## RAJYA SABHA

*Friday, 23rd December* 1955

The House met at ten of the Clock, MR. DEPUTY CHAIRMAN in the Chair.

## PAPERS LAID ON THE TABLE

### REPORT ON THE AMLABAD COLLIERY ACCIDENT ON 5TH FEBRUARY 1955

THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI) : Sir, I beg to lay on the Table, a copy of the Report of Shri Justice B. P. Jamuar of the Patna High Court into the causes of, and the circumstances attending, the accident which occurred in the Amlabad Colliery in the Jharia Coalfields on the 5th February 1955. [Placed in Library. *See* No. S-484/55.]

### LIST OF THE COUNTRIES WHICH HAVE RECOGNISED SOUTH VIETNAM REPUBLIC

THE DEPUTY MINISTER FOR EXTERNAL AFFAIRS (SHRI ANIL K. CHANDA) : Sir, I beg to lay on the Table a copy of the list of countries which have recognised South Vietnam Republic. [Placed in Library. *See* No. S-488/55.]

## THE STATES REORGANISATIONCOMMISSION'S REPORT,1955—*continued*

SHRI K. L. NARASIMHAM: (Madras) : Mr. Deputy Chairman, I -was referring yesterday to the boundary adjustments and the principles that are adopted in adjusting the boundaries. " The S.R.C. failed to apply any principle. Unless a principle is followed, you cannot reorganise the States in a proper manner. In para. 741, they found little reason to revise the decision for inclusion of Parlaki-medi pocket.

The case of Parlakimedi is simple. In Parlakimedi taluk, the total population is 1,03,529, of whom 63,015 are Telugus, that is 60-9 per cent, Oriyas 32-5 per cent, and others 6'6 per cent.



Out of the total villages of 253 in that taluk, they have got more than 50 per cent of Telugu villages—more tnan 120. So, Parlakimedi, being a contiguous territory, and the language being Telugu as in Srikakulam district, it should naturally be included in the Andhra State. I only want ;o refer to the Philip and Duff Committee Report which has clearly observed that "as far as Parlakimedi is concerned, the educated Oriyas desire amalgamation, and the majority of the inhabitants of the Estates are Telugu." Mr. O'-Donneel, the President of the Orissa Boundary Committee, however, in a memorable minute of dissent, emphatically disagreed with their view and stated "that language and race are abiding factors ultimately, of far greater importance than the reaction of the zamindar. More than half of the total population is Telugu by race and J Telugu is the mother-tongue of nearly two-thirds, and subsidiary language for 45,000 persons."

There is every justification for including this portion in the Andhra State. Simply because the zamindar happened to be an Oriya, this part of the territory was given to Orissa and the injustice done to the Andhr?s should be remedied.

Coming to the borders of Andhra and Karnataka, the hon. Mr. Govinda Reddy was eloquently arguing yester day the case of Bellary for being retained in the Myrore State. The reasons that he advanced were that it was a majority Kannadiga area and the Tungabhadra Project was taken into consideration, and the Mysore Government never obstructed it. These are the reasons he advanced while he forgot one more feature .....

SHRI M. GOVINDA REDDY (Mysore): The Andhras never laid any claim till recently.

SHRI K. L. NARASIMHAM: No, Sir. On that question, I would say that if one reads the Assembly debates, he will find that the Deputy Chief Minister, Shri N. Sanjeeva Reddy, referred

[Shri K. L. Narasimham] to this question. Shri Sundarayya moved an amendment to the motion placed before the Andhra Assembly and that was voted down, Shri Sundarayya said that particular prin ciples should be followed and that Bellary being a contiguous territory to Kannada area, in spite of the obstacles placed by the Mysore Gov ernment in having high-level canal, or in making progress on the Tunga-bhadra Works, there are other matters to be dealt with it. Shri Sundarayya—the leader of the communist group in the Andhra Assembly—suggested that it should be included in the Mysore State on one ground only because it is linguistically.....

SHRI M. GOVINDA REDDY: It was a baseless allegation.

SHRI K. L. NARASIMHAM: It is a contiguous territory to the Kannada area. Even if the population is squally divided, we do not insist on that because it is a contiguous area. But the same principle should be applied to the Kolar District. About Kolar District, the hon. Mr. Govinda Reddy did not even mention anything yesterday. The majority ?f people in Kolar are Telugus and it is conti guous to the Andhra State, and it should be included in the Andhra State. My argument is that the same principle should be followed in deciding .....

SHRI M. GOVINDA REDDY: What about the people of Kolar?

SHRI K. L. NARASIMHAM: The people of Kolar? The people of Kolar are willing to come to the Andhra State. They are asking to be included in the Andhra territory. If I remember correctly, a member of the Legislative Assembly coming from a particular areas raised this question in the Mysore Assembly.

SHRI M. GOVINDA REDDY: It is only one solitary member.

SHRI K. L. NARASIMHAM: That particular member represents Kolar and the people of Kolar wish to be included in the Andhra State. Therefore, there is no reason that this should be given to the Mysore State.

Coming to Raichur and other parts there also, the same principle should be followed. That territory, including Raichur Town, should be retained in Vishal Andhra, by merging the Telengana area in the Andhra State. *I* do not want to take much time of the House on this question. .

As far as Madras and Andhra States are concerned, after partition, we are all moving friendly and there is no quarrel between the people of Andhra and Madras. But one member from this side, Mr. Pydah Venkata Narayana, suggested that Madras city should be made into a separate State. We do not subscribe to that view for the reason that in Madras, the majority of the population is Tamils and Madras city is a contiguous area to the Tamil districts. So, it should be in Tamil Nad, and it should be the headquarters of the Madras State. For the same reasons, we also insist that Bombay city should be included in Maharashtra area and Samyukta Maharashtra with Bombay city should be formed. Today's papers contain a report that the Corporation of Bombay also, by a majority, decided against the S.R.C. proposals and they asked for Samyukta Maharashtra, with Bombay city.

Unless you follow the uniform' principle, you cannot decide the-question of boundaries between Andhra and'Madhya Bharat also. The areas of Chanda district, Bastar etc . where the majority of people is Telgus, should also be included in Andhra.

I come to Chapter IV of the Report about the unity of India. The Com-mi-sion have rightly stated in paragraph 876 that it is the unity of India that has to be taken into consideration and all the limbs of the Union must be strong and healthy and in that way only, we can foster the unity of India. The^e are commendable. The unity of India can be strengthened

and further developed only on the basis of the recognition of the fact that ours is a multi-lingual country. Therefore, the units of India should include the units of all the main language groups. It is not the formation of linguistic States, but it is the feeling that divides the people and disrupts the national unity.

What are the suggestions of the S.R.C. in this regard? They said that Hindi should replace English as soon as possible. I agree with that. Every one should learn Hindi and it should be introduced for all inter-State - communications.

They also made a suggestion that the Osmania University should be -converted into a Hindi University. I canpot agree to this suggestion. 'Why should the Osmania University be so?

SHRI JASPAT ROY KAPOOR (Uttar Pradesh): Where will the people of the South learn Hindi?

SHRI K. L. NARASIMHAM: You can have universities, one at Kurnool, Madras, Bezwada—wherever you like, you can open a Hindi University, we will give you all support. But why should the Osmania University—which is the university in Hyderabad and which has Urdu as the language of instruction—be changed to a Hindi University? The people of Hyderabad city who want to have their children taught in Telgu can have that benefit. You want to deny them this right. We, the people of Andhra, wish thai the Osmania University should be developed and it should cater to the needs of the students from that territory. I have no objection to the opening of as many universities as possible, and I think, the Centre can do it with all its resources, instead of putting the burden on the States.

As regards services, no hon. Member referred to that particular question. In deciding this question of services, I only recommend to the hon. Members that the principle, which was followed by Madras and Andhra while partitioning the Madras State, should be followed uniformly in all the places. That is, that there should be no retrenchment and it should be avoided. The services should be adjusted and the cadres should be shared between the States taking into consideration the needs of the States and also the wishes of the personnel who want to go to a particular State. Still, you may find in certain cases that some are surplus. I would suggest, "Retain them and absorb them in other departments." So, you should make it a point that no person should be retrenched on any account either for financial reasons or for reasons that he comes from another State.

On the question of cadre for further recruitment, the S.R.C. has suggested that 50 per cent should be from outside, and that in regard to appointment of judges, one-third should be from outsMe. They have suggested these things with a view to fostering the inter-State co-ordination: stating that this encourages the unity of the country. I do not subscribe to the views restricting 50 per cent of posts to the outsiders, or appointing judges from outside the State. That is not going to help you. You leave it to the States.

The domicile rules in various States should be repealed as recommended by the S.R.C. I entirely agree with that view. Every man must be free to go in any State and prepare for any competitive examinations. He should be in a position to take any job in any State. Don't put restric tions here. Don't say that 50 per cent, must come from other States. That shows that you do not trust the people, that you do not have confi dence in the States, you do not have confidence in your own machinery.....

MR. DEPUTY CHAIRMAN: That's all. You have already exceeded your time.

SHRI K. L. NARASIMHAM: ..... where all the States are governed by Congress people.

[Shri K. L. Narasimham. ]

In conclusion I will further reiterate that we should reorganise our States on linguistic basis and immediately form Vishal Andhra which is a necessary thing. By retaining Telengana, you are only keeping a State which is financially unstable. Formation of Telengana would not be in the interest of the country and national reconstruction programme'. It would not be in the interest of the successful working of the Five Year Plans. Therefore, Vishal Andhra should be formed immediately.

SHRI FAKHRUDDIN ALI AHMED (Assam): Mr. Deputy Chairman, I am grateful to you for giving me the opportunity to participate in the discussion on the recommendations and Report of the States Reorganisation Commission. At the outset, I feel it my duty to pay a tribute to the members of the Commission for discharging this stupendous task with remarkable impartiality and ability. It is a matter of pride for us that on*> of the member happens to be a Member of this House. With his experience and knowledge of the whole of India he has made a good deal of contribution in the solution of a difficult problem.

Sir, the question of reorganisation of States has been attracting our attention not only since we became independent but it has been agitating the public mind from long before. It agitated the public mind to such an extent that the Indian National Congress was compelled to adopt resolutions from time to time. But as you know, the policy and principle on which these resolutions were based have also changed with the change of time and circumstances. In the beginning, the Indian National Congress stuck to the principle that States should be organised on no other basis but that of language. That principle held the day for a number of years. But after we got into power, the practical difficulties were realised. After the partition of our country into India and Pakistan, the Indian National Congress came to the view that to divide the country into States merely on the basis of language will not be in the interest of India as a whole and was no longer a practical proposition.

Sir, I listened to the speeches made by my hon. friends who supported and demanded organisation of the provinces on the basis of language. In support of such demand Bapuji was quoted extensively. It is true that Bapuji, during his life-time used to guide the Indian National Congress and to him we looked for a lead. For a period, he also encouraged and supported the idea of organisation of the States on the basis of" language. But later on, after the partition of India even he was forced to change his views on account of the changed circumstances. Therefore, I main-tain that it will be wrong on our part to insist that States in our country should be organised on the basis of langauge. If we do that, we shall be falling in the same abyss in which the communalists before the partition of India fell.

Sir, have we not learnt from the fanaticism of the communalists and what this country had to pay for pursuing that policy of fanaticism? If today this language fanaticism is allowed to hold sway in this country, don't we think that we shall fall into the same difficulties as we were compelled to fall into, on account of the claims of the communalists? It is, therefore, only fit and proper that we should support the recommendations made by the Commission that language should not be the main consideration in deciding the territories or boundaries of a State. To that extent, I think, it is only fit and proper that every one of us— whether we belong to this House or to Lok Sabha or hold responsible position outside the Parliament and legislatures— should give our support to that principle. If we accept language as the main consideration for forming the provinces. I think India will have no> less than 100 such provinces; and is

a state like Assam, we shall hare a number of States on the pattern ntof Greek city states. Are we gomg foi these kinds of things? Will that be conducive for our progress? Wili that be in our national interest? These are the questions which we have to put to ourselves and we have to search our hearts whether, in sponsoring the idea of basing territories or provinces on language, we are really working in the interest of our own country and for the good of our own people.

These trends are very disturbing, particularly after what happened in •our country a few years ago at the time of the partition of India. The communal fanaticism biought tremendous miseries and sufferings to our people, and I maintain, if the same • fanaticism, so far as language is concerned, is allowed to be perpetuated, the same kind of misery and suffering await our people. It i^ our duty that after the awful experience we had in the past we should not allow our people to have such situations as will plunge them into the suffering and difficulties which they had witnessed about seven or eight years ago. It is on these grounds, I maintain, when we are considering these proposals, language alone should riot hold the day; we must take, into consideration other factors su< h as the strategic importance, administrative convenience, economic viability and geographical contiguity. These are the factors which should weigh much more than the factor, merely of langauge which, I feel constrained to say, has predominated the minds of some of the Members who have discussed this Report in this House.

The recommendation made by the States Reorganisation Comm ssion deserves our whole-hearted support. I feel, they have acted wisely in recommending the formation of States on other considerations which ape of more vital interest and importance to. us.

Though I maintain that they had to deal with a very di«cult task, and they have discharged that responsibility with ability and farsight, I feel, they have in certain cases deviated from the verv principle which they have laid down in their Report. Take for instance, the case of Assam. At this stage, I do not propose to deal with other States, because within the short time allot-, ted to me, it is impossible for me to survey the deviations in respect of all the States. I shall, therefore, point out one or two defects, even so far as Assam is concerned.

Now, Sir, it has been accepted that geographical contiguity, administrative reasons, economic viability, and strategic reasons are the important factors which should be given reference in the formation of States. But I feel that after laying down these, sound principles, the Commission have deviated from these very principles, at the time of considering the case of Assam. Sir, if you look at the map of India, you will find that the north-eastern part of India including the area which is now Assam, is a contiguous territory, and is situated to the north-east of what is now Pakistan. And that territory on the east ends where the present Assam is, and on the west, it stretches right up "to the boundary of the present Bihar. It is on the geographical consideration that the entire territories comprised in Cooch-Behar, Jalpai-guri, Darjeeling, the present Assam, Tripura, Manipur and the North-East Frontier Agency should have been recommended to form one part of the State of Assam. The importance to the acceptance of this principle was given by the members of the Commission in their Report at page 176, paragraph 650. This is what is stated there:

> "We attach great importance to the geographical compactness of administrative units, because we are of the view that the physical Integration of such units is vitel t» their real political and administra« tive integration."

[Shri Fakhruddin Ali Ahmed.] Sir, after laying down such a sound principle, I do not know, what prevented them from saying without any fear that these areas also should form part of the Assam State. I know, Sir, that West Bengal had not only claimed these areas of Jalpaiguri, Cooch-Behar and Darjeeling, but it had also laid its claim to Goalpara District, which is a part of Absam. Sir, when I am placing this view, I do not wish to belittle the people of West Bengal or the West Bengal Government. In fact. I am one of those who are great admirers of what the modern Bengal has done.' We are proud of Rabir.dranath Tagore. We are proud of the many leaders which West Bengal has produced, and we are proud of the part which the people of West Bengal have played in the struggle for the freedom of our eouotrv. T do no' desire to belittle their record and cheir contribution to our country. But at the same time, I also maintain that in Assam, we have been as badly hit by the partition of India, as our brethren in Bengal. Some people; who have no idea of Assam, because Assam has not a very strong press, do not know how we have suffered on account of this partition. We have, not only lost our territory in the district of Sylhet, but our economy has been completely disturbed on account of this partition. Most of our people in the hill areas, who had their markets in the territories which now form part of Pakistan, have lost their business, and because they had no contact or communication with other parts of India, they had to suffer a good deal for a number of yeais. And it is only recently that communication is being provided in those areas, to give some sort of relief to them. So, when we are taking into consideration the suffering which the people have undergone, we have to think not only of the people living in *one* part of the country, but also, we have to take into consideration the people living in'other parts of the country. Today, I know that Bengal is in difficulty, because it has to provide land for many people .vho are coming from Pakistan, particularly from East Bengal. But in this matter, Sir, what I wish to say is that this refugee problem should nor be treated as a problem either for Bengal or for Assam, but it should be treated on an all-India basis. We have our responsibility towards the people who have come over here, or who want our protection. The manner in which they are to be allotted land and provided with other necessities should be a concern not only of one State or the other, but of the whole of India. And in this rosptet, £ will maintain. Sir, that even though we have had our own difficulties, oven though we have not been able to provide for our people, who have been badly affected by the floods during the past few years, yet in order to help the Government of India, and in order to help those people who have come over to India, or who have been compelled to leave their hearths and homes in East Pakistan, we have been able to provide land to them and thus we have been able to settle them in Assam. We stand second to none in our desire to make them as comfortable as possible, and even at the expense and sacrifice of our own people. But, Sir, we should not be understood as doing something against our brethren in West Bengal, when we are placing our cjemands on some fundamental principles for the formation of States. I think, our brethren in West Bengal, and we also, should rise above nar~ row parochialism. above narrow linguistic fanaticism, and all of us should try to form such States which will bring security to the whole of India, and which will help in the development and progress of the country as a whole. It has been admitted by our friends in Bengal, and also by the members of the Commission, that North Bengal is completely detached from West Bengal, and in order to bring these two portions together, a corridor has been.

provided through the Purnea district in Bihar. This has also brought about more trouble, because the peo ple of Bihar do not want to give ev«?r- an inch of their land to West Bengal for the purpose of a corridor. Sir, my submission is this. What differ ence dr-es it make whether one part of a territory is in West Bengal or in Assam, as long as it is a 'Jart or India? And why should we.....

SHRI S. PANIGRAHI (Orissa): Why don't you think on the same lines?

SHRI FAKHRUDDIN ALT AHMED: I think on the same lines there is no doubt. If on account of geographicai and other relevant considerations some areas should not form part of Assam, I have no objection. But you must apply the yardstick of administrative convenience, geographical contiguity and economic viability. If you do that, there can be no other fnnclusion than that this region of Darjeeling, Jalpaiguri, Cooch Behar, present Assam, Manipur and Tripura should form part of *one* State. It is only from that point of view that I am putting forward my case, and I say, that language alone should not form the basis of the formation of States. So, from these considerations I maintain, that Darjeeling, Jalpaiguri and Cooch Behar also should have been given to Assam. Now, for reasons good or bad, the members of the Commission have said that these areas should form part of Bengal. I will accept their decision if it helps our brothers in Bengal, but one thing I would like to say that,[1] when Cooch Behar was amalgamated with India, our Prime Minister mape a statement that Cooch Behar would be amalgamated either with Assam or with Bengal, after taking into consideration the wishes of th'e people of Cooch Behar. This statement was made by him in a public meetihg at Calcutta, but soon afterwards, we found that, without the wishes of the people of Cooch Behar being consulted, Cooch Behar was given to West Bengal. We were told that this matter would be taken into consideration at the time of reorganisation of States. In this respect, the attitude taken up by the Chief Minister of West Bengal, Dr. B. C. Roy, appeared to be a very reasonable one, but what he said one day he was compelled to change after a few days. It appears that in demanding not only north Bengal but also Goalpara, another attitude had been taken up by him after his speech in the Bengal Legislative Council. This is what he said there:

> "I have stated elsewhere that human beings are possessive animals. That is to say, they would like to have or possess more and more, but in a civilised society, we have to consider not merely what we have, but what do we do with what we have. The language affinity Is an important considera- tion as also the wishes of the people. The point is that they are not an end in themselves. The language affinity is to be sought for the purpose of a higher object, namely, the welfare of the country and *if.* you want to develop your country, as I have said in my speech in the Assembly, you need two things. First of all, you need a contiguous area under your control and communication should be easy, and as far as is possible there should be language affinity. Now, applying this principle, let us examine the position of Tripura. It is admittedly a Bengali-speaking area. Therefore the possessive instinct of human beings would like to.have Tripura. Now. I asked myself, what shall I do with Tripura. I have no physical contiguity with Tripnra. I-cannot develop it effectively. If I get a big house, unless I know how to use the big house, what is the good of having a big house? Apart from this, we discussed with the people of Tripura whether they were willing to come to West Bengal. They were not willing to come. I pleaded with them in Delhi but they were neither willing to come to Bengal, nor they were willing to go to Assam. They wanted to be

[Shri Fakhruddin Ali Ahmed.] under the Central Government. What the Central Government would do, I do not know; but I tell you what the wishes of those people are. I know the same arguments will hold good in case of Goalpara. Don't be deluded into . thinking that getting Goalpara will be necessarily advantageous to us if the people don't like it. I doubt very much whether the people there are willing to come to Bengal. They have got more cultural affinity with the people of Kamrup area. Secondly, comes the communication. The communication is to be made through Cooch Behar. Due to this communication difficulty, Cooch-Behar is a problem to us on many counts."

Sir, the Chief Minister of 'Vest Bengal says in this speech, that mere-jy oecause a person has got the animal possessive instinct, so all these areas have been claimed and that it is not possible for them to do justice even to Cooch Behar. After laying uown such^ nice principles, he ought to have carried them out, and seen to it that his men rose above their possessive instinct and he should have, therefore, helped in the forma tion of a State which would have been to the advantage of India as a whole. So, from all these consi derations. I feel that not only have we a rightful claim to all these areas but I feel surprised that while the Com mission has recommended that Tri-pura should form part of Assam, they have said something different about Manipur. I do not know how two different principles can apply to the same problem. When the mem bers of the Commission have decided that the existence of fart B and Part C States .....

SHKT ** W. MAZUMDAR (West Bengal).˙ ).i should apply otherwise.

SHRI FAKHRUDDIN ALI AHMED: ---- tn not desirable iti the interests of India., how can the separate continuance of Manipur be supported, instead of their being merged with Assam? I take this opportunity' of -telling our friends m Tripura and Manipur that they need have no apprehensions so far as Assam is concerned.

SHRI S. N. MAZUMDAR: But they have their apprehensions.

SHRI FAKHRUDDIN ALI AHMED: Assam will give them complete guarantee so far as their language and culture is concerned. So far as the question of employment is concerned, should we not engage ourselves in bringing about such conditions, such atmosphere, as will "give employment to all, whether we belong to one part or the other part? Is it our desire that we should provide employment only to a few persons when we have adopted the policy of a social welfare state and of providing employment to all? If we really work for this policy and help each other in that spirit, in th'at way, I feel that the question of providing employment or economic living will not remain there for long. So far as the question of language is concerned, the members of the Commission have also suggested that, the minorities should be given protection in particular areas and that it should be the duty of the Central Government to see that the rights of the minorities to have their children educated in their own mother-tongue are protected. When this guarantee is there, why should we be afraid that any minority, which forms part of a State will be in any difficulty and that the Central Government will not come to its help? On these grounds, I maintain that Tripura as also Manipui should merge with Assam, and that this question should be decided now, once for all. I feel that, if $w_e$ leave this question unsettled for five years or six years, people's minds will unnecessarily be agitated and this will retard the progress and development of Assam and India.

I would only say, in conclusion, that the prestige of India has gone very high and we have acquired an international status, and this is all

due to the efforts of our Prime Minister. Now, we have an opportunity to work and live together in spite of all our differences in religion, in culture and in language. This is the challenge of the times. I ask whether we shall rise to the occassion, or we shall submerge ourselves and be swayed away by all these differences.

**श्री चन्नजीलाल वर्मा** (बिलासपुर और हिमाचल प्रदेश): उपसभापति जी, एस० आर० सी० की रिपोर्ट कई दिनों से इस हाउस में और उस हाउस में डिस्कस की जा रही है। कमीशन के मेम्बरान बड़े बड़े आला दिमाग के आदमी थे। जहां तक उनकी आनेस्टी और इंटेलिजेंटी का सवाल है, उसमें कोई शक नहीं किया जा सकता। इस काम में बहुत दिक्कतें थीं और इतने बड़े काम में यह बहुत मुशकिल हो जाता है कि हर एक आदमी को खुश किया जा सके। जब १० अक्टूबर को रिपोर्ट पब्लिक के सामने आई तो उस वक्त माननीय प्रधान मंत्री और माननीय होम मिनिस्टर और कांग्रेस प्रेसीडेंट, ढेबर भाई ने लोगों से कहा कि इस रिपोर्ट को बहुत शांति से पढ़ा जाय; महज एक वर्क को पढ़ कर फैसला न किया जाय। इसी तरह से सारे हिन्दुस्तान में लोगों ने इसको बहुत शान्ति से पढ़ा। हिमाचल प्रदेश ने भी, जहां से मैं आ रहा हूं, अगरचे वहां के लोगों में बहुत गुस्सा था, बहुत रंज था, इसके बावजूद भी इसको बहुत शान्ति से पढ़ा। चूंकि वक्त बहुत थोड़ा है, इसलिए मैं अपना सारा भाषण पंजाब की तरफ लगाऊंगा।

कमीशन ने जिस पंजाब स्टेट की तजवीज की है, देखना यह है कि इस रिपोर्ट का वहां कैसा स्वागत हुआ। इस तजवीज में जो पंजाब स्टेट नया बना है उसमें हिमाचल प्रदेश, पेप्सू और पंजाब इकट्ठा कर दिया गया है। इसके स्वागत के सिलसिले में लोगों पर क्या असर पड़ा, उसे आपने, वहां की विधान सभाओं के डिबेट्स की जो कापियां मेम्बर साहबान को मिली हैं, उनको पढ़ कर अंदाजा लगा लिया होगा और उससे वहां के तमाम हालात से आपको वाकफियत होगी। तीनों असेम्बलियों में १३८ मेम्बरों ने भाग लिया, जिनमें से ३० मेम्बर रिपोर्ट के हक में हैं, और ९१ आदमी उसके खिलाफ हैं। इससे अंदाजा लगाया जा सकता है कि वहां इसका कैसा स्वागत हुआ। जहां तक हिमाचल प्रदेश का सवाल है, वहां ३८ आदमियों की वोटिंग इस रिजोल्यूशन पर हुई, जिनमें ३४ उसके हक में थे और ४ उसके खिलाफ थे। वे जो ४ आदमी थे, वे उनमें से थे, जो कि बहुत थोड़ा अर्सा हुआ बिलासपुर से इलेक्ट हुए और राजा साहब, बिलासपुर, के नुमाइन्दे थे। कमीशन ने अपनी रिपोर्ट में लिखा है कि इन लोगों ने यह कहा कि हम हिमाचल प्रदेश में नहीं रहना चाहते हैं, और वे बिलासपुर के लोगों के नुमाइंदे नहीं हैं।

इस सिलसिले में, मैं आपके सामने यह कहना चाहता हूं कि उनसे एक नुमाइन्दे ने वहां पर जो स्पीच दी उसमें उन्होंने साफ कह दिया कि हम राजा साहब के नुमाइन्दे हैं। बल्कि वे कहते हैं कि:

"It has been whispered that I am representative of Raja of Bilaspur, **but** not only myself is representative, but Shri Sant Ram Sant, Shri **Gur**-saran sfrid Shrimati Uma Vati, my sister, are representatives of Raja of Bilaspur,"

इसके साथ ही साथ वे कहते हैं:

"The Raja of Bilaspur is an Indian and we are proud of him, as we are proud of Mahatma Gandhi and as we are proud of Pandit Nehru.'"

*{Lavghter.)*

इस तरह से इन चार आदमियों ने यह प्रस्ताव पेश किया। इन चार आदमियों का चुनाव जिस तरह से हुआ उसकी एक लम्बी कहानी है। मैं इन बातों पर सदन का समय नष्ट नहीं करना चाहता। आयोग की रिपोर्ट में भी इस बात का जिक्र है कि इन चार आदमियों ने कहा है कि हम हिमाचल प्रदेश में रहना नहीं चाहते हैं।

[श्री चरनजीलाल वर्मा]

अब मैं रिपोर्ट की तरफ आना चाहता हूं। रिपोर्ट का यह चेप्टर जो पार्ट सी स्टेट से सम्बन्ध रखता है, उसमें जो बातें कहीं गई हैं उनसे मैं बिल्कुल सहमत नहीं हूं। मेरा ख्याल तो यह है कि हिन्दुस्तान में पार्ट सी स्टेटों की बिल्कुल ही जरूरत नहीं है। इन स्टेटों को खत्म करने के लिए इतने लम्बे चौड़े कमीशन की आवश्यकता नहीं थी बल्कि पार्लियामेंट चाहती तो वह कानून बनाकर इन स्टेटों का अस्तित्व खत्म कर सकती थी। जिस तरह से श्री दंबीगरिकर ने आयोग की रिपोर्ट पर बहस के समय यह कहा था कि बम्बई महाराष्ट्र को जाना चाहिये और उसके लिए जो वजूहात दिये, जिन्होंने वहां के लोगों के दिलों में एक तरह की खलबली पैदा कर दी है, उसी तरह से पार्ट सी स्टेटों के सम्बन्ध में कमीशन की रिपोर्ट में, सफा ७३ में, डेमोक्रेटिक गाइड्स दिये हैं, जिसमें कहा गया है कि आधा करोड़ से ज्यादा खर्च नहीं करना चाहिये। किन्तु बात यह हुई कि केन्द्रीय सरकार ने पार्ट सी स्टेटों को कायम रखने में काफी फजूलखर्ची की। इसका मुख्य कारण यह था कि पार्ट सी स्टेटों के शासन प्रबन्ध में सेन्ट्रल गवर्नमेंट का बहुत बड़ा हाथ रहता था और वहां उनका बजट भी बनाया करती थी। दूसरी बात यह थी कि पार्ट सी स्टेटों में और हिमाचल प्रदेश के इस्टेबलिशमेंट में जो ज्यादा खर्च हुआ उसकी जिम्मेदारी सेन्ट्रल गवर्नमेंट पर है। मैं यह कह सकता हूं कि हिमाचल प्रदेश में पुलिस के सम्बन्ध में जो खर्च बढ़ा है उसकी सारी जिम्मेदारी सेन्ट्रल गवर्नमेंट पर है, क्योंकि वह पुलिस का स्टेन्डर्ड बहुत ज्यादा ऊंचा करना चाहती थी। मैं यहां पर साफ बतला देना चाहता हूं कि पुलिस के स्टेन्डर्ड बढ़ने से हिमाचल प्रदेश की जनता की कोई भलाई नहीं हुई। वहां की जनता बहुत सीधी साधी है। वह किसी तरह का जुर्म करना नहीं जानती। मैं यहां पर यह बतला देना चाहता हूं कि पुलिस की तरफ से जनता को यह बतलाया जाता है कि किस तरह से किसी केस को रजिस्टर किया जा सकता है, क्योंकि वहां की जनता केस को रजिस्टर करना भी नहीं जानती है। इस तरह से पुलिस का ज्यादा खर्च बढ़ा करके वहां की जनता को किसी प्रकार की सुख सुविधा नहीं मिली। दूसरी तरफ अफसरों की बात लीजिये। जिस अफसर के लिए हम कहते हैं कि इसकी आवश्यकता नहीं है, उसी अफसर को हमारे स्टेट में भेज दिया जाता है। हमारे यहां चीफ मिनिस्टर पांच सौ रुपया लेता है तो सेन्ट्रल गवर्नमेंट की ओर से ढाई हजार का चीफ सेक्रेटरी भेजा जाता है। इस तरह से सेन्ट्रल गवर्नमेंट ने पार्ट सी स्टेटों का खर्च बढ़ाया है। पार्ट सी स्टेट वालों का इसमें किसी तरह का कसूर नहीं है। कमीशन ने पार्ट सी स्टेटों के खर्च के बारे में इस तरह से लिखा है:

"The increase in the cost of general administration, which has taken place, is already very considerably in excess of half a crore of rupees; and if the progress of the five year plan is an index of the level of administrative efficiency, the Part C States have, generally speaking, fared/ rather poorly."

मैं और सी स्टेटों के बारे में तो नहीं कहना चाहता हूं, मगर जहां तक हिमाचल प्रदेश का सम्बन्ध है उसके विषय में मैं यह कह सकता हूं कि इस स्टेट ने इन पांच वर्षों में काफी उन्नति की है। और ऐसी उन्नति की है, जैसी कि कुछ ए स्टेटों ने भी नहीं की है। मैं यह कहना चाहता हूं कि इस स्टेट में करीब ८०० मील लम्बी सड़कें बनाई गई हैं। जिन ए स्टेटों के साथ हिल एरिया है, वहां पर इतनी लम्बी सड़कें नहीं बनाई गई होंगी। पंजाब के साथ कांगड़ा का हिल एरिया मिला हुआ है। मैं यह पूछना चाहता हूं कि क्या वहां पर इतनी सड़कें बनाई गई हैं? पंजाब सरकार ने कांगड़ा जिले में जो ६ या दस मील लम्बी सड़कें बनाने के बारे में कहा है, मैं यहां पर यह बतला देना चाहता हूं कि ये सड़कें, जो कि नदौन से कांजू १० मील, नदौन से धनेटा १० मील, नूरपुर से अन्दोरा ६ मील

बनाई गई हैं, वे भी जनता ने बनाई हैं और इन सड़कों में अभी तक जीप गाड़ी तक नहीं चल सकी। दूसरी तरफ जब आप हिमाचल प्रदेश की ओर देखेंगे तो आप सारे जिले में सड़कें ही पायेंगे जो कि वहां की सरकार और जनता के सहयोग से बनाई गई हैं और अब उनमें गाड़ियां आना जाना शुरू हो गई हैं। हिमाचल प्रदेश ने शिक्षा के सम्बन्ध में भी बहुत उन्नति की है। वहां पर २७ हाई स्कूल, एक डिग्री कालेज, एक इंटरमीडियेट कालेज, दो संस्कृत कालेज, और दूसरी बहुत सी कोआपरेटिव सोसाइटियां बनाई गई हैं। इन स्कूलों के बनने से वहां की जनता को बहुत लाभ हो रहा है। मैं नहीं समझता कि दूसरे प्रान्तों ने भी इसी तरह की उन्नति की होगी? हमारा राज्य छोटा अवश्य है, मगर हम नालायक नहीं हैं। हमने इन वर्षों में जो तरक्की की है वह साफ बतला देती है कि हमारा छोटा सा राज्य अलग इकाई के रूप में कितनी उन्नति कर सकता है।

11 A.M.

ज्वाइंट स्टेट्स की बात कही गई है। उन्होंने तय किया है कि बड़ी स्टेट्स होंगी। जहां तक हिमाचल प्रदेश का सवाल है, अगर आप हिमाचल प्रदेश को पंजाब में मर्ज करते हैं तो सबसे बड़ी बात आती है लैंड रिफार्म्स एक्ट की, कि वह हिमाचल प्रदेश का क्या है और पंजाब का क्या है। हिमाचल प्रदेश में जितने भी टेनेंट्स हैं वे २४ गुना रेंट देकर जमीन के मालिक बन सकते हैं, और उसको वे १० ईक्वल इंस्टालमेंट्स में अदा कर सकते हैं। वे मैक्सिमम होल्डिंग १२५ रु० मालियत से ज्यादा की नहीं रख सकते हैं। इसके अलावा रेंट बन फोर्थ आफ दी प्रोड्यूस है। आजकल यह भी चल रहा है कि सब कहते हैं हम इतने वृक्ष लगायेंगे। और इस तरह वे जमींदार बनने की कोशिश कर रहे हैं। इसके लिए हिमाचल प्रदेश ने यह तय कर दिया है कि जो भी एबसेंटी लैंडलार्ड है, वह चार फोर्थ से ज्यादा किसी भी टेनेंट से जमीन नहीं ले सकता है। लेकिन पंजाब में यह हो रहा है कि लोग जमीन बेच देते हैं और कह देते हैं कि हमारे पास जमीन नहीं रही और फिर टेनेंट्स से जमीन वापस ले लेते हैं। इस तरह पंजाब की हालत आपके सामने है। वहां रेंट हमसे ज्यादा है, होल्डिंग भी ज्यादा है और एजेक्टमेंट भी अभी चल रहे हैं। अब लीजिये पंचायत एक्ट और फॉरेस्ट एक्ट। इन की भी वही हालत होगी।

इसके अलावा जुडीशल कमिश्नर और हाई कोर्ट का सवाल है, इसको चेयरमैन साहब ने अपने डिसेंटिंग नोट में डील किया है। इस वक्त मौजूदा हालत यह है कि हमारे हाई कोर्ट में कोई भी केस छः महीने से ज्यादा नहीं रहता। जब कि पंजाब हाई कोर्ट में दस दस बारह बारह साल से केसेज चले आ रहे हैं। इसके अलावा हिमाचल प्रदेश में जितने आफिसर लगे हुये हैं वे देहातों में जाकर डेवलपमेंट का काम करते हैं। उन लोगों ने वहां के लोगों से मिल कर कई स्कूल बिल्डिंग्स और दूसरे काम करवाए हैं। अब मैं पंजाब की मिसाल दे दूं। जबसे यह मर्जर का सवाल उठा है, तबसे हमारे इधर काफी हलचल है। पंजाब में एक जगह कुल्लू है, और वहां अब २४ वर्ष के बाद डिप्टी कमिश्नर के दर्शन हुये हैं। अगर इन पहाड़ी इलाकों को लेकर के यही चीजें करनी हैं तो आप इस मिसाल से अन्दाजा लगा सकते हैं कि वहां भी क्या होने वाला है।

पैरा ५५७ में कमीशन ने यह कहा है कि अगर हम हिमाचल प्रदेश को सेंट्रली एडमिनिस्टर्ड टेरिटरी बना दें तो हमें शुबहा है कि वहां के लोग इसको पसन्द करेंगे। इस सिलसिले में मैं सदन के सामने यह कहना चाहता हूं कि बम्बई के अलग रखने के खिलाफ दलीलें देते हुये कमीशन ने पैरा ४१६ की आखिरी लाइन में यह कहा है कि वह रिट्रोग्रेड स्टेप होगा; लेकिन जब हिमाचल प्रदेश का सवाल आया तो उन्होंने इस असूल से काम नहीं लिया।

[श्री चरनजीलाल वर्मा]

यू० पी० के सिलसिले में डिसेंटिंग नोट में पहाड़ियों को नोमेंडिक कहा गया है। पहाड़ी सीधे साधे होते हैं, इसलिए उनको जो चाहें कह सकते हैं। तो यह सदन के सामने सवाल है और आप जिस तरह से चाहें इसको ठीक कर सकते हैं।

पैरा ५५८ में वह कहते हैं :

"Himachal is relatively poor largely because of the poverty of its resources. The lack of trained personnel is also at present a serious impediment," etc. etc.

जहां तक पावर्टी का सवाल है, कमीशन के जो मेम्बरान थे वे बाउंड्री के सिलसिले में एक्सपर्ट नहीं थे, और उनको यह भी पता नहीं था कि हिमाचल प्रदेश में क्या क्या रिसोर्सेज हैं। वहां टी इन्डस्ट्री, मेडिसिनल हर्ब्स, जंगलात, ऊलेन इन्डस्ट्री, स्लेट क्वेरीज, तम्बाकू, रक साल्ट माइन्स और बहुत से रिसोर्सेज हैं। अगर इसको हम एक्सप्लोर न कर सकें तो इसमें हिमाचल प्रदेश के लोगों का क्या कसूर है। आपको ऐसे ऐसे मुल्क मिलेंगे जो इतनी ही आबादी के हैं, लेकिन बिल्कुल सेल्फ सफिशेंट हैं, जैसे अलबानिया।

पैरा ५६१ के सिलसिले में मुझे यह कहना है कि गवर्नमेंट आफ इंडिया ने राजाओं के साथ प्रिवी पर्स देने का जो वादा कर रखा है, उसके लिए गवर्नमेंट आफ इंडिया यह कहती है कि प्रिवी पर्स का वह वादा उसे पूरा करना चाहिये। इसी तरह मर्जर के बारे में जो वादा किया गया था, क्या उसको पूरा करने की जरूरत नहीं है। जब हिमाचल प्रदेश बना, उस वक्त दरअसल हुआ क्या? स्टेट्स में नान वायलेंट सत्याग्रह चला, और राजाओं ने पांच हजार लोगों को कैद कर लिया। जब सरदार पटेल को इस का पता लगा तो उन्होंने सीतारमैया जी से कहा कि सत्याग्रह बन्द कर दो, हम सब राजाओं को यहां बुला लेते हैं। उसके बाद हिमाचल प्रदेश बना। उस वक्त जो हमारे साथ वादा किया गया था कि या तो तुम पंजाब के साथ मिल जाओ, या यू० पी० के साथ मिल जाओ, या राजाओं के यूनियन आर्डर में बने रहना मान जाओ, या सेंट्रली एडमिनिस्टर्ड एरिया मान जाओ, और उसके बाद लेफ्टिनेंट गवर्नर का प्राविंस हो जायगा, और जिस वक्त हिमाचल प्रदेश को अपनी सर्विसेज और रिसोर्सेज अवेलेबल होंगी उस वक्त प्राविंस बना देंगे। उस वक्त हमने तय किया कि आखिरी बात मानें यानी नम्बर चार की बात मानें। हमने यह सोचा कि अगर सेंट्रली एडमिनिस्टर्ड एरिया होगा तो डेवेलपमेंट होगा ही, और उसके साथ सब बातें तय हो जायंगी। अब जब तीसरी बात की बारी आई तो कमीशन बन गया। इस सिलसिले में यह कहा गया है कि जो लोगों के साथ वादा है, जो पब्लिक के साथ वादा है, जो जनता के साथ वादा है, वह गवर्नमेंट कैसे पूरा कर सकती है, जब कि राजाओं के प्रिवी पर्स के बारे में यह कहा जाता है कि चूंकि हमारा वादा है इसलिए न हम रिड्यूस कर सकते हैं और न कुछ कर सकते हैं। अब आप सोचें कि दरअसल कमीशन की रिपोर्ट कहां तक ठीक है। जिस वक्त कमीशन ने मनीपुर को अलग रखने के सिलसिले में तय किया तो पैरा ७२६ में वे यह कहते हैं :

"Another important consideration we have to bear in mind is that Assam has fairly difficult political and economic problems of its own to solve. Besides, apart from the autonomous hill districts, the administration of the State will have to look after another border unit, namely Tripura. In these circumstances, it may not be desirable to impose on Assam the additional burden of administering the important border area of Manipur."

मगर जिस वक्त सवाल आता है पंजाब का उस वक्त कमीशन इस बात को भूल जाता है। क्या पंजाब में ये दोनों बातें नहीं हैं? पंजाब में, जैसा कि कल डा० अनूप सिंह जी ने कहा कि वहां पर पोलिटिकल और इकोनोमिक दोनों बातें मौजूद हैं; रिफ्यूजी लोगों को

बसाना हैं। इसके अलावा जो सिखों और हिन्दुओं के दर्मियान में डिफ्रेंसेज हैं, वह भी वहां मौजूद हैं। मगर यहां कमीशन ने इस पर कोई गौर नहीं किया हैं। (समय की घंटी)

SHRI C. L. VARMA: Can I have at least five minutes more? I wn the only speaker from this area.

MR. DEPUTY CHAIRMAN: **Only** two more minutes.

**श्री चरनजीलाल वर्मा :** अपने डिसेंटिंग नोट के पैरा पांच में चेयरमैन साहब ने यह कहा हैं :

> "It is just possible that this feeling of distrust is to some extent a legacy of the pre-independence princely regime which employed a large number of retired officers from the Punjab who, for some reason or ' other, were not able to win the confidence of the local people."

यह ठीक हैं, मगर सोचने की बात हैं। जब सन् १९४७ में आजादी आई और सन् १९४८ में हिमाचल प्रदेश बना, उसके बाद आप देखिये कि हिमाचल प्रदेश के साथ पंजाब का कैसा बर्ताव रहा। सबसे पहले सन् १९४७ में, जब पंजाब में भार्गव मिनिस्ट्री आई, तो उन्होंने २ पर सेंट रिफ्यूजी टैक्स हिमाचल प्रदेश के आलुओं पर लगाया। इसके अलावा फूड ग्रेन के मामले में हमने बहुत दफा एप्रोच किया कि हमको गंदुम दीजिये लेकिन उन्होंने हम को नहीं दिया, गो कि, उनके पास फालतू गंदुम था। वहां से गंदुम मद्रास गया और यहां दिल्ली में आया; लेकिन हमको नहीं दिया गया। शिमले में गंदुम का भाव १६ रु० था, और किसुमटी में २२ रु० भाव था; फिर भी हमें गंदुम नहीं मिला। इसके अलावा और बहुत सी बातें हैं। १५ अगस्त और २६ जनवरी को शिमले में हमको जलसा करने की इजाजत नहीं मिल सकती हैं। जब हमारे ये ताल्लुकात हैं, तो पिछली बातों में और नई बातों में फर्क पड़ा हैं। (समय की घंटी)

मुझे थोड़ी सी बात और कहनी हैं। हमारे बुजुर्ग दीवान चमनलाल जी भी इस वक्त यहां आ गये हैं। उन्होंने अपने भाषण में कहा था कि हमको एक्सपैंशन के लिये हिमाचल प्रदेश चाहिये। आबादी के बारे में भी उन्होंने सवाल किया। इस सिलसिले में मैं मुख्तसर तौर पर कुछ कह देना चाहता हूं। उन्होंने जहां तक पंजाब और हिमाचल प्रदेश की आबादी का परसेंटेज दिया वह तो ठीक हैं परन्तु मेरा कहना हैं कि पंजाब के साथ एक और जिला कांगड़ा हैं। दीवान साहब एक लायक वकील हैं इसलिये जो उनके फायदे का प्वाइंट था उसको तो उन्होंने ले लिया और जो उनके फायदे का प्वाइंट नहीं था उसको उन्होंने छोड़ दिया। कांगड़ा का रकबा ८९७२ मुरब्बा मील हैं, और आबादी ९,२६,०४२ हैं और परसेंटेज १०५ होता हैं। इसके साथ ही साथ, कांगड़ा के साथ एक ६०० मुरब्बा मील का कुल्लू इलाका हैं और उसका परसेंटेज कोई २० फी मुरब्बा मील हैं। कांगड़ा पंजाब के साथ डेढ़ सौ साल से हैं, तो आज तक वह वहां क्यों नहीं गये। आजादी से पहले की अलग बात हैं, लेकिन इधर सात, आठ साल के अन्दर वहां क्यों नहीं बसे। असली बात यह हैं कि वह पहाड़ी इलाका हैं, और वहां खेती का काम करना और कोई दूसरा काम करना आसान काम नहीं हैं। वहां ६ फिट और ८ फिट से बड़े खेत नहीं होते हैं। तो मेरा कहना हैं कि जो कहने वाली बात थी वह तो दीवान साहब ने कह दी, और वह ठीक भी हैं, लेकिन जो कहने वाली बात नहीं थी उसको नहीं कहा। उन्होंने इस सिलसिले में यह बात कही कि हमको एक्सपैंशन के लिये चाहिये। एक्सपैंशन वाली जो बात हैं वह मुझे कुछ थोड़ी सी चुभी। इस जमाने में अगर हम कोलोनी मांगते फिरें, तो यह बात ठीक नहीं मालूम होती हैं। शायद दीवान साहब को मालूम नहीं हैं कि जिस वक्त इधर से रिफ्यूजी लोग

[श्री चरनजीलाल वर्मा]

आयें उस वक्त हम लोगों ने उनको कैसे बसाया । उनको हमने चम्बा में बसाया, मंडी में बसाया । उनको हमने जमीनें दीं, हालांकि वे उन पर काश्त नहीं कर सके और छोड़ कर चले गये । लेकिन मंडी में और चम्बे में बहुत से सरदार आज भी बसे हुये हैं, और वहां आज भी बहुत से सरदार दूकानदार मिल सकते हैं । **(समय की घंटी)**

सिर्फ एक मिनट और लूंगा । दीवान साहब को यह जान कर खुशी होगी कि हिमाचल प्रदेश में चम्बा से जो एम० एल० ए० हैं वह पंजाब के हैं । तो हमसे जो कुछ हो सकता था वह हमने किया । लेकिन उस पर भी इस तरह की शिकायत करना कुछ ठीक नहीं मालूम होता है । इसके बावजूद भी मैं यह कहना चाहता हूं कि जो भी वहां आना चाहते हैं वह आयें, और इसमें कोई हर्ज की बात नहीं है । लेकिन कालोनी मांगने की जो बात है वह ठीक नहीं है । यह जो एक्सपैंशन की पालिसी है, वह ठीक नहीं । वर्ना कोई ऐसी बात नहीं है, क्योंकि हिमाचल प्रदेश में जो भी आना चाहें वह आ सकते हैं, और आ सकेंगे । यह एक्सपैन्शन नहीं बल्कि पहाड़ियों की एक्सटिंक्शन होगी । हमारी लैंग्वेज पहाड़ी, देवनागरी स्क्रिप्ट है । **(समय की घंटी)**

सिर्फ एक बात और कहनी है । मैं चाहता हूं कि हिन्दुस्तान में छोटी रियासतें हों, ताकि डेवलपमेंट का काम आसानी से हो सके । जो रियासतें हों वे लैंग्वेज के बेसिस पर बनाई जायें, उनको बनाने में लैंग्वेज मेन फैक्टर हो । इसके अलावा मुझे यह कहना है कि हिमाचल प्रदेश का जो मौजूदा स्टेट है वह रहना चाहिये । उसका जो मौजूदा डिमोक्रेटिक सेट-अप है उससे अच्छा सेट-अप अगर न हो सके तो कम से कम मौजूदा सेट-अप को रखा ही जाय । इसके साथ ही साथ मुझे यह भी कहना है कि जो पहाड़ी इलाके के लोग इस स्टेट के साथ खुशी से आना चाहते हैं, खुशी से इसमें इनक्लूड होना चाहते हैं, उनको इसमें जरूर शामिल हो जाना चाहिये । **(समय की घंटी)** एन्क्लेव्ज शिमला, कान्दाघाट, कुल्, डलहौजी, बकलोह हिमाचल में मिला दिए जायें । थैंक यू, सर ।

**श्री त्रि० दा० पुस्तके** (मध्य भारत) : उपसभापति महोदय, एस० आर० सी० रिपोर्ट के सम्बन्ध में यहां पर बहुत कुछ कहा गया है और मैं सिर्फ दो, चार बातें कह कर ही अपना भाषण समाप्त कर दूंगा ।

इस एस० आर० सी० रिपोर्ट में बहुत सी अच्छी बातें भी हैं और इसमें कुछ खामियां भी हैं, गल्तियां भी हैं । किसी भी आदमी के काम में ऐसी बातें होना स्वाभाविक ही है और यह काम भी तो एक बहुत बड़ा काम था । देश का विधान तैयार करने के बाद यह सबसे बड़ा दूसरा काम हमारे सामने आया है । इस में बहुत देरी भी लगना संभव नहीं था क्योंकि आंध्र के बनने के बाद यह एक स्वाभाविक सी बात थी कि हम इस काम को अपने हाथ में लेते ।

इस सम्बन्ध में हमको दो बातों का ध्यान अवश्य ही रखना है । एक तो हमें कुछ सिद्धांत कायम करने हैं, और दूसरे यह कि उन सिद्धांतों को किस तरह से अमल में लाना है इसकी तरफ हमको देखना है । मुझे बड़ा संतोष है कि जो सिद्धांत इस आयोग ने कायम किये हैं वे बहुत ही अच्छे हैं, परन्तु उनको अमल में लाने के लिये जो बातें लिखी हैं उनमें कुछ त्रुटियां हैं, और उनकी वजह से हमारे सदन में और लोक सभा में भी काफी चर्चा हो रही है ।

हम यह जानते हैं कि हमें इस देश में रहना है, हम भारत के निवासी हैं, और इसकी आजादी के लिये हम सबने मिलकर काम किया है । हम भ्रातृभाव चाहते हैं । हम एकता चाहते हैं । हम यह भी चाहते हैं कि सबमें समानता हो । तो ये सब बातें एक दिन में तो आने वाली नहीं हैं । एक ज्वाइंट फैमिली के तौर पर एक मकान को अपना मानते

.

[श्री वि० दा० पुस्तकं]

वाली हैं। परन्तु चूंकि हमारे नेता इस बात को चाहते हैं कि यह प्रान्त बने, इसलिये हम उसमें भी कोई आपत्ति उठाना नहीं चाहते हैं। हमें तो यह विश्वास है, जैसा कि परसों माननीय पंडित जी ने लोक सभा में फरमाया था, कि इन बातों के बारे में कोई आखिरी बात नहीं है। यह पोलिटिक्स हैं; इसमें जिस वक्त जैसा आवश्यक होगा वैसा करना पड़ेगा। इसलिए व्यवस्था की दृष्टि से अगर कोई खामी रह जाती है तो उस को फिर भी हम ठीक कर सकते हैं, आगे चल कर। लेकिन आज तो हमें अपने नेताओं को यह विश्वास दिलाना है कि वे जिस तरह से उस व्यवस्था को बनाना चाहते हैं, उस में हम पूरी तरह से सहयोग देंगे।

मुझे एक बात और कहनी है, वह यह है कि माननीय पंडित जी ने परसों लोक सभा में जो "जोन्स" की बात कही है, उसे अवश्य ही अमल में लाना चाहिए। हमने "बी" और "सी" स्टेट्स की शासन व्यवस्था में यह देखा है कि बहुत से इलाके पिछड़े रह गए। किस बात को पहले प्राधान्य देना चाहिए, कौनसी बाद में करनी चाहिए, इस पर ध्यान नहीं दिया गया। अगर जोन्स कायम हो जायंगे, और उन जोन्स के कहने को पूरी तरह से ध्यान में लाया जायगा, तो आगे के लिए ऐसे पिछड़े इलाकों की तरफ भी धीरे धीरे ध्यान दिया जा सकेगा। जोन्स की कल्पना दरअसल, जहां तक मुझे मालूम हुआ है, सबको ही पसन्द है। इस जोन्स की कल्पना से अगर इस तरह की रियासतें जैसी आज बन रही हैं, उनमें कुछ लोगों को एतराज भी बाकी रहेंगे तो मेरा ऐसा खयाल है, कि उन जोन्स के बन जाने के बाद उन एतराजों को मौका नहीं मिलेगा। मुझे जो आपने इस बारे में बोलने का मौका दिया है उसके लिए मैं आपको धन्यवाद देता हूं।

**श्री चन्ना रेड्डी** (हैदराबाद): श्रीमन् उप-सभापति महोदय, सबसे पहले मैं अपना यह फर्ज समझता हूं कि एस० आर० सी० के मेम्बरों को अपनी तरफ से बधाई दूं। क्योंकि उनके सामने जितना बड़ा कठिन मसला था, उसको जिस खूबी के साथ और निष्पक्षता के साथ उन्होंने रिपोर्ट की सूरत में पेश किया, उसके लिए वे इस मुल्क के मुबारकबाद के मुस्तहक हैं। मैं उनको मुबारकबाद देना इसलिए भी अपना धर्म समझता हूं, क्योंकि उन्होंने पार्ट ए, बी और सी स्टेट्स में आपस का जो इम्तियाज था, उसको भी खत्म कर दिया है। कांस्टिट्यूशन के लिहाज से भी हमने व्यक्तियों में भेद नहीं रखा, और व्यक्तियों में समानता होने के आदर्श को रखा है। लेकिन व्यक्तियों से बने हुए स्टेट्स में अब तक इम्तियाज बाकी रह गया था, और उसे अब खत्म किया जा रहा है। इसी तरह से राजप्रमुख को बर्खास्त करने की जो सिफारिश की है उसके लिए भी वे मुबारकबाद के मुस्तहक हैं। मैं उनको अपना हार्दिक धन्यवाद इस बात पर भी देना चाहता हूं कि उन्होंने हैदराबाद के डिसेंटिग्रेशन की फेवर में अपनी सिफारिशें की हैं, और उसके बाद रंजीडुअरी स्टेट बनाये जाने का समर्थन किया है।

इस रंजीडुअरी स्टेट या तेलंगाना स्टेट के मुताल्लिक बहुत सी गलतफहमियां फैली हुई हैं। तेलंगाना के मुताल्लिक यह समझा जाता है कि यह बहुत ही छोटा प्रदेश होगा, मामूली देश होगा, और कुर्ग जैसा स्टेट होगा। लेकिन मैं आपकी दृष्टि में यह बात लाना चाहता हूं कि यह बहुत बड़ा, साइजेबुल स्टेट होगा। रकबे के लिहाज से, एरिया के लिहाज से, यह ४५.२ हजार स्क्वायर माइल्स है, जो आज के केरल से, वेस्ट बंगाल से, और प्रपोज्ड विदर्भ से भी बड़ा हुआ है, और मद्रास से सिर्फ ५०० स्क्वायर माइल्स कम है। आबादी के लिहाज से भी, यह कोई छोटा स्टेट नहीं है; आसाम से बड़ा है; उड़ीसा से बड़ा है; और कश्मीर से भी बड़ा है। तो इस कदर साइजेबुल स्टेट के बनने में किसी को कोई एतराज नहीं होना चाहिए। एतराज जो

उठाया जाता है वह यह है कि तेलंगाना के लोग तेलगू बोलने वाले हैं और आन्ध्र के लोग भी तेलगू बोलने वाले हैं, इसलिए उसे आन्ध्र में मिलाया जाना चाहिए। लेकिन मैं कहता हूं कि हिन्दी हमारे मुल्क की सबसे बड़ी जबान है और हिन्दी बोलने वाले छः स्टेट हो सकते हैं, तो तेलगू जो दूसरी सबसे बड़ी जुबान है, उसके दो स्टेट होने में क्या बाधा है ? ये जो आन्ध्र कल्चर की बात करने वाले लोग हैं ये भाषावार प्रान्त बनाने की आड़ लेकर यह कहते हैं कि अगर ऐसा न किया गया तो हमारी मुखालिफत होगी। मैं विशाल आन्ध्र के अनुयायियों से कहना चाहता हूं कि कल्चर की बात जब आती है तो हम सारे देश के कल्चर को एक ही मानते हैं। हमारा यह विश्वास गेजमर्रा बढ़ता जा रहा है कि देश का कल्चर एक ही है। मैं ज्यों ज्यों देश में घूमता हूं, मेरा यह यकीन और पक्का होता जा रहा है। हमारे देश का कल्चर एक बड़े वृक्ष की तरह है। और जितने भी प्रान्त हैं, उनके कलचर उसकी शाखें हैं। मैं वह आदमी नहीं हूं जिसे आन्ध्र कल्चर से या आन्ध्र की जबान से नावाकीफियत हो। मैं इस बात को पूरी जिम्मेदारी के साथ कह सकता हूं कि आन्ध्र कल्चर में, आन्ध्र की तरक्की में, तेलंगाना अलग रहने से कोई फर्क या असर नहीं पड़ने वाला है। आन्ध्र कल्चर का जितना गर्व उनको है, उतना ही हमें भी है। पोतना के भक्ति भाव से पूरित भागवत आदि को जिस शौक से वे पढ़ते हैं, उसी शौक से हम भी पढ़ते हैं। पलनाड के वीरों का, बांबिली के सूरमाओं का, काकतीय साम्राज्य का, जिस कदर फख्र उन को हासिल है, हमको भी हासिल है। इसलिए, डिप्टी चेयरमैन साहब, आन्ध्र भाषा के दो प्रान्त बनने से न कल्चर के विरुद्ध कोई बात होती है और न ही भाषावार प्रान्त रचना के विरुद्ध।

अब मैं आपकी दृष्टि आर्थिक मसले की तरफ ले जाना चाहता हूं। इसके बारे में मुख्तलिफ लोग मुख्तलिफ फिगर्स पेश कर रहे हैं, लेकिन मैं अपनी जिम्मेदारी को महसूस करके, कुछ सही फिगर्स आपके सामने पेश कर रहा हूं। क्योंकि इस हाउस में फिगर्स को पेश करने के कुछ मानी होते हैं, उसका कुछ असर होता है। ये फिगर्स आथेन्टिक सोर्सेज से हासिल किए गए हैं।

तेलंगाना का रकबा, जैसा कि मैंने पहले कहा है, ४५.२ थाउजेंड स्क्वायर माइल्स है, और उसकी जनसंख्या १९.२ मिलियंस होगी। इसके रेवेन्यू के जो फिगर्स हैं, वे १९५५-५६ के बजट से हासिल किए गए हैं। उसके अनुसार, उसका टोटल रेवेन्यू १६.३ करोड़ है, और आन्ध्र, जहां की आबादी २ करोड़ से ज्यादा है, वहां की जो टोटल रेवेन्यू है, वह २१.३ करोड़ है। जब कि हमारे तेलंगाना का टोटल रेवेन्यू एक्सपेंडिचर १७.२ करोड़ है, और आन्ध्र का २४.२ करोड़ है। इस तरह से आन्ध्र स्टेट के बजट से खुद मालूम होता है कि वह डेफिसिट है। लेकिन हैदराबाद का जो बजट होगा वह २ करोड़ से सरप्लस होगा। अब एतराज यह किया जाता है कि डेवलपमेंटल वर्क्स के लिए कम खर्च किया जा रहा है। लेकिन सही तौर से देखा जाय तो बजट में डेवलपमेंट के लिए जो खर्चे होते हैं, इस बजट में वह भी शामिल हैं। हमारा यह भी विश्वास है कि आगे हम ऐसे खर्चों को तेलंगाना में ही रह के ज्यादा कर सकते हैं, आन्ध्र से मिल कर नहीं।

इसके बाद, मैं यह अर्ज करना चाहता हूं कि तेलंगाना के बारे में बहुत सी गलतफहमियां हैं। यह कहा जाता है कि फूड के मामले में वह सरप्लस नहीं रहेगा, हालांकि इसी साल हमने ६०,००० टन चावल, जो कि तेलंगाना में पैदा हुआ, एक्सपोर्ट किया।

एक दूसरा एतराज, जो तेलंगाना की आर्थिक व्यवस्था के बारे में कहा जाता है, वह वाकई में बहुत गौर करने के काबिल है। वह यह है कि प्रोहिबिशन इंट्रोड्यूस करने के बाद हमारे रेवेन्यू का क्या हाल होगा। प्रोहिबिशन कमेटी की सिफारिश के लिहाज से, १९४८-४९

[श्री चन्ना रेड्डी]

तक, हमें प्रोहिबिशन को सारे मुल्क भर में इंट्रोड्यूस कर देना है।

**श्री अकबर अली खान** (हैदराबाद): १९५८ में।

**श्री चन्ना रेड्डी** : ठीक है, १९५८ में। तो जैसा कि मैंने अर्ज किया है, १९ करोड़ हमारी इनकम है, और प्रोहिबिशन इंट्रोड्यूस करने के बाद, ५ करोड़ रुपये का नुकसान हमको होगा। लेकिन हम उस नुकसान की भरपूरी कर सकते हैं। हमारा एरिया अब तक इंडस्ट्री में काफी आगे है। वहां कोल प्रोडक्शन, शुगर प्रोडक्शन वगैरा को बढ़ा कर यह कमी पूरी की जा सकती है। इसके अलावा आन्ध्र का जो एरिया अंडर-कल्टिवेशन है वह सिर्फ ४९,००० स्क्वायर माइल्स के करीब है, जब कि तेलंगाना का उससे आधे से कुछ ज्यादा है।

**श्री अकबर अलीखान** : २८,०००।

**श्री चन्ना रेड्डी** : २८,००० तेलंगाना का है। आन्ध्र में जो एरिया अंडर-इरीगेशन है वह २० परसेन्ट है, जब कि तेलंगाना में १५ परसेंट है। तो इस सूरत में हम अपने मुख्तलिफ प्रोजेक्टस को, जैसे नन्दीकोंडा प्रोजेक्ट है, नागार्जुना प्रोजेक्ट है, और देवनूर प्रोजेक्ट है, उससे अपने इरीगेशन की एरिया को बढ़ा सकते हैं, जिससे कि हमारा रेवेन्यू बढ़ सकता है। दूसरी चीज यह हो सकती है कि हम बेटरमेंट चार्जेज से भी उस कमी को पूरा कर सकते हैं।

एक और चीज यह कही जाती है कि हमारे किसानों पर लैंड रेवेन्यू टैक्स ज्यादा है। लेकिन खुद आन्ध्र में आप देखिए तो वहां लैंड रेवेन्यू को बढ़ाने की बातें हो रही हैं। जब वहां ऐसी बातें हो रही हैं, तो यह कहना कि तेलंगाना के लोगों पर ज्यादा टैक्स पड़ रहा है, ठीक नहीं मालूम होता है।

इस सिलसिले में, मैं आपके सामने एक असूल रखना चाहता हूं। ओल्ड टैक्स नो टैक्स। हम टैक्स कम करने के हक में नहीं हैं। एक वेलफेयर स्टेट के लिए यह जरूरी हो जाता है कि जनता पर टैक्स लगाया जाय, और उससे जो रुपया हासिल हो, उसे आवाम की भलाई में लगाया जाय।

इसके बाद मैं आपके सामने यह बात रखना चाहता हूं कि अगर तेलंगाना को आन्ध्र के साथ मिला दिया जाय तो उसको क्या तकलीफ होगी। सन् १९५७ में सारे देश में आम चुनाव होने वाले हैं। आन्ध्र में पिछले ही साल चुनाव हो चुके हैं। तो जो नये चुनाव होंगे वे मिल कर होंगे, या अलग अलग चुनाव किये जायेंगे। यह एक कानूनी सवाल है, इस पर सरकार को अच्छी तरह से सोच विचार करके फैसला करना चाहिये। हमारे कम्युनिस्ट दोस्त विशाल आन्ध्र बनाने पर बहुत खुश हैं; बहुत उत्सुक हैं; क्योंकि पिछले चुनावों में आन्ध्र में उनको नाकामी हासिल हुई थी। अब वे यह समझते हैं कि अगर तेलंगाना का हिस्सा भी आन्ध्र में मिल जायेगा तो विशाल आन्ध्र में उनको फिर से चुनाव लड़ने का मौका मिल जाएगा। इस लिए वे विशाल आन्ध्र बनाने के लिए इतने उत्सुक दिखलाई देते हैं।

तीसरी बात जो मैं कहना चाहता हूं वह यह है कि सन् १९५८ से हर जगह प्रोहिबिशन शुरू होगा। और विशाल आन्ध्र की सूरत में तेलंगाना में शुरू से ही करना पड़ेगा, तो इन दो सालों में छ: करोड़ रुपये की कमी होगी तो यह कमी किस तरह से पूरी की जा सकेगी, यह बात समझ में नहीं आती है। अगर उनके फाइनेंस साउन्ड होते तो मैं यह मानता कि तेलंगाना के लोगों को उनके साथ मिलने में फायदा होता। बम्बई शहर में जो १२ करोड़ से सरप्लस है, उस के लिए महाराष्ट्रियों और गुजरातियों में विवाद है, तो समझ में आने की बात है। उसी तरह से आन्ध्र भी एक सरप्लस स्टेट होता, उसकी आमदनी ज्यादा होती, तो तेलंगाना के लोगों को उनके साथ मिलने में कोई एतराज नहीं होता। मगर जब वह खुद एक डेफिसिट स्टेट है, तो किस तरह से तेलंगाना वाले लोगों की तरक्की कर सकता है। मैं

आपके सामने एक और मिसाल रखना चाहता हूं। हमारे यहां ताल्लुका में, अग्रीकल्चर असिस्टेंट को १८० रुपये से ३०० रुपया तक मिलता है। जब कि आन्ध्र में १२० रुपये से २०० रुपया तक माहवारी तनख्वाह है। इस तरह से आन्ध्र वाले कम तनख्वाह तो कर नहीं सकते हैं। अगर हमारे ये स्केल के लिहाज से जो ज्यादा है, विशाल आन्ध्र में सब को तनख्वाहें दें तो उनके ऊपर बोझ ही बढ़ेगा। जो स्टेट खुद ही डीफिसिट स्टेट है, जो अपनी तरक्की बराबर नहीं कर सकता, किस तरह से वह तेलंगाना वाले लोगों की तरक्की में काम आ सकता है। मसल मशहूर है, संयासी से संयासी गले मिला तो भभूत ही झड़ेगा।

दूसरा आरग्यूमेंट यह दिया जाता है कि अगर तेलंगाना और आन्ध्र एक हो जायेंगे तो उनका सेन्टर में असर बढ़ जायेगा। इसके लिए वे लोग यू० पी० की मिसाल देते हैं, और कहते हैं कि यू० पी० का हिस्सा बड़ा होने से ही उस का सेन्टर में पुल ज्यादा है। मैं आप से कहना चाहता हूं कि यू० पी० वह पुण्य भूमि है जिसने श्री जवाहरलाल और पन्त जैसी मुमताज हस्तियों को जन्म दिया है। मगर आन्ध्र में जिस तरह का पोलिटिक्स है, और अब जिस तरह का व्यवहार हो रहा है, विशाल आन्ध्र होने के बाद भी उससे उनका सेन्टर में असर बढ़ने वाला नहीं है। यों भी, आम तौर पर जैसा कहा जाता है, कि मांगे बगैर मां भी दूध नहीं पिलाती, जहां सेन्टर से मांगने का सवाल है, वो स्टेट एक स्टेट से ज्यादा मांग सकते हैं। बाकी सेन्टर में असर पैदा करने की बातें बेकार हैं। यह कहा गया है कि तेलंगाना के लोग आन्ध्र में खुशी के साथ मिलना चाहते हैं। तेलंगाना की आवाम की जो राय है, मैं आपके सामने रखना चाहता हूं। पी० सी० सी० के ७३ मेम्बर हैं, जिनमें से २१ आन्ध्र के साथ हैं।

SHRI N. D. M. PRASADARAO <Andhra): What did the **previous** P.C.C. decide?

SHRI CHANNA REDDY: My hon. friend Mr. Gurumurthy also conveniently neglected that point as to what the present P.C.C. had decided. He had quoted what the previous P.C.C. had decided.

मैं यह कह रहा था कि आवाम में यह गलतफहमी फैलाई गई है कि पी० सी० सी० ने तेलंगाना को आन्ध्र के साथ मिलाने का फैसला कर लिया है। मगर मैं आप लोगों के सामने कहना चाहता हूं कि पी० सी० सी० ने भी मंजोरिटी के साथ तेलंगाना के हक में फैसला किया था। इस समय जो पी० सी० सी० है उसने भी तेलंगाना को एक अलग इकाई के रूप में बनाये रखने का बहुत बड़ी मंजोरिटी से फैसला किया है। इसी तरह से, ११ डी० सी० सी० में से ७ ने तो मुतफिका तेलंगाना के फेवर में कहा है। दो ने सिर्फ आन्ध्र के फेवर में कहा है। बाकी में एक ने विशाल आन्ध्र के हक में बोला है, लेकिन इस डी० सी० सी० में ११ आदमी तेलंगाना के हक में थे और १२ विशाल आन्ध्र के हक में। ११ वीं डी० सी० सी० में सिर्फ दो आदमी आन्ध्र के हक में थे और सब तेलंगाना के हक में थे। इस तरह उसने भी तेलंगाना को अलग रखने के लिए रेजोलूशन पास किया। अलावा इसके कई तालुका कांग्रेस कमेटियों और सैकड़ों ग्राम पंचायतों ने तेलंगाना के हक में अपनी साफ राय बता दी है।

DR. R. B. GOUR (Hyderabad): P.C.C is not public opinion.

**श्री चन्ना रेड्डी :** इस तरह से, वहां की जनता के नुमायन्दों ने तेलंगाना को एक अलग राज्य में कायम रखने के हक में मत जाहिर किया। इसके अलावा, पी० एस० पी०, आई० एन० टी० यू० सी, दलित जाति संघ, और मजदूर संघ ने भी तेलंगाना को एक अलग राज्य में रखने के हक में कहा है। तब फिर किस तरह से यहां पर कहा जा सकता है कि तेलंगाना आन्ध्र के साथ मिलना चाहता है। मैं तो चैलेंज देने का आदी नहीं, लेकिन पब्लिक ओपीनियन

[श्री चन्ना रेड्डी]

मालूम करने के बारे में जो भी मुनासिब तरीका अख्तियार करें, मैं तैयार हूं।

(समय की घंटी)

मैं थोड़े में ही अपनी तकरीर खत्म कर दूंगा। आखिरी बात जो मुझे कहनी है वह यह है कि कुछ लोग यह कहते हैं कि हम लोग रजाकारों के साथ मिले हुए हैं। मैं यह कहता हूं कि जिस समय हम रजाकारों के साथ जिन्दगी और मौत की लड़ाई लड़ रहे थे उस समय ऐसा कहने वालों ने हमारे साथ हमदर्दी का इजहार भी नहीं किया और न किसी तरह का बयान निकाला। ऐसे लोग अब फातिहाना अन्दाज से यह कहते हैं कि उन्होंने हैदराबाद को आजादी दिलाई। ऐसी गैर जिम्मेदार बातें लोगों के एहसासात को भड़काती हैं, और यही लोग विशाल आन्ध्र के दुश्मन हैं। हम नहीं, जो आनेस्टली डिफर करते हैं।

एक माननीय सदस्य: यह गलत है। पुलिस एक्शन द्वारा हैदराबाद आजाद हुआ।

श्री चन्ना रेड्डी: हम इस बारे में कोई दावा नहीं करना चाहते हैं कि हमने आजाद कराया या नहीं कराया। यह तो आवाम अच्छी तरह से जानती हैं कि रजाकारों का मुकाबला हम लोगों ने किया या किसी दूसरे लोगों ने किया। डिप्टी चेयरमैन साहब, एस० आर० सी० ने अलग तेलंगाना की सिफारिश की। यह आर्थिक रूप से वाएबल भी है। जनता भी यही चाहती है। अगर पब्लिक ओपीनियन को जानना है तो कोई तरीका भी अख्तियार कर सकते हैं। इन तमाम के बावजूद भी विशाल आन्ध्र के अनुयायी तेलंगाना के केस को नहीं समझ सकते। मैं उनके बारे में यही कहूंगा कि.....

(समय की घंटी)

मैं यह शेर कहकर अपनी तकरीर खत्म कर दूंगा:

दें और दिल उनको
जो न दें मुझको जबां और।

SHRI SATYAPRIYA BANERJEE (West Bengal): Mr. Deputy Chairman, I am thankful to you that you have given me an opportunity to speak on the report of the States Reorganisation Commission. I will, render upto Caesar what is Caesar's...

SHRI M. GOVINDA REDDY: Do it a little louder please.

SHRI SATYAPRIYA BANERJEE: .....and I will give the Commission also its due. I congratulate the Commission on their having abolished the different categories of States. I congratulate them also on their recommendation for the abolition of Raj-pramukhs. But I am afraid this recommendation has not been palatable to the present Government. I will presently say how and why. On the very day when Pandit Govind Bal-labh Pant rose to move the motion, an esteemed friend of mine, an affectionate friend at that, Shri Satyen-dra Mazumdar, asked, 'what about the abolition of Rajpramukhs?' "He kept mum for a while and then said, 'it is one of the recommendations of the Commission', giving an indirect hint that the Government is not in favour of it.

PANDIT S. S. N. TANKHA (Uttar Pradesh): How do you draw that conclusion?

SHRI SATYAPRIYA BANERJEE: As I understood it.....

KAZI KARIMUDDIN (Madhya Pradesh): But that was not one of the terms of reference.

SHRI SATYAPRIYA BANERJEE: I will just quote the terms of reference. Anyway, that is the conclusion that I have drawn. You may draw another conclusion; *I* have no objection to that. Bui if you do not understand that. I will be constrained to say. that there is nothing between the two ears that you have. And I must also give the Commission its due. I am constrained to have to say that the thread or inconsistency runs through the whole gamut of the report. The history of

the Congress is a history of the for mation of linguistic provinces. Right from the very beginning, till 1947, one current flows right through, and that is, the formation of the linguist:; provinces .....

SHRI JASPAT ROY KAPOOR: It was diverted by the Dhar Committee and the J.V.P. Committee completely.

SHRI SATYAPRIYA BANERJEE: I agree, and that very wrongly after the transference of power, not before Sir, the whole country and this House must understand the significance and implications of linguistic provinces. I will come to that later on.

Let me give a little history. In 1920, officially the Congress adopted the principle of the linguistic provinces and. constituted Congress provinces accordingly. In 1928, in the Nehru Committee's report, which was an all-parties committee, it is said, "If a province has to educate itself and do its daily work through the medium of its own language, it must necessarily be a linguistic area." The linguistic basis was accepted.

From 1928 to 1947, the acceptance of the linguistic principle was reiterated thrice. I have again to quote from page 14 of the report:—

> "Between the years 1928 and 1S47 the Congress reaffirmed adherence to the linguistic principle on three occasions."

In 1937, at the Calcutta session, in July, 1938, by a resohition passed at Wardha, saying that linguistic redistribution of the provinces would be undertaken as soon as the Congress had the power to do so, and in 1945-46, in its election manifesto. Then came the Constituent Assembly. This question was raised and the Dhar Commission was appointed and the Dhar Commission bade good bye to the principle of linguistic provinces.

On page 15, the Report says: "The formation of provinces exclusively or mainly on linguistic considerations would be inadvisable. The homogeneity of language should enter into consideration only as a matter of administrative convenience." Langu age, thus, has been cast to the winds. The Commission felt that in forming provinces, the emphasis should be primarily on administrative convenience.

Then, We come to the V.I.P. report. I advisedly say "V.I.P.', because the members of the committee were very important persons—Pandit Jawaharlal Nehru, Sardar Vallabhbhal Patel and Dr. Pattabhi Sitaramayya They also dittoed what the Dhar Commission said. I call it V.I.P., but it is known as the J.V.P. Report. On page 16 of the Report, it is stated:

> "(a) When the Congress had given the seal of its approval to the general principle of linguistic provinces it was faced with the practical application of the principle and hence it had not considered all the implications and consequences that arose from this practical application;"

I am reminded in this connection of the oft-quoted lines of the Bengali poet Shri D. L. Ray:—

छंड़ि दिलाम पथटा, बदले गेलो मतटा,
एंमन अवस्थाते पड्ले, सबारई मत बदलाय ।

That means, I abandoned the path that 1 was so long following because my opinion changed. If placed in the same circumstances, everybody is bound to change his opinion. That is after the transfer of power to the Congress. The V.I.P. Report further says:

> "(b) the primary consideration must be security, unity and economic prosperity of India and every separatist and distruptive tendency should be rigorously discouraged;"

Mark the third of the recommendations:

> *"(c)* language was not only a binding force but also a separating one;"

—at long last, this wisdom dawned on them!—

And then,

[Shri Satyapriya Banerjee.]

'"(d) the old Congress policy uf having linguistic provinces could only be applied after careful thought had been given to each separate case and without creating serious administrative dislocation or mutuv I'ontticts which would jeopardise the political and economic stability of the country."

1 would ask, is not language the cementing factor of people residing in H certain area? If you concede there are different States and provinces speaking different languages what reason is there not to accept it as a tact? The States Reorganisation Com mission did very well when it was not bound by the terms of reference—when they abolished different cate gories of States and Rajpramukhs. 9ut when they were bound by the terms of reference of Government of India given on page 25, viz.—I will not i-ead out the entire thing—"The first essential consideration is the preserva tion and strengthening of the unity and security of India. Financial, eco nomic and administrative considera tions are almost equally important not only from the point of view of each State but for the whole nation. India has embarked upon a great ordered plan for her economic, cultural and moral progress. Changes which inter fere with the successful prosecution of such a national plan would be harm-full to the national interest", they floundered and landed themselves in hopeless inconsistencies. That is. if you accept language as the basis of a province, all these things will be jeopardised. The whole basis will be jeopardised. I would refer to ycu tlie example of the U.S.S.R. They have carried to its logical conclusion the principle of the formation of States based on languages. Has its unity iurTered' Has $th_e$ security of the Soviet Union suffered? They have demonstrated to the whole world iluring the Second World War; they stood like a man; they stood like a solid wall against the Hitlerite invasion.....

DR. RAGHUBIR SINH (Madhya Bharat): Because of dictatorship.

SHRI SATYAPRIYA BANERJEE: 1 will come to that. You are a scion of a dictator. However—that may be, it is neither here nor there. I was saying that language cannot disrupt the country. Language tends to unite the country if properly applied.

Sir, before proceeding further I will say that Visa! a Andhra should be con. stituted here and now, Samyukta Maharashtra also here and now. Punjabi Suba has to have a separate existence with a Legislative Assembly. Himachal Pradesh, Tripura and Mani-pur ought also to be given separate existence with Legislatures of their own .....

SHRI A. ABDUL RAZAK (Travail-core-Cochin): You have omitted U.P.

MR. **DEPUTY CHAIRMAN: Two** minutes more.

SHRI SATYAPRIYA BANERJEE: Then, I must come >to the case of Bengal. Bengal has been very badly treated and Pandit Jawaharlal Nehru. the other day, exclaimed in answering a question, "It is most unimportant." Did not Mr. Gokhale say, "Pacify Bengal and all India will be pacified?" Did not the same great man tell us, "What Bengal thinks today, India thinks tomorrow?"

SHRI GOPIKRISHNA VIJAIVAR GIYA (Madhya Bharat): It is about Bihar, not about Bengal.

SHRI SATYAPRIYA BANERJEE: No, no, it is a question of Bengal's claims with regard to Bihar.

SHRI R. P. N. SINHA (Bihar): There is nothing about Madhya Bharat?

SHRI SATYAPRIYA BANERJEE. The3' have taken my time. I hope you will concede to me a little longer time because of these interruptions You please prevent these interruptions.

Let me give you another bit of history. In the first Congress Mints-

try, in Bihar, an eminent man of that Province, in a report to the Congress, made four classifications of the Bengalis in Bihar. In one of these he placed those who are residents of the Bengali-speaking areas of Bihar— Manbhum, Dhalbhum, parts of Santhal Parganas and parts of Purnea. That very same eminent man. ten years later in 1947. while addressing the Bihar Hindi Sahitya Sammelan, rebuked it for not propagating Hindi in Singhbhum and Dhalbhum areas— resulting in West Bengal claiimin? them. That eminent man is no Other than the present President of the Indian Republic. That speech was very much commented by the Hindustan Standard of those days. It said, that Dr. Rajend'ra Prasad's address proved that the claim of West Bengal to those areas was just.

When Bengal was partitioned in | 1911, the then leaders of Bihar, *(Time I bell rings)* were honest enough to say that the portions of Purnea and Malda to the east of the Mahanada—which is the ethnic 'and linguistic boundary between Bengal and Bihar—should go i to Bengal as also the whole district of Manbhum and the Pargana Dhalbhum of Singhbhum district, which are Bengali-speaking.

Sir, I am afraid that I will not have time to speak about what I had to say. I want, therefore. that the pledges and promises of the then leaders of Bihar be redeemed and fulfilled by its present leaders; that the Dhalbhum sub-division of Singhbhum district , the whole of Manbhum district and the territories of Purnea district, enst of Mahananda upro the river NJachi adjoining Malda, go to West Bengal. Jamtara. Pakur, Rajmahal, ! and Dumka sub-division and parti; of Deoghar, where Bengali is spoken, should go to West Bengal. The same principle should apply to Bengali speaking areas pf Assam.

SYED MAZHAR IMAM (Bihar): Those people are also Bengalis?

SHRI SATYAPRIYA BANERjj.ER: I know that you have been there! some time back. I hav$_e$ a«o been there, much earlier.

MR. DEPUTY CHAIRMAN: Mv Mazumdar will take it up.

SHRI SATYAPRIYA BANERJKE: Only about two minutes more.

MR. DEPUTY CHAIRMAN: You close at 11.55.

SHRI SATYAPRIYA BANERJEE: I will now come to the remarks of Pandit Jawaharlal Nehru who sprang a surprise there in the Lok Sabha. It is too early to make any pronouncement on his suggestion of forming five zones. If his suggestion cuts at the root of language as the main factor in the constitution of States, I oppose it tooth and nail. But if it accepts the principles of linguistic provinces and then constituting these zones, I will consider it.

AN HON. MEMBER: Not support it?

SHRI SATYAPRIYA BANERJEE: J will consider, and after due consider ation, if it deserves support, I will support.

MR. DEPUTY CHAIRMAN: Mr. Kapoor.

SHRI SATYAPRIYA BANERJEE: One word more, Sir. My whole claim is based upon justice and justice demands that Bengali-speaking areas of Bihar and Assam, contiguous to Bengal, should be given to Bengal, as were before 1911.

SHRI JASPAT ROY KAPOOR: Sir, while I appreciate the difficult and delicate task that the Commission had to undertake and while I am prepared to congratulate them for some of the recommendations that they have made, keeping in view the unity and the security of the country, I am afraid that I cannot join with my other friends In this House or any one in the country who have congratulated them for their recommendations with regartj *to* the reorganisation of *th**. States. With regard to these recommendations -I will say something hereafter.

[Shri Jaspat Roy Kapoor.]

But to stcrt with, I would like to refer very briefly to the very good points that I find in the Report. They have already been referred to by many previous speakers but since this is a Council of States, and the States are represented here, I think that even if representatives from the various States repeat what the other State representatives have said, that would be permissible.

The abolition of the Rajpramukhs and the abolition of Part B and C States is something over which even we, in the Uttar Pradesh, are hapDy. But the one thing over which I feel particularly happy is the recommenri-ation of the Commission in regard to Indian Services, in regard to the formation of Indian Engineering Service, Forest Service and Medical and Health Service and that the domicile qualification wherever it exists ever, now in the matter of employment must be done away with.

So far as the question of domicile *U* st is concerned, I feel particularly happy with the recommendation because when the Constitution was in the framing, it was at my instance, and it was the result of my amend ment which I had moved to article 16 of the Constitution, that it has been specifically provided therein that there shall be no restriction in **the** matter of employment on the basis of domicile test. I was surprised then to find that my hon. friends from the South were opposed to this amend-* ment tooth and nail, including Shri T. T. Krishnamachari and even the late Sir Alladi Krishnaswamy Iyer. I am happy to find today that many members from the South—young enthusiastic members like Mr. Pattabiraman—are my enthusiastic supporters. I know that in some States the domicle test is still there. I hope and trust that this recommendation of the States Reorganisation Commission will be immediately accepted and implemented by the Union Government by bringing forward at as early a date as possible a Bill to the effect that it shall not be permissible for any Stat* to Jay down such a rule, that persons who have resided in that State for a certain number of years alone shall be eligible to that State's services. That must be done immediately if the unity of India is to be preserved. I also agree with my hon. friend, Mr. Pattabiraman that no restriction should be placed in the matter of entry of students in any educational institution in the country. I am glad that my hon. friend, Dr. Shrimali, the Deputy Minister for Education, Is present here and I hope, he will make a note of the views of the Members of this House that there *hall be no restriction placed on any student in this country in the matter of his entry in any college in the country.

**12 NOON**

SHRI GULSHER AHMED (Vindhya Pradesh): Education is the responsibility of the State Government. It is the money of the taxpayer of that State (Enow it is the subject which belongs

( SHRI JASPAT ROY KAPOOR: I

to the State Government. Therefore, I submit that this sovereign body of Parliament must see that no State Government is permitted to have such a rule in force.

The S.R.C. recommended equitable distribution of industries for the sake of the unity of the country so that no State may feel that it has been neglected. I hope, the Planning Commission will bear this in mind when finalising the second Five Year Plan, and the case of Uttar Pradesh would not be neglected, as it has been neglected in this respect so far. Whatever Mr. Panikkar, might have said in his note of dissent, and whatever attempts may be made deliberately or otherwise to create wrong impression against Uttar Pradesh in this ar.d other respects, the hard fact remains that so far as the First Five Year Plan is concerned, and oven in so far as the second Five Year Plan is concerned, to the extent to which we

**have** known about it, it ignored Uttar Pradesh, and Uttar Pradesh is going to be ignored if the second Five Year Plan is also allowed to be finalise 1 in its present draft form. The Agra Division particularly has been neglected throughout. In the past it has been neglected and, I am afraid, t may even be neglected in the future. Every distinguished visitor from any part of the world, when he comes to this country, is sent to Agra to seje our glorious past. Now, what is there in Agra excepting the tombs? There is the tomb of the great Emperor Akbar; there is the tomb of the great Emperor Shahejahan and the tomb Of his lovely consort, Mumtaz Mahal. Beyond that, what is there? Let th|e tourists who come from all over the world not be sent to. Agra to see the giories of the past in the tombs and mausoleums only, but let there t^e established some good industries, So that the tourists may go with trfe impression that India was not only great in the past but it is going to be great in the future also.

Sir, I am particularly in favour of the recommendation of the Commission that 50 per cent, of the senicr officers must not belong to that particular State. For, it is very necessary that person's from other States who are either the District Magistrates or other higher officers must have an all-India and not merely the State outlook. In addition to that. I would suggest that rt should be made an administrative rule that every District Magistrate in every district, and the Secretaries of every State, should have received some training at the Centre at Delhi. He must, for six months at least be allowed to breathe the all-India atmosphere, if he lis expected to bear upon, his task an all-India outlook and not a local outlook.

I would then immediately proceed to consider the recommendations of the S.R.C. with regard to the reorganisation of the States. The hon. Pandit Govind Ballabh Pant. has rightly asked us first to express our views with regard to the principles on which the recommendations of the S5.C. were proposed to be based. So far as the principles are concerned, ! Dm entirely in agreement with the S.R.C. What are those principles which they enunciated? The first principle which they enunciated, and rightly, that language should not be the only consideration, not only "not the only consideration", but it should not be even the main consideration. The second principle which they enunciated was that unity and the security of the country should be the guiding principle.

But, when they came to frame their recommendations with regard to the country as a whole, what do we find? The subsequent recommendations are absolutely contrary to these very principles. All the recommendations with regard to the reorganisation of States, or I should say, most of them, are inconsistent with this elementary principle which they had enunciated for their guidance. I do not know what is the reason for that. May be that, I am told, when they were drawing up their Report, they were at Kashmir; and being there in the bracing, healthy and sweet climate of Kashmir, they were lulled into for-getting all that they had contemplated in the earlier stages of their consideration of the question; they forgot all about the principles on which they intended to base their recommendations. They said that language should not be the main consideration, not even an important one. But subsequently except in the case of Punjab and Bombay, language has been the dominant consideration with them. Why should it be so? I am not unmindful of the fact, as some of the Members here are, that so far as the question of language is concerned, Indian National Congress had expressed its views long ago that States should be based on the basis language. **But,** let us not forget, later on when circumstances changed, when we became wiser, if I may say so, the Congress changed its views. The Dhar Commission, whose recommendations

[ Shri Jaspat Roy Kapoor.] I need not read at length, because in that respect my task has been considerably lightened by my hon. friend Mr. Satyapriya Banerjee, who referred to them at some length, recommended that we should bid grad-bye to linguism. So also when the Congress subsequently appointed another Committee at Jaipur, consisting of three distinguished persons. Jawaharlal Nehru, Vallabhbhai Patel and Pattabhi Sitaramayya. even that Committee recommended that language should be almost. no consideration with us, not only "almost no consideration", but something more, though they did not employ strong language in this respect. But if we were to study carefully those two reports, we would come to the conclusion that they were emphatically of the opinion that we should bilingual and even multilingual States.

The other day, my hon. friend, Mr. Deogirikar quoted Mahatma Gandhi. True, he was of that opinion, but he changed his opinion later on in that respect. I have no doubt in my mind that if the great Mahatma were living today, he would have boldly and bravely said to the country that language should not be the consideration in the matter of reorganisation of the States. He was never afraid of admitting any error committed in the past. Let our present leaders emulate that spirit and undo that error that they have committed in the past. Let them shape the form of the map according to their convictions and not yield to pressure from any quarter from the Sikhs or from the Maharashtrians.

MR. DEPUTY CHAIRMAN: Two minutes more.

. SHRI JASPAT ROY KAPOOR: Well, Sir, may I in this connection submit that the State of Uttar Pradesh should iven proper hearing?

MR. DEPUTY CHAIRMAN: Least disturWv'. K- ius'.iflcqr.ion f^r any extension of time. Two minutes more.

SHRI JASPAT ROY KAPOOR: It will be virtually impossible for me to express myself in that time. We . are told that We dominate. We do not want to dominate but let us have our due.

MR. DEPUTY CHAIRMAN: Do not go into all these things. Please wind up your speech.

SHRI JASPAT ROY KAPOOR: I am sure if Mahatma Gandhi would have been alive today, just as he had with drawn the civil disobedience move ment when he found that violence was being committed at Chauri-chaura. surely, if he had found all the wranglings.....

MR. DEPUTY CHAIRMAN: Please put your ear-phone to your ears. The Home Minister wanted your expression of views if there is any dispute. What is the dispute that you have with the S.R.C.?

SHRI J ASP AT ROY KAPOOR: 1 have .1 fundamental dispute with the S.R.C. that they have made recom mendations on linguistic basis and I will emphasize this dispute and criticise this basis to the best of my ability. And if with your assistance, this dispute can be resolved, I will have not a word to say in this cor. nection. Sir, Mahatma Gandhi would have said today, after seeing what happened in the streets of Bombay, and what is proposed to be enacted in the streets of Bombay.....

MR. DEPUTY CHAIRMAN: Mr. Kapoor, I think that will do.

SHRI JASPAT ROY KAPOOR: Tf my hon. friend, Mr. Gadgil had his way, he would have the dispute decided on the streets of Bombay.

MR. DEPUTY CHAIRMAN: Yes, that will do.

SHRI JASPAT ROY KAPOOR: May I beg of you, Sir, to let me have some more time?

MR. DEPUTY CHAIRMAN: I am sorry, Mr. Kapoor.

SHRI JASPAT ROY KAPOOR: Well, Sir, we shall have to submit to your ruling weakly and meekly. That shows how Uttar Pradesh representatives are meek and submissive.

MR. DEPUTY CHAIRMAN: I know you are very good people.

SHRI JASPAT ROY KAPOOR: Kindly give me a couple of minutes.

MR. DEPUTY CHAIRMAN: I am sorry, I cannot give you any more time.

Shri Kailash Behari Lai. He is not here. Mr. Vijaivargiya.

**श्री गोपीकृष्ण विजयवर्गीय:** उप-सभापति महोदय, मध्य प्रदेश जैसे बड़े राज्य के लिए, जहां काफी विवाद हैं, बोलने के लिए कुछ अधिक समय होना चाहिए था। किन्तु डिबेट के आखिर में जो समय दिया गया है, उस थोड़े से समय में, मैं अपने विचार सदन के सामने रखना चाहूंगा। राज्य पुनर्गठन आयोग की रिपोर्ट के सम्बन्ध में माननीय पन्त जी ने जो भाषण दिया, उससे मैं पूरी तरह से सहमत हूं। उन्होंने अपने भाषण में जो भावना व्यक्त की उससे भी मैं सहमत हूं। अभी तक राजप्रमुख का जो पद बना हुआ था और "ए", "बी" और "सी" रियासतों में जो भेद था, वह मिटना आवश्यक था। पहले रियासतों का जो एकीकरण हुआ था वह पहला स्टेज था, और आज जो कुछ होने जा रहा है वह दूसरा स्टेज है अर्थात् उसी जीने की यह दूसरी सीढ़ी है। आयोग की रिपोर्ट में सेफगार्ड्स पर जो चेप्टर है जिसके बारे में पन्त जी ने भी जोर दिया है, और इस सदन के सदस्यों ने भी जोर दिया है, मैं भी यही समझता हूं कि यह जरूरी है। इसके अलावा लिंग्विस्टिक भेदभाव मिटाने और यूनिटी के बारे में आयोग की रिपोर्ट में जो बातें बतलाई गई हैं, वह कायम की जानी चाहिए। यह एक पाजिटिव एक्शन है जिसको लेना आवश्यक है।

अब मैं मध्य भारत की तरफ आता हूं। मध्य भारत, विन्ध्य प्रदेश और भोपाल को मध्य प्रदेश में शामिल कर दिया गया है, और मैं समझता हूं कि यह सब से अच्छी बात की गई है। श्री वी० के० आर० वी० राव, जो हमारे देश के एक बड़े अर्थशास्त्री हैं, उन्होंने इसके सम्बन्ध में जो कुछ कहा है वह मैं आपके सम्मुख पढ़ना चाहता हूं:

"The most interesting as well as perhaps the most profitable propo sal of the Commission from the point of view of economic develop ment is that for the creation of the new State of Madhya Pradesh. Madhya Bharat is a rich area that has lacked economic integration, ....." etc etc.

At the end, he says: —

"The new State of Madhya Pradesh, of which these will form a part. will have the necessary strength and control position, both to demand and to receive that attention, which is so essential for its economic development."

श्री राव ने नए मध्य प्रदेश के सम्बन्ध में जो कुछ कहा है, मैं उनके विचारों से पूरी तरह सहमत हूं। कमीशन ने भी अपनी रिपोर्ट में यह कहा है कि मध्य प्रदेश हमारे देश का सब से बड़ा सम्पन्न प्रान्त बनने जा रहा है। किन्तु कुछ बाहर और भीतर के प्रांत के लोगों में इसके सम्बन्ध में जो विरोध हो रहा है, उसके सम्बन्ध में मैं उन प्रान्तों के राजनीतिज्ञों और मेम्बरों से अपील करूंगा कि अगर वे सद्भावना से काम लेंगे, अपना हाथ आगे बढ़ाएंगे, तो इस नए प्रदेश का भला होगा। अगर शुरू से ही झगड़े फिसाद में फंस गए, तो इस प्रदेश का अच्छा होने वाला नहीं है। अतः मैं सब राजनीतिज्ञों और बड़े बड़े जिम्मेदार लोगों से अपील करता हूं कि वे इस समय, जब कि हमारा देश एक नए दौर से गुजर रहा है, दुनिया की आंखें हमारी ओर हैं, जब हम सारी दुनिया में सह-अस्तित्व का नारा लगाते हैं, तो अपने देश के अन्दर भी हमें उसको कार्य रूप देना चाहिए।

[श्री गोपीकृष्ण विजयवर्गीय]

अगर आप भारत को डिफेन्स की दृष्टि से देखेंगे तो आपको मिलेगा कि भारत में जितने भी हमले हुए हैं ज्यादातर उत्तर से ही होते रहे हैं। किन्तु जो लोग जहाजों से आए, जैसे अंग्रेज और दूसरी योरोपीय जातियां आईं, उन्होंने दक्षिण भाग पर हमला किया। अतः यह हमारे लिए परम आवश्यक है कि भारतवर्ष का मध्य हिस्सा ज्यादा से ज्यादा मजबूत हो ताकि वह सारे देश की शक्ति को बढ़ा सके, और हर तरह से सहायता कर सके। अतः यह आवश्यक है कि जब भी उत्तर या दक्षिण से भारत पर किसी तरह का हमला हो, मध्य प्रदेश एक मजबूत इकाई के रूप में बना रहे।

श्री टी० पांडे (उत्तर प्रदेश): मध्य प्रदेश तक कोई भी नहीं पहुंच सकेगा। सब पीछे हटा दिए जाएंगे।

श्री गोपीकृष्ण विजयवर्गीय: कुछ लोगों ने यहां पर कहा है कि हमारा प्रान्त यू० पी० में मिला दिया जाए, मैं इस चीज का विरोध करता हूं। मैं उन सब लोगों से अपील करूंगा कि एक अच्छी चीज जो बनने जा रही है, कम से कम उसको न बिगाड़ें। हमारे माननीय बुजुर्ग, कप्तान साहब ने कल अपने भाषण में कहा था कि विन्ध्य प्रदेश के दो तीन ही आदमियों ने यह कहा है कि हम मध्य प्रदेश में जाना चाहते हैं।

कैप्टन अवधेश प्रताप सिंह (विन्ध्य प्रदेश): मैंने बघेलखंड शब्द कहा था।

श्री गोपीकृष्ण विजयवर्गीय: मैं माननीय सदस्य से यह कहना चाहता हूं कि उन्होंने आधा विन्ध्य प्रदेश तो खुद ही छोड़ दिया। विन्ध्य प्रदेश की विधान सभा की रिपोर्ट जो हमें दी गई है उससे यह बात मालूम होती है कि केवल सात आदमियों ने यह कहा है कि हम यू० पी० के साथ मिलना चाहते हैं। १८ सदस्यों ने विंध्य प्रदेश को एक अलग इकाई के रूप में कायम रखने के हक में राय दी, और १७ सदस्यों ने कहा कि हम मध्य प्रदेश के साथ मिलना चाहते हैं, और १८ सदस्यों ने कुछ राय प्रकट नहीं की। फिर किस तरह से यह कैसे बना लिया जाता है कि विन्ध्य प्रदेश के लोग यू० पी० में जाना चाहते हैं और मध्य प्रदेश में मिलना नहीं चाहते हैं।

कैप्टन अवधेश प्रताप सिंह: मेरे पास २२ आदमियों के दस्तखत हैं जो यू० पी० के साथ मिलना चाहते हैं।

श्री गोपीकृष्ण विजयवर्गीय: इस तरह के दस्तखत तो हम भी बनवा सकते हैं। मैं इस विवाद में नहीं पड़ना चाहता हूं। अब मुझे मध्य भारत के लोगों के विषय में कुछ कहना है। मध्य भारत पार्ट बी स्टेट है। जिस तरह से पैप्सू और दूसरे पार्ट बी स्टेट समाप्त हो रहे हैं, मैसूर कर्नाटक में शामिल हो रहा है, और ट्रावनकोर केरल में मिल रहा है.....

SHRI H. C. DASAPPA (Mysore): What about Mysore?

SHRI GOPIKRISHNA VTJAIVAR-GIYA: It will merge into Karnataka.

SHRI H. C. DASAPPA: Who has said that?

SHRI GOPIKRISHNA VIJAIVAR-GIYA: That is how I interpret the Report.

SHRI H. C. DASAPPA: It may be the reverse.

श्री गोपीकृष्ण विजयवर्गीय: मेरे कहने का अर्थ यह है कि स्वयं मध्य भारत के लोग भी उस नक्शे को नहीं समझ पा रहे हैं जो बनाया जा रहा है। मेरा सब से अनुरोध यह है कि पार्ट बी स्टेट भी छोटे प्रदेश हैं। उनको बड़ा बनाने के लिए, पार्ट सी स्टेट वालों को और दूसरे लोगों को सहायता देनी चाहिए। अगर मध्य प्रदेश को बड़ा बनाने के लिए पार्ट बी और सी स्टेटों ने मदद दी तो वह देश के अन्दर एक बड़ा प्रान्त बनने वाला है। मैं यू० पी० प्रान्त का मुकाबला तो इस नए प्रान्त से नहीं करता, क्योंकि यू० पी० की आबादी सवा छः करोड़ की है, जब कि इस नए प्रान्त की २ करोड़ की होगी। हमें तो इस भावना से यह बात देखनी चाहिए कि हमारा भारत एक

अच्छा देश बने, हर तरह से वह सुखी और समृद्ध बने। हमें छोटी छोटी बातों पर अपने मतभेद खड़े नहीं करने चाहिएं। इससे तो हमारा देश कमजोर बनेगा।

मुझे अपने मध्य भारत के विषय में यह कहना है कि वहां की विधान सभा की जो रिपोर्ट हमें दी गई है, उससे यह बात अच्छी तरह से विदित हो जाती है कि २२ कांग्रेस सदस्यों ने यह राय दी कि मध्य प्रदेश बनना चाहिए और २३ सदस्यों ने यह राय दी कि मध्य भारत एक अलग इकाई के रूप में कायम रहे, तीन सदस्य तटस्थ रहे। इस तरह से वहां भी मध्य भारत को एक अलग इकाई बनाने के बारे में बहुमत नहीं है। हिन्दू महासभा और रामराज्य परिषद् के मेम्बर भी मध्य भारत को एक अलग इकाई बनाने के हक में बोले, जब कि जनसंघ के ६६ प्रतिशत मेंबर मध्य प्रदेश के हक में बोले, और ३३ प्रतिशत मध्य भारत के हक में। जितने भी स्वतंत्र सदस्य हैं वे सब मध्य प्रदेश के साथ विलयन चाहते हैं। इस तरह से मध्य भारत की डिबेट की एनालिसिस से स्पष्ट मालूम पड़ता है कि वहां की जनता मध्य भारत को एक इकाई के रूप में कायम रखने के बहुमत में नहीं है। अतः आयोग ने मध्य प्रदेश का नया प्रान्त बनाने का जो सुझाव दिया है, और इसके अन्तर्गत जो स्टेट आते हैं, उन सबको हमें सहर्ष स्वीकार कर लेना चाहिए।

हमारे एक माननीय सदस्य श्री पुस्तके, जो एक बुजुर्ग व्यक्ति हैं, जिन्होंने अपना सारा जीवन देश की सेवा करने में व्यतीत कर दिया है, क्या वे आज पुराने वातावरण से देश की समस्याओं का हल निकालना चाहते हैं? क्या वे नक्शे को पुराने वातावरण से देखना चाहते हैं? वे महाराष्ट्र का तीन करोड़ आबादी वाला राज्य तो चाहते हैं, किन्तु दो करोड़ ६१ लाख वाले नए मध्य प्रदेश को नहीं चाहते हैं। इसके साथ ही साथ वे मध्य भारत को एक अलग इकाई के रूप में रखना चाहते हैं। मैं उनसे निवेदन करना चाहता हूं कि आयोग ने अपनी रिकमेंडेशन "टोटेलिटी आफ सरकमस्टानसेज" का शब्द इस्तेमाल किया है। वे आलोचक कहते हैं कि आयोग ने सब प्रान्तों पर एक सी कसौटी क्यों नहीं लगाई। परन्तु स्वयं अलग अलग कसौटियां लगा रहे हैं। एक ओर तो वे अपना महाराष्ट्र का बड़ा प्रान्त बनाना चाहते हैं, दूसरी ओर वे यह चाहते हैं कि उनके मध्य भारत का छोटा प्रान्त अलग कायम रहे। मैं समझता हूं कि यह उनका गलत तर्क है। एक तरह से यह अपने आप को जिन्दा रखने की दलील है। सी पार्ट वाले भी यह कहते हैं कि सारा सी पार्ट रहना चाहिए और उनमें आस पास का भी इलाका मिला देना चाहिए। जब किसी शहर को सुन्दर बनाना होता है और टाउन इम्प्रूवमेंट बोर्ड बनता है तो हर आदमी कहता है कि यदि आप सड़कें बनाना चाहते हैं, या कोई लान डालना चाहते हैं, या कुछ करना चाहते हैं, तो कीजिये, लेकिन यह जो हमारा छोटा सा मकान और चबूतरा है, इसको रहने दीजिए। इसकी बगल से निकाल लीजिए। इस प्रकार जब सब अपना अपना मकान और चबूतरा बनाए रखना चाहेंगे, तो इम्प्रूवमेंट कैसे होगा। तो मध्य भारत, विन्ध्य प्रदेश और भोपाल वालों को अपना अलग अलग चबूतरा नहीं बनाए रखना चाहिए। इसी प्रकार की आप दूसरी बात लीजिए। जब कोई बड़ा बांध बनता है तो उसमें बहुत सी जमीन डूब जाती है। यह स्पष्ट है कि जहां कहीं इरिगेशन टैंक बनेगा, वहां डूबने वाली जमीन के लोग शोर मचाएंगे कि ऐसा नहीं होना चाहिए। मध्य भारत को बनाने में मैंने भी बड़ा भाग लिया था। लेकिन इस रिपोर्ट को देखने के बाद, मैंने मध्य भारत के मध्य प्रदेश में विलयन का समर्थन करना शुरू कर दिया। हिन्दुस्तान की तरक्की की दृष्टि से मैं यह सब मुनासिब समझता हूं कि यह होना चाहिए। हमारे मध्य भारत में भी इसका काफी समर्थन किया जा रहा है। इन्दौर की नगर कांग्रेस कमेटी ने, कई स्थानों के चैम्बर आफ कामर्स ने, वकील असोसिएशन ने और अनेक संस्थाओं ने इसका समर्थन किया है। अलग रहने के लिए जो कुछ आज कहा जा रहा है, उसके लिए मैं यह कहूंगा कि आज उनका ऐसा खयाल है, लेकिन जो हम बड़ा नक्शा बना रहे

[श्री गोपीकृष्ण विजयवर्गीय]

हैं उससे सबकी भलाई होगी। **(समय की घंटी)** कृपया थोड़ा समय और दे दीजिए।

**श्री उपसभापति**: नहीं, और समय नहीं दे सकते। जल्दी खत्म कीजिए।

**श्री गोपीकृष्ण विजयवर्गीय**: मेरा कहना यह है कि हमें धन्यवाद देना चाहिए महाकौशल वाले मित्रों को, जहां से यह आइडिया ओरिजिनेट हुआ। इसमें शक नहीं है कि महाकौशल वालों ने यह प्रश्न उठाया कि मध्य प्रदेश बनना चाहिए। अगर विदर्भ जा रहा है तो उसमें मध्य भारत आ रहा है। आज भी मध्य प्रदेश का क्षेत्र सबसे बड़ा है। जो उसके अनवील्डी होने की दलीलें दे रहे हैं, उनसे मैं यह अर्ज करूंगा कि राजस्थान तो १ लाख २२ हजार स्क्वायर माइल है। यदि राजस्थान में रेगिस्तान है तो मध्य प्रदेश में सतपुड़ा और विन्ध्याचल के पहाड़ हैं। जम्मू और काश्मीर का एरिया लगभग एक लाख स्क्वायर माइल है, लेकिन उसकी आबादी केवल ४० लाख है। तो क्या उसको बड़ा प्रदेश कहा जा सकता है? पहाड़ों के कारण उसका एरिया बड़ा है। इसी तरह आसाम का एरिया लगभग ६० हजार स्क्वायर माइल है, लेकिन उसकी भी आबादी बहुत थोड़ी है। मध्य प्रदेश तो केवल देखने के लिए बड़ा है। उसकी आबादी केवल दो करोड़ ६१ लाख है, और इस प्रकार जो उसके मेम्बर यहां हिन्दुस्तान की यूनियन में आएंगे वे यू० पी० के केवल वन-थर्ड होंगे। तो मध्य प्रदेश को अनवील्डी नहीं कहा जा सकता है। कम्युनिकेशन के विचार से यदि यह बात कुछ कुछ सत्य भी हो, तो सेंटर की इमदाद से और वहां की लोकल इमदाद से, यह समस्या भी हल की जा सकती है।

अब एक सवाल फाइनेंस वाइबिलिटी का आता है। लेकिन पार्टी सी वाले यह कहते हैं कि हम फाइनेंशियली वायबल रह सकते हैं। फाइनेंशियल वायबिलिटी के सम्बन्ध में श्री वी० टी० आर० वी० राव ने दो चार शब्द कहे हैं, वे मैं पढ़ूंगा। आजकल यह एक नया सिलसिला चल गया है कि हम ज्यादा एंडवांस हैं; हमारी फाइनेंशियल हालत अच्छी है। इसलिए हम गरीबों के साथ मिलना नहीं चाहते। एक सदस्य ने कहा था कि यदि दो गरीब या दो संन्यासी मिल जाएंगे तो वहां सिवाय भभूति के और क्या मिलने वाला है? किन्तु, ऐसा कहने वालों को यह भी सोचना चाहिए कि माइनस माइनस मिल कर प्लस हो जाता है या एक एक मिल कर ग्यारह हो जाते हैं। इसी तरह यदि दो गरीब भी मिल जाएंगे, तो वे अच्छा काम कर सकते हैं। तो श्री राव ने इस विषय में यह कहा है:

"It is particularly deplorable, as for example in Mysore, that some persons have objected to the S.R.C. proposals on the ground that backward areas are being joined to" their more advanced territories and that this will lead to a deterioration in the economic position of their own areas. These persons and others who talk like them, though not so vociferously, seem to forget that no State in India, however advanced it may be economically, is able to stand on its own, even in economic matters. The review of the trends in Indian revenues and expenditure, contained in the Report of the Taxation Inquiry Commission, shows clearly that during the last 30 years, and especially since the advent of independece, every State Government has been relying in smaller or larger measure on shares of Central tax and on Central loans and grant for its economic development and even the maintenance at a decent level of its routine administrative functions. And it is futile for any existing State to take up a superior attitude towards another, as all of them need help from the Centre. In fact, a cardinal objective of Central public finance in India today is the all-round development of the territories of the Union, and this inevitably means a partiality of treatment towards the more backward areas and States. In fact, as pointed out by the Taxation Inquiry Commission, the States now, without any exception, receive an

increased share of the elastic sources of Central revenues and larger grants from the Central Government."

तो कहने का मतलब यह है कि आज सेंटर से सब को रुपया मिलता है। उसके बगैर किसी का काम चल नहीं सकता और सेंटर से रुपया मिलना एक अच्छी भी चीज है, क्योंकि उससे सेंटर की तरफ लोगों का खयाल रहता है। इस लिये मैं प्रार्थना करूंगा कि जो भी चीज करनी है, खूबसूरती से करनी है, गुडबिल से करनी है। हमारे मध्य भारत में हड़तालें हुईं, लेकिन मैंने उसको बहुत नापसन्द किया। रीवां में विधान सभा में घुस कर जो झगड़ा किया गया वह भी कोई अच्छी चीज नहीं है। मेरा मतलब यह है कि जो भी काम होना है उसको खूबसूरती से कीजिए, गुडबिल से कीजिए। हमें अपने मीठे दूध में जहर डालने की कोशिश नहीं करनी चाहिए। (समय की घंटी) मैं फिर यह कहूंगा कि पोलिटीशियंस पर जिम्मेदारी अधिक है। उन देश में सद्भावना उत्पन्न करनी चाहिए और मीठे दूध में जहर नहीं मिलाना चाहिए।

**श्री अल्लूरि सत्यनारायण राजू** (आंध्र). उप-सभापति महोदय, मैं हिन्दी में बोलने की कोशिश करूंगा।

**श्री कन्हैयालाल वैद्य** (मध्य भारत): हम स्वागत करते हैं।

**श्री अल्लूरि सत्यनारायण राजू** (आन्ध्र): उस वक्त दुख जरूर होता है जब हिन्दी भाषा-भाषी भाई अंग्रेजी में ही बोलने की कोशिश करते हैं। राज्य पुनर्गठन आयोग नियुक्त करने के लिए मैं पहले पहल केन्द्रीय सरकार को धन्यवाद देता हूं। खास कर के मैं पंडित जी को धन्यवाद देता हूं कि उन्होंने ऐसे महान पुरुषों को, अच्छे से अच्छे मनुष्यों को, इस कमीशन में नियुक्त किया। इस कमीशन ने सारे भारतवर्ष में घूम कर के, जहां तक उनसे हो सका, लोगों से सम्बन्ध रख करके, उनके खयालात को जान करके, बहुत सी तकलीफें उठा करके, बहुत श्रम करके, एक महत्वपूर्ण रिपोर्ट तैयार की। आज मुझे बड़ा आनन्द है, हर्ष है, कि ४० साल से जो लोगों का आन्दोलन चल रहा था, आजादी की जंग के साथ जो भाषावार प्रान्तों का आन्दोलन चल रहा था, वह स्वप्न आज रिअलाइज हो रहा है।

हमारे आंध्र के लोगों पर टीका-टिप्पणियां भी हो जाती हैं। हमारे माननीय मित्र डा० सुब्बारायन जैसे एक बड़े आदमी ने यहां पर कहा कि ये जो तकलीफें देश की आज हो गई हैं, यह जो आज देश इस गई गुजरी हालत में आ चुका है, यह सब आंध्र के लोगों के कारण है। मैं समझता हूं कि आंध्र के लोगों के लिए यह शर्मिन्दा होने की बात नहीं है, यह गर्व का कारण है। मैं समझता हूं कि आंध्र के तीन करोड़ लोग आज गर्व करते हैं। उनके नेताओं से आरम्भ हुआ यह आन्दोलन आज जा करके देश में आचरण में माना जा रहा है, और भाषावार प्रान्त बनने का सिद्धान्त भी एक तरह से माना जा रहा है। क्यों इससे लोग इतना डरते हैं यह मेरी समझ में नहीं आता है। कांग्रेस ने १९२० में ही इस बात को माना था, और इस तरह का एक प्रस्ताव भी मान लिया था। १९२० से लोगों से इस बात को कहा गया है कि, भाई, भारत की आजादी हासिल करने के बाद तुम लोग अपना शासन अपनी अपनी भाषा में कर सकोगे; अपनी अपनी भाषा में अपना शासन चला सकोगे; अपनी अपनी भाषा में तुम तरक्की कर सकोगे। आपको मालूम है कि इसी सिद्धान्त के ऊपर कांग्रेस के संगठन को भी भाषावार रखा गया था। मैं आपको याद दिलाना चाहता हूं कि हर एक प्रान्त में आजादी का संदेशा राष्ट्रपिता की ओर से और कांग्रेस की ओर से उनकी अपनी अपनी भाषाओं में गया था। क्रान्ति की चिनगारियां प्रान्तों में, गांवों में और भारतवर्ष के कोने कोने में, अंग्रेजी में नहीं गईं, हिन्दी में नहीं गईं, बल्कि हर जगह अपनी अपनी भाषा में गईं। नौजवान लोग, बूढ़े और महिलाएं, सब लोग, उन क्रान्ति की चिनगारियों को ले कर गांव गांव में गए थे, और गांवों गांवों में अपनी अपनी भाषा में क्रान्ति का संदेशा ले कर गए थे। ऐसा इसलिए किया गया ताकि गांव गांव की जनता इस संदेशे को खूब अच्छी तरह से समझ सके और समझ कर के इस क्रान्ति में देश के सारे लोग अपना अपना पात्र

[श्री अल्लूरि सत्यनारायण राजू]

संभालें। भारत आजाद हुआ, और उसके आजाद होने के बाद, कुछ ऐसी बातें कही जातीं हैं जो कि ठीक नहीं हैं। यह कहा जाता है कि आंध्र के लोगों ने ये सब तकलीफें भारत के ऊपर ला दी हैं। यह वास्तविकता है, यह सच्ची बात है, कि आंध्र के लोगों ने सब से पहले इस बात का आंदोलन शुरू किया था। श्री कोंडा वेंकट्टपय्या, नागेश्वर राव पंतुलु और आन्ध्र रत्न गोपालकृष्णय्या आदि महापुरुषों ने इस आन्दोलन को शुरू किया था, लेकिन तब उन लोगों से कहा गया था कि इस वक्त अगर यह आन्दोलन करोगे तो आजादी की जंग बिल्कुल कमजोर पड़ जाएगी। उस वक्त उन लोगों ने इस ख्वाहिश को अपने हृदय में दबा कर के कहा कि चलो पहले भारत की आजादी हासिल करें, बाद को यह देखा जा सकता है। उस वक्त कांग्रेस ने वादा किया था, महात्मा गांधी ने वादा किया था, और स्पष्ट वादा किया था कि आजादी के साथ ही साथ भाषा की बुनियाद पर प्रान्त बनेंगे और बन कर रहेंगे। यह कोई मामूली चीज नहीं है, यह कोई मामूली बात नहीं है। यह देश का वादा था, कांग्रेस का वादा था, यह पंडित जी का वादा था, यह महात्मा जी का वादा था। इतना आन्दोलन चलने के बाद, जनता की मांग को देख कर के, कांग्रेस के सिद्धान्त को देख कर के, इस कमेटी की नियुक्ति हुई। अब जा कर के भाषावार प्रान्त बन रहे हैं। उनकी सिफारिशों के मुताबिक जो १६ प्रान्त बनने जा रहे हैं, उनमें अगर देखा जाए तो आपको मालूम होगा कि १४ प्रान्त भाषावार प्रान्त हैं। इसको न मानने से कोई लाभ नहीं हो सकता है। इस वक्त ऐतिहासिक पहिये को पीछे घुमाने की चेष्टा हो रही है, और कम्युनलिज्म के साथ, प्रॉविंशियलिज्म के साथ, और न जाने किस किस बात के साथ, कहा जा रहा है कि इसको दबाया जाए। तरह तरह की टीका टिप्पणी हो रही है। मैं अपने मित्र डा० सुब्बारायन साहब से कहना चाहता हूं कि इस सम्बन्ध में, आंध्र के लोगों ने जो पाप सम्भाला है उसके लिए वे शर्मिन्दा नहीं हैं, उसके लिए वे घमंड करते हैं। जो सपना उन्होंने सारे भारत के लिए देखा था व आज पूरा हो रहा है। इसके बाद मैं यह कहना चाहता हूं कि जो यह कहा जाता है कि केन्द्र बिल्कुल कमजोर हो जाने वाला है, ऐसा बिल्कुल नहीं है। प्रान्त जब संयुक्त रहते हैं, संयुक्त रह कर के अपनी भाषा में अपना काम करते रहते हैं, तब केन्द्र भी संयुक्त रहता है। जब तक प्रान्त ताकतवर नहीं होते, तब तक केन्द्र कभी भी ताकतवर नहीं होगा। प्रान्तों में, एक दूसरे में सन्देह रख कर के, क्या हम केन्द्र को ताकतवर बनाएंगे? बिल्कुल नहीं। मैं आज आपको यह बता देना चाहता हूं कि आंध्र के अलग होने के बाद, तामिल भाइयों में और आन्ध्र के लोगों में स्नेह ज्यादा बढ़ा है। यह मैं आपसे कह सकता हूं। उससे पहले एक दूसरे के प्रति बहुत ही अधिक सन्देह था, झगड़ा था और एक दूसरे पर मिट्टी डालते थे, लेकिन अब ऐसा नहीं है। आज दोनों प्रान्त मित्र हो कर बहुत स्नेह के साथ अपना अपना कार्य ठीक तरह से कर रहे हैं। आन्ध्र प्रान्त के बनने के बाद क्या कोई नुकसान हुआ है? कहा जाता था कि आंध्र के बनने के बाद इसका शासन ठीक तरह से नहीं चलेगा। लेकिन आप जानते हैं कि आंध्र के बनने के पहले वहां की क्या हालत थी, कांग्रेस की वहां क्या हालत थी। पहले आंध्र प्रान्त के बारे में आंध्र लोगों के मन में बहुत सन्देह थे, इसलिए पहले के चुनाव में कांग्रेस की बड़ी हार हुई, लेकिन आंध्र के बनने के बाद आप देखते हैं कि चुनाव का क्या नतीजा हुआ। आंध्र आगे बढ़ रहा है। मैं आपको बताना चाहता हूं कि आन्ध्र के बनने के बाद आंध्र प्रान्त के लोगों की, किसानों की, मजदूरों की, और वहां के पिछड़े हुए लोगों की, जितनी उन्नति हुई है, जितनी तरक्की हुई है, उतनी तरक्की, उतनी उन्नति दो सौ सालों में भी नहीं हुई थी। आंध्र प्रान्त के बनने के बाद, वहां बड़े बड़े प्रोजेक्ट्स बन रहे हैं, बड़ी बड़ी योजनाएं हो रही हैं। वहां आज नागार्जुन सागर का काम हो रहा है, वहां पर तुंगभद्रा के हाई-ले-चैनल का निर्माण हो रहा है, और बंसधारा प्रोजेक्ट का निर्माण होने वाला है। वहां बहुत से मार्गों का निर्माण हुआ है। हाई स्कूलों और पाठशालाओं की इमारतों में जितनी तरक्की

अभी डेढ़ वर्ष में हुई हैं, उतनी तरक्की दो सौ साल में भी नहीं हुई थी। आज आंध्र में एक एक की सरकार हैं, और वह वहां की जनता की उमंगों को पूरा करने में आगे बढ़ रही हैं। तो क्या भाषावार प्रान्त के बनने से केन्द्र समाप्त हो गया हैं? क्या वहां की सरकार ने केन्द्र से कभी कोई झगड़ा किया हैं? भाषावार प्रान्त की बात को बढ़ा कर, उसको भूत बना कर रखना, कोई उचित बात नहीं हैं। मेरा तो खयाल हैं कि भाषावार प्रान्त के बनने के बाद, केन्द्र और भी ताकतवर होगा। मैं आपको बता देना चाहता हूं कि इसमें कोई शक नहीं हैं।

एक मित्र ने यह बताया कि अगर आज राष्ट्र के पिता जिंदा रहते तो वह इस भाषावार प्रान्त के सिद्धान्त को ठुकरा देते। जब वह जिन्दा थे तो उन्होंने इस बात को बार बार कहा था, इस बात को कांग्रेस से मनवाया था और देश से मनवाया था। तो उस बात को छोड़ कर के यह कहना कि अगर वह जिन्दा रहते तो क्या होता, एक बड़ी अचरज की बात हैं। यह बिल्कुल ही अचरज की बात मालूम होती हैं। वह एक ऐसे सच्चे मनुष्य थे कि सारे संसार को उन्हें एक सच्चा मनुष्य मानना पड़ा हैं, और अगर वह जिंदा होते तो वह अवश्य ही इस बात को कहते कि मेरी उस वक्त जो बात हुई थी उसको अब अवश्य अमल में लाना चाहिए। इसमें मुझे कोई शक नहीं हैं।

अब मुझे कमीशन के जो एचीवमेंट्स हैं, उनके बारे में कुछ कहना हैं। मैं समझता हूं कि राज-प्रमुखों के ओहदे को समाप्त कर के उसने बहुत ही अच्छा काम किया हैं, देश की भलाई की हैं। ए, बी और सी प्रान्तों में जो भेद था, उसको समाप्त कर के उसने बहुत ही अच्छा काम किया हैं और इसके लिए सारा देश कमीशन की प्रशंसा करता हैं।

अल्पसंख्यकों के हकों की रक्षा के लिए उन्होंने जितनी बारीकियों की और रक्षणों की सूचना दी हैं, उन्हें अमल में लाया जाना चाहिए। उन्होंने बहुत अच्छी बात यह कही थी, कि किसी भी भाषावार प्रान्त में जो दूसरे भाषाभाषी लोग रह जाते हैं, उनकी रक्षा होनी चाहिए, उनकी तरक्की होनी चाहिए, और अल्पसंख्यकों की विद्या के लिए, उनकी तरक्की के लिए, हर मुमकिन उपाय किए जाने चाहिए। इस काम के लिए, उनके लिए, एक स्टेट्युटरी बाडी बना दी जाए, तो वह भी बहुत अच्छी बात होगी।

मैं अपने तेलंगाना के मित्र, चन्ना रेड्डी साहब के लिए क्या कहूं। उन्होंने यहां पर यह कहा था कि क्या नुकसान हैं एक दूसरे बड़े स्टेट के बन जाने में? भाषावार प्रान्त बन गया हैं, तो फिर दो प्रान्त क्यों न बन जाएं? मेरी समझ में वे कमीशन को कोट नहीं कर रहे थे, मिसकोट कर रहे थे। कमीशन की सारी बारीकियों में मैं नहीं जाना चाहता। उन्होंने इस बारे में क्या कहा, वह रिपोर्ट से एक छोटा सा पैराग्राफ पढ़ कर मैं आपको सुना देता हूं :

"The world has travelled a great distance from the days of the Greek city states and the idea of direct democracy which they embodied. With the expansion of the requirements of organised social communities, modern states inevitably tend to grow bigger and it is difficult to reverse the process. In the existing conditions in this country, as determined by territory and population, the ideal of self-government for very small units can. therefore, possibly be realised only at the level of local institutions."

इससे ज्यादा मैं कोई दलील देना जरूरी नहीं समझता। इसलिए जो यह उन्होंने मान लिया कि जितने ज्यादा प्रान्त होते हैं, उतना ही ज्यादा अच्छा होता हैं, उसके लिये मैं उनको धन्यवाद देता हूं। तेलंगाना के लोगों की और आंध्र के की एक भाषा हैं, एक संस्कृति हैं, उनका रहन सहन एक हैं, यानी कि उनकी सब बातें एक तरह की हैं। मेरे मित्र ने इकोनोमिक और दूसरी अन्य बातों के बारे में जिक्र किया हैं। लेकिन कमीशन ने उन लोगों के पक्ष में, जो विशाल आन्ध्र चाहते हैं और तेलंगाना को उसमें मिला देना चाहते हैं, उसके विषय में जितनी दलीलें दी हैं, उससे बढ़ कर कोई दलीलें नहीं हो सकती

[श्री अल्लूरि सत्यनारायण राजू]

हैं। उनसे मैं एकदम सहमत हूं। लेकिन यह बात कि एक भाषा वाले लोगों के लिए, ३ करोड़ आन्ध्रवासियों के लिए, दो प्रान्त रख कर के, उनके दो हाई कोर्ट होवें, दो राजधानियां होवें, दो धारा सभाएं होवें, दो गवर्नमेंट हों, और दो सचिवालय होवें, और यह सब बंकार का खर्च एक जाति और एक भाषा वाले लोगों के लिए किया जाय, यह सब बातें मेरी समझ में नहीं आतीं। गोकि चन्ना रेड्डी साहब ने नहीं कहा, लेकिन तेलंगाना के पक्ष में जो लोग हैं वे कहते हैं कि आन्ध्र के लोग उनके ऊपर एकदम आकर डामिनेट करते हैं। मैं कहता हूं कि अपनी राजधानी को बेजवाड़ा या कुर्नूल में ही रखने की बात हम नहीं करते हैं। हम हैदराबाद को राजधानी रखना चाहते हैं; आप के पास आना चाहते हैं; और सचिवालय वहां रखना चाहते हैं। और मैं आपको यह बता देना चाहता हूं कि यह मैं अकेले अपनी ओर से नहीं कह रहा हूं, बल्कि आन्ध्र लेजिस्लेटिव पार्टी ने, आन्ध्र मिनिस्ट्री ने आन्ध्र प्रदेश कांग्रेस कमेटी ने, आन्ध्र लेजिस्लेचर ने, एक मत से, और एक वाणी में, दो करोड़ आन्ध्र के लोगों की ओर से यह कहा कि हम आपके वहां आने को तैयार हैं, और सब प्रकार की गारंटी देने के लिए कहा। उन्होंने यह भी कहा कि आपके यहां हाईकोर्ट होगा, राजधानी होगी और सब कुछ वहां पर होगा; और जो कुछ डेवलपमेंट वर्क होगा, तरक्की होगी और इरीगेशन फैसिलिटीज होंगी, उनके बारे में हम आपको प्रायोरिटी देंगे। आन्ध्र प्रान्त में अभी जो प्रोजेक्ट वगैरा चल रहे हैं उनको अमल में लाते हुए, जो कुछ भी बाकी प्रोजेक्ट होगा, वह पहले पहल तेलंगाना में होगा। इसके अलावा यह भी कहा गया कि आन्ध्र प्रान्त में राजधानी बनाने के लिए जो ४ या ५ करोड़ रुपये का खर्च होगा, वह खर्चा भी उठा के, आपके तेलंगाना में डेवेलपमेंट पर जो कुछ खर्चा होगा, वह सब किया जाएगा। (समय की घंटी) यहां तक कि प्रोहिबिशन के जरिए जो आमदनी उन लोगों को होगी, उसको भी उन्हीं के लिए छोड़ दी जाएगी।

**श्री चन्ना रेड्डी** : गारंटी के बारे में कमीशन ने क्या कहा है, वह आपने पढ़ कर नहीं बताया।

**श्री अल्लूरि सत्यनारायण राजू** : समय नहीं है अगर समय दे दीजिए तो सब कुछ कहने के लिए तैयार हूं।

यह कहा जाता है कि कुर्नूल और रायलसीमा के बीच में जो श्रीभाग पैक्ट हुआ था, उसका एवरी वर्ड इम्प्लीमेंट हो चुका है, और इस तरह से सब कुछ कुर्नूल हो सकता है। यह भी कहा जाता है कि अगर विशाल आन्ध्र बन गया तो हमारी माइनारिटी बिल्कुल नष्ट हो जाएगी। मैं कहता हूं, यह बिल्कुल गलत बात है। आन्ध्र में माइनारिटीज को सभी प्रकार की हिफाजतें आज मिली हैं। जितनी भी वहां सर्विसेज हैं, उनमें कलक्टर, डी० एस० पी०, डी० आई० जी० वगैरा के पदों पर मुसलमान लोग हैं। मुसलमानों के लिए, स्कूलों में, उर्दू में शिक्षा का भी प्रबन्ध है। ज्यों ज्यों यह प्रान्त बड़ा होता जाएगा, त्यों त्यों वहां पर माइनारिटीज को सभी गारंटीज और हिफाजतें मिलने लगेंगी।

इसलिए, मैं अपने तेलंगाना वाले भाइयों से यह कहता हूं कि विशाल आंध्र की बात को उन्हें स्वीकार कर लेना चाहिए। मैं इससे सहमत नहीं हूं कि जो लोग तेलंगाना चाहते हैं उनके पीछे बहुत बड़ी रिएक्शनरी फोर्स है, वह फोर्स है, जो कि पुलिस एक्शन के वक्त निजाम के साथ थी। पुलिस एक्शन के समय, रजाकार आन्दोलन के खिलाफ जो लड़े थे, वह देशभक्त आज भी तेलंगाना चाहते हैं। लेकिन इस बात को छोड़ दीजिए। आज सारी दुनिया को हमारे नेता जवाहरलाल नेहरू की आवश्यकता है, सारी दुनिया उनको मानती है। जहां कहीं कोई भी झगड़ा हो, सारी दुनिया जवाहरलाल की ओर देखती है। ऐसा बड़ा व्यक्ति, ऐसा बड़ा नेता जो कि संसार का नेता है आज आपको याद दिला रहा है कि तेलंगानी भाइयों को विशाल आन्ध्र में मिल जाना चाहिए।

**श्री अकबर अलीखान** : हैदराबाद वैसे ही रहे, यह पंडित जी की रिपोर्ट है।

**श्री अल्लूरि सत्यनारायण राजू** : पंडित जी कांग्रेस वर्किंग कमेटी के भी नेता हैं, और उन

जैसे नेता की आप राय लेकर विशाल आन्ध्र में मिल जाने के लिए कोशिश कीजिए। दूसरा कोई भी स्टेप आप लेते हैं तो आपके श्रेय के विरुद्ध होगा, यह मेरी मिन्नत है। आप तेलंगाना वाले भाइयों से यह मिन्नत करते हुए मैं अपना भाषण खत्म करना चाहता हूं।

अगर आप दो, तीन मिनट और दे दें तो बेलारी के बारे में भी कुछ कह दूं।

SHRI AKBAR ALI KHAN: May I request you, Sir, to give him some time more?

MR. DEPUTY CHAIRMAN: Thro minutes more.

**श्री अल्लूरि सत्यनारायण राजू :** बेलारी के बारे में कमीशन ने जो कुछ दलीलें पेश की हैं, समय के अभाव से, उनके मुताल्लिक मैं नहीं कहूंगा। लेकिन इतना मैं अवश्य बतला दूं कि मैं उनसे बिलकुल सहमत हूं। उसको अमल में लाना चाहिए। लेकिन जो यह कहा जाता है कि वहां पर कन्नड़ लोगों की तादाद मैजोरिटी में है, और अगर एडमिनिस्ट्रेटिव कंवीनियेंस की बात को छोड़ कर, सिद्धान्त की बात आप मानते हैं, कि ३०० मील की बोर्डर में डेढ़ सौ मील के लिए एक सिद्धान्त रखा जाय और दूसरे डेढ़ सौ मील के लिए दूसरा सिद्धान्त रखा जाए, तो यह मेरी समझ में ठीक नहीं है। आप वहां भाषा को ही महत्व देना चाहते हैं, तो मानी हुई बात है कि कोलार में जहां कि तेलगू लोगों की तादाद बहुत ज्यादा है, करीब ५४ परसेंट है, उसको भी साग का सारा मिला देना चाहिए। **(कोलाहल का स्वर)**

**श्री गोविन्द रेड्डी :** बिलकुल गलत है।

**श्री अल्लूरि सत्यनारायण राजू :** वहां पर शासन सम्बन्धी सुविधाओं के लिए जो सिफारिशें की गई हैं वे ठीक हैं, और उनको उसी तरह से स्वीकार कर लेना चाहिए।

**श्री टी० च० दासप्पा :** बिलकुल सिद्धांत के खिलाफ बात आप कर रहे हैं।

SHRI NGANGOM TOMPOK SINGH (Manipur and Tripura!): Mr. Deputy Chairman, I wish to pay compliments to the members of the States Reorganisation Commission for the stupendous task undertaken by them in the process of reorganising the whole set up of India. As the time at my disposal is short, it would be impossible for me to discuss elaborately the main aspects of the Report but then there are certain points which cannot escape my notice. I am also prepared to confine myself to that area called the Eastern Border of India to which I happen to belong. I think this border area was discussed at length by my friend, Mr. Fakhrud-din Ali Ahmed Of course, this is a really intriguing and very perplexing problem which, if not properly handled, may sometime affect the unity of the whole of India. All my friends are aware of the situation in what is called the NEFA, the North Eastern Frontier Agency. This very problem reveals the present administrative structure and the conditions obtaining there. This is a most important problem and the Members here and those outride this House must take special note of it. My friend, Mr. Fakhruddin, of course, welcomed those small units that are now existing around the Assam area. I have to differ from my friend here. The States Reorganisation Commission has discussed at great length the present administrative structure and efficiency with reference to these small States, the NEFA, the Naga Hills, the Lushai Hills, the Part C States of Manipur and Tripura. The Commission says:

> "*** Assam has fairly difficult political and economic problems of its own to solve. Besides, apart from the autonomous hill district's, the administration of the State will have to look after another border unit namely, Tripura. In these eircumstances, it may not be desirable to impose on Assam the additional burden of administering the important border area of Manipur."

[Shri Ngangom Tompok Singh.] This is rather a very important question and, after a minute analysis of the situation obtaining in Manipur today, the States Reorganisation Commission was compelled to oppose • its inclusion. So, I could not agree with my friend, Mr. Fakhruddin, when he welcomed the idea of these small States integrating into one whole.

Coming to the State of Manipur, I have certain points to be placed before you. The States Reorganisation Commission has done well in recognising the distinct cultural, social and linguistic life of Manipur which has remained unaffected throughout the centuries in spite of regular contacts with a variety of cultures and civilisations, and it is against the interests of the people to suggest that the people of Manipur should become part of Assam or Purbachal or any other State that may come up later. The States Reorganisation Commission also has very rightly appreciated this fact that the Manipur State has been independent for centuries. Over and above all that, it has been clear to the Commission that the important consideration of linguistic affinity with Assam which applies in the case of Tripura does not apply to Manipur. This State has no particular affinity with Assam. Then there is the security consideration, Manipur being on the border. So. from the security consideration, and from many other considerations, the conditions that are obtaining in those areas today, this proposition of uniting all these small States into one unit, under the present administration of Assam, is not desirable. On the basis of these facts and circumstances, I am of the view, that Manipur should be retained as a separate State. Unfortunately, the idea of abolishing small States has clouded the vision of the States Reorganisation Commission, which has forgotten even its earlier arguments. They visualise the merger of Manipur with Assam at some future date. The States Reorganisation Commission has also mentioned about the inability of Manipur to maintain its independent status for long, and that the ultimate solution should be its merger in the adjoining State of Assam. This is what they recommended, but I cannot agree with the States Reorganisation Commission in this respect also.

There are three other points in this Report with which I cannot agree. They say, "*** so long as it continues as a separate administrative unit, the administrative structure of Manipur should conform to the pattern we have indicated in Chapter I of this part". They also say, "If a unit such as Manipur wishes to have representative government at the State level, it must be prepared to .join a larger unit. It cannot insist on a separate existence, and demand, at the same time, substantial central aid, not only for its economic development but also for the maintenance of expensive representative institutions and uneconomic administrative agencies". A strong objection is taken to this. It is regretted that the Commission had to come to this conclusion while accepting the necessity of perpetuating the distinctive features of the social life of Manipur.

Taking into account only one aspect of this cultural life in Manipur, I want to place before this House this fact. Before Independence, there were only two schools of dancing in India, Bharata Natyam and Kathak. After Independence, another school of dancing has been added to the composite culture of India and that is the Manipuri school of dancing. This and such other aspects of the cultural life of Manipur are nothing but assets fe> the whole of India. So, from the cultural aspect also, it is quite clear that Manipur should maintain its separate status. Take the case of the handicrafts which is another aspect. Hon. Members, at least some i of them, might have visited the

Industries Fair and might have walked into one of the stalls maintained tly some parties, and could form an idea of the handloom products from that small State of Manipur, and the judgment thereupon is left to the Members.

**1 P.M.**

The handloom products of Manli-pur, their designs and their artistic texture and pattern, are in demarid all the world over, but the position of the parties and the firms manufacturing them in that area in that State is such that they cannot meet the outside foreign demand. They have not sufficient funds to cope up with the demand for such goods, so they are not able to carry on thejir business on a large scale.

In this connection, Sir, I think it fit to express the collective opinion of the people of Manipur. 'Wishes of the people' is one of the grounds adopted by the S. R. C. in determining the boundaries of a State. The people of Manipur feel that their distinct social and cultural individuality must be protected and safeguarded, and such protection shall be possible only under a responsible government of their own, and that the State's merger in Assam in J)IO way meant extension of democracy to Manipur. This is their feelinjg, and the House also is aware of tljie movement for a legislature theife, launched some months back, aid from that also, the House may feel the pulse of the people there.

Regarding Tripura, the S. R. C. has recommended its merger wi|th Assam. I agree in some respects wfih the S. R. C, that there is some linguistic affinity between Assam add Tripura. The majority of the people in Tripura speak Bengali. That lis all right, but the difficulty there is, that the majority of the people of Tripura do not like to be merged in Assam. That is the only difficulty. So the best thing, I think, is **th|at** the representatives of Tripura and Assam should sit together and work out some solution. If they agree to differ, let them, and if the **Tripura** people want to go into Assam, **let** them. That is a solution I want to submit to the House.

Regarding N. E. F. A., I do not know how far my friends of Assam have come in contact with, and have come to know the mind of the tribal people. As I am always in some tribal area, I know the incli nation of these tribals. The approach to this N. E. F. A. must be from a different angle. Our modern method of approaching things won't be appre ciated there. There must be some people at least who should come in contact with them,, mix with them and, if occasion arises, even take their food and some drinks with them, which, however, may not be pleasing to us. We require such sort of persons, and I am asking my Assam friends whether they have chalked out any policy or any plan or any scheme to bring about such an atmosphere and such a cir cumstance in these tribal areas, so that they may come gradually in line with the modern ways of life. Some months back of course, my friend, one of the M.Ps. in the Lok Sabha, Mr. Chaliha, while working as the President of the Assam Pro vincial Congress Committee, under took a tour in the tribal area and that was very successful. That wasx the only solitary instance. Some more leaders, some more prominent people and members of the public, must go there .and contact these people. Only then, they can be brought together. These tribal people are very simple men, very innocent, but' when once they g«t excited, once they do not believe a thing, they do not believe it for ever. That is another characteristic of these people. Let us first get acquaint, ed with their ideas and what they want. They can be educated in this way, and only then, can this area be integrated with Assam. The **same** i problem applies to Naga Hills also. From the administrative point of j view, one may say that the law and I order situation is all right in Naga

[Shri Ngangom TompoK bingn.j Hills, but to my mind, it is a superficial view; though it seems so in Kohima, a small town of Naga Hills. No one can say -that what the position is in the interior of that place.

MR. DEPUTY CHAIRMAN: It is time, Mr. Tompok.

SHRI NGANGOM TOMPOK SINGH: Thank you, Sir.

SHRI BASAPPA SHETTY (Mysore): Mr. Deputy Chairman, I welcome this report of the States Reorganisation Commission with much pleasure. After deep thought and careful consideration, they have prepared this Report, and they deserve our congratulations.

**i** [THE VICE-CHAIRMAN (SHRI H. C. MATHUR) in the Chair]

Sir, in this connection, I am happy to say that the Congress have carried out the assurances they had given to the people on several occasions, and attached the greatest importance to the opinion of the country, in conformity with the democratic principles. Sir, I am sure, this reorganisation of States will not only further strengthen the unity ana security of the country, but will also promote the economic progress of the country as a whole.

Sir, as I am coming from Karna-taka, I should like to speak a few words on this Karnataka. Sir, the S. R. C. has recommended Karnataka with some of its limbs cut off, for instance, the three taluks of Bellary, Akkalkot and South Sholapur in Bombay, four taluks of Bidar district, and some parts of Nilgiris in Madras.

Sir, my friend, Mr. Govinda Reddy, has dealt with the question of Bellary in detail, and so I do not want to refer to it now. Now, I come to Madakasira. Sir, it is an enclave in Mysore State. 64 per cent, of the people speak Kannada, and its distance from Bengalore .which is going to be the capital o! Karnataka, is about 70 miles by road, and 80 miles by rail, as against 160 miles to Kurnool, and 360 miles to Hyderabad. For medical aid and other purposes, the people are going to Bangalore and deriving the benefit. Sir, the S. R. C. have conceded that majority of the people speak Kannada, but they say, the integrity of Rayalaseema must be respected. I cannot understand why it should be respected, and their arguments are not convincing. When Bellary has been broken, up from Rayalaseema, where does the integrity of Rayalaseema continue? So this must go to Karnataka. As regards Kasargod taluk, it is in South Kanara district. The northern part of Chan-dragiri river belongs to Karnataka area. The river forms a natural boundary between the future States of Kerala and Karnataka. Out of 164 schools, instruction is given in Kannada medium in 144 schools. Out of 4,000 documents, about 10 per cent, are in Malayalam. Trade relations, are with Mysore, Coorg, Puthur and MangaTore also. Out of 144 village officials, three are having Malayalam as their mother-tongue. The total number of Kannadigas is barely 1J lakhs out of the total population of 135 lakhs in Kerala. Therefore, the Kannadigas will become a helpless minority. And there, education cannot be expected to be imparted in any b.ut the State language, which will be the regional language. So it will be idle to expect that there will be facilities for education in Kannada. Out of 36 panchayats, 34 have passed resolutions demanding north of Chandragiri river. Also in the Madras Legislative Assembly, 100 members have supported the merger of the north of Chandragiri river with Karnataka, and only 18 members have opposed. Therefore, this is a fit case to be considered by the Government and the area north of Chandragiri river should be merged with the Karnataka State.

I now come to Hosur. Since 1,500 years, Hosur has formed part of Karnataka. There are three lan-

guages spoken. Tamil, Telugu **and** Kannada, in Hosur. Kannada is the second largest language.

SHRI K. L. NARASIMHAM: Who is in majority?

SHRI BASAPPA SHETTY: Of course, Telugu must be the biggest. There is no doubt about it. I do not question the fact that there is a majority of Telugu-speaking people. But it is adjacent to Mysore and Madras. It has nothing to do with Andhra. *(Interruptions.)* All people understand Kannada in Hosur. From the point of view of geographical contiguity, it is only about 25 miles from Bangalore, the future capital of Karnataka, whereas from Kurnool it is 364 miles, from Hyderabad 450 miles, and from Madras 247 miles. I am sure, it is not going to affect the economy of Madras if this taluk is taken out and merged with Karnataka.

Sir, Talwadi flrka is part of Gobi-chettipalayam taluk. There are about 21 villages. The Kannada-spe.ik-ing population is as high as 85 to 100 per cent, in Talwadi. All the 32 elementary schools are Kannada schools. The language of the Registration Office is Kannada. It is only 12 miles from the Taluk Headquarters of Chamarajanagar in Mysore, whereas it is 52 miles from Gobichetti-palayam. For education and other purposes, the people are going to Mysore, and for medical aid also, they go to Mysore. For college and high school education, they resort to Mysore and Bangalore. So this is a fit case to be considered as a distinct unit, and it deserves to be merged with the proposed Karnataka.

Now, I come to Bidar. The four taluks of Bidar District ' must gc to Karnataka. It is gratifying to note that the Hyderabad Government and the Provincial Congress Committee have agreed to apportion the three linguistic areas to their respective future States. It is possible that three or four taluks of Gulbarga and Raichur, which are Telugu areas, may be given OVIST to Andhra. We do not come in their way. If the majority of the people speak Telugu, we have no objection to the three or four taluks of Gulbarga and Raichur being given over to Andhra. So the taluks of Bidar, Humanabad, Shanthapur and Bhakli are Kannada taluks **and** they should be given to Karnataka.

I now take up South Sholapur. Culturally, they belong to the Karnataka area, and historically also, they form part of Karnataka. The majority of the people prefer to go to Karnataka. In the city, there is no predo-minance of any language.

Coming to Advani, Alur and Raya-durg, these are disputed taluks always. When the Andhra Act was passed, these were considered to be fit cases for the boundary commission. There is a strong feeling that these should be added on to Karnataka.

I now come to Belgaum. Both Belgaum city and taluk are claimed by Maharashtrians. They aire now included in Karnataka as per **the** S. R. C. recommendations. Belgaum city is the headquarters of the Belgaum district. If Belgaum city is disturbed, it will affect the commercial life of the people and also the importance of the town. The question of constructing a new capital would also arise, and it would involve heavy expenditure to the Central Government which would be a waste of public funds.

Now, I come to Nippani. The same considerations would prevail here also. It is a trade centre for tobacco. 70 per cent, of the tobacco that comes to the market is from Kannada villages.

Then Karwar taluq, Supa and Halyal are claimed by our Maha-rashtrian friends. The basis of their claim is the Kcnkani language. It is on that basis they claim that Karwar district must be given to them. They say that this language is akin to Mara-thi. This is a disputed question. **The**

[Shri Basappa Shgtty.] Konkanis themselves say that it is not akin to Marathi, and as per the Census figures, 90 per cent, of the Konkanis are educated in Kannada. They write their letters and carry on correspondence in Kannada. In the north and south of Canara district, Kannada-ispeaking people are mostly found. If both these areas are formed part of Karnataka, that will serve as a sort of homeland for these people. These areas will come under Malnad. It so happens that 80 per cent, of Malnad is going to be in Karnataka. In the interest of the development of this vital area, and id the interest of their economic progress, they should be merged with Karnataka.

Sir, I come to Akalkote. It is a taluk in Sholapur district. 56 per cent, of the people speak Kannada. It has no administrative ties with Sholapur. Its trade relations are with Gulbarga, which is to be in Karnataka. Out of 29 gram pancha-yat>, 24 have resolved to merge with Karnataka. Of the three municipalities, two have supported merger of Akalkote with Karnataka. The Maharashtra Provincial Congress Committee and the leaders also admit that this is Karnataka area.

THE VICE-CHAIRMAN (SHRI H. C. MATHUR) : It is time.

SHRI BASAPPA SHETTY: Sir, I am entitled to speak for 15 minutes.

THE VICE-CHAIRMAN (SHRI H. C. MATHUR) : There are only two minutes left. You can just wind up.

SHRI BASAPPA SHETTY: Thank you very much, Sir, yesterday, my friend Mr. Dasappa spoke and .asked 'why two Karnataks could not be formed just as they are constituting two Maharashtras. Sir, in Mysore, there was no difference of opinion till 2 years back regarding United Karnataka. It is evident from the Birur resolution of AMCC passed in tke year 1949, which says:

> It is of the opinion that Mysore and other parts of the Karnataka Province should come together under one administration and there is no necessity for different Provincial Congress Committees."

Again, in Subhas Nagar in Bangalore, under the presidentship of Shri K. C. Reddy, present Production Minister of the Central Government, the following resolution was passed:

> "This session of the Mysore Congress declares ,itself in favour of the early formation of . Karnataka Province, comprising of the present disrupted fragments under various administrations."

Sir, again on 11th November 1949, the Objective Resolution of the Mysore Cabinet runs as follows:—

*"Subject No.* 29.—*Question of formation of Karnataka Province with Mysore—Opinion.*—A communication may be sent that the question of formation of a Karnataka Province with Mysore, H. H. the Maharaja being the constitutional Head thereof, may be taken up in accordance with the Indian Constitution Act in this behalf."

All the nine Ministers have signed the Resolution and I know that Mr. H. C. Dasappa, who was Finance Minister then, supported the United Karnataka. As per this Resolution, he has supported. I cannot understand why he should change his opinion now. Probably, he has been forced by circumstances to change his views. Of course, he is entitled to change his views and give his opi nion. Anyhow it is only a small section in Mysore that are agitating to have two Karnataks. They may be five per cent, or ten per cent. All the rest are supporting United Karnataka, and welcome the decision to the merger of Mysore. The Mysore Pra desh Congress Committee also unani mously passed a resolution.....

*(Interruptions)*

THE VICE-CHAIRMAN (SHRI H. C. MATHUR): Will you please yield to Mr. Dasappa?

SHRI BASAPPA SHETTY: He is taking away my time.

SHRI H. C. DASAPPA: Did I speak so categorically? I said that **lor** administrative convenience, if Telen-gana could be separated from Andhra, Vidarbha from Maharashtra, and Himachal Pradesh from Punjab, I $ee no reason why they should adopt a different attitude towards Mysore. Ijut I also said that if there is to be a United Karnataka, what its na should be, where its capital should oe, etc. 1 do not know why he should harp on this. *

SHRI BASAPPA SHETTY: Of course, indirectly, Mr. Dasappa has supported it. He made his efforts to see that this is brought to the notice of his House. He has said that Madakasira, Hosur and other places should be included in the United Karnataka. He has indirectly supported. .Also in the United Karnataka which is going , to be formed shortly, the name "Vi$ala Mysore" be retained because it has got j^s own charm for the people, of Mysore. And I think the present agitation will be appeased, if the name as retained as Mysore. With these words, I resume my seat.

SHRIMATI VIOLET ALVA (Bombay): Mr. Vice-Chairman, from the days of our bondage under a foreign domination, we have dreamed a dream and planned a plan that we shall one day reorganise India, this sub-continent, into linguistic States. To that effect, we had appointed many committees, snd great statesmen and politictians went into the fact finding of the historical, cultural and other background, to find how India could be reorganised into a fewer number of States, and maintain the unity *of.* the country as well. In that dream, we were guided by a man whose stature this world does not see, a man of,the stature does not come to this \jvorld except once in one or tw.o thousand years. We called him Mahatma. He blessed us in this dream. He planned; he was the master builder- of this reorganisation. Today, that dream is coming nearer to its fulfilment. If it comes nearer to its fulfilment we find the tempo and the temper of the people rising high. We find clashes, we find arguments. We dispute on things that we never dreamt of disputing, and today, we find ourselves expressing our own opinions here, in this House and outside. I do not say that we should not express our opinions, but one should be guided by one's conscience and one should state honestly what one feels. I may here refer to the speech made by the Prime Minister, just the other day, in the Lok Sabha. It was a magnificent statement. It was a magnificent approach to sink our differences and still keep India united, for India is a sub-continent, even bigger than Europe put together. In Europe, there is a babel of tongues. So many of the countries of Europe, taken separately, are smaller than most of our States taken individually, even at present. If that be so, and, if we do decide to reorganise on the linguistic basis, if today, after the Commission that was appointed of eminent men—if they have impartially, calmly and dispassionately gone through the question of reorganisation and they have come to a conclusion, we do not say that we agree with them on everything—we must respect their decisions, though we may differ, and we may find other ways. They undertogk a tremendous task and they have fulfilled it to the best of their ability.

Sir, 1 think it was Mr. Dhage who referred and I think Mr. Deogirikar, who referred that two members had resigned from the Citizens' Committee of Bombay,. and I feel that I should explain the whole situation,. We were members of the Bombay Citizens Committee in the late forties. Then, there came an interregnum when nothing was done. At that time when we lent our names to this Citizen's Committee, we had the larger interests of the country at heart. Since then, late in the forties, till the election, we travelled around. We saw the people we

[Shrimati Violet Alva.] saw the districts and our villages. We understood the meaning of the bond of language. Not only that. We did not resign because of that, but, we resigned on a more serious issue. They published a memorandum which was not circulated, at least to us. We did not know what the memorandum meant, and our names were affixed to that memorandum. What was any one to do? What was a citizen to do, when the memorandum was not plac ed before him? The only honourable thing to do was to resign? Under these circumstances, we resigned from the Bombay Citizens Committee. I hope, my explanation would be enough. I was not present here when both the references were made, but I hope, this will satisfy those who raised the issue. Now, Sir.....

SHRI V. K. DHAGE (Hyderabad): 1 had raised the issue to say that you had resigned from that Committee.

SHRIMATI VIOLET ALVA: I am only giving an explanation. Now, Sir, the time is limited, and I want to confine myself mainly to the comment in Mr. Basappa Shetty's speech in which he referred to Karwar taluk or North Kanara. I would like to go into details, for Bombay interests me also and my sympathies are with the Maharashtrians.

On their brawn and their sinews was built the city of Bombay, the miniature India you may call, window to the whole of India. It was built on their brawn and sinews. First came the Britisher, who developed the natural harbour of Bombay. Then c ime the Jews. Let me give you the Oicper history of Bombay. The family of Sassoons; then came , the Parsis, then came the Gujeratis. And now, as someone has said, the Maharathis will'have it. We have no quarrel with any one, but when you talk of a city state, I would like to draw the comparison of the Spartan city. What happened in Sparta? They tried the city state long long ago and they quarrelled among themselves. We do not want to hsvp an imitation of the Spartan city, as it is in India. Let us decide the issue. The Prime Minister has told us which way to go. Cold logic alone cannot be focussed to it becadse the issues are more complicated. They take administrative convenience strategy, culture and everything. Let us divide it in a calm way; but city state, I do not think will work. I may not here divulge the name of the gentleman, but he was connected with the Commission *nd he said, do you want Bombay city to-be turned into another Guatemala, with the foreign trade interests and with the vested interests. That city would indeed become a Guatemala. This, I think, is worthy of analysis,, when we think of the city state of Bombay. I think, it was Mrs. Munshi,. who talked of Maharashtrians about molesting, of stone throwing; but you do not judge a people by a few-ruffians. If that is done, let me here tell you today^, that quite a few Gujeratis have told me, professional people, that we have to now pack up and go to Saurashtra, or go to Delhi, because Bombay may go to Maharashtra. Why are they thinking in. these terms? If there is fault on both sides, they must iron out the differences.

The issue today is between the haves and the have-nots. If that issue is made clear, there will be a healthy situation in regard to the city of Bombay. It is this complex of the haves and the have-nots that is prevailing, and raising the temper and the tempo of the city to such an extent, that whatever solution may be found, there will be bound to be basic differences. So, let us see from this angle of haves and have-nots. I appeal to my friends, the 'haves', who have built the city—as they claim so, but I do not say, that they were the only ones who built the city. Today, if they want an amicable settlement, let the Maharashtrians and the Gujeratis decide.... How many minutes can T have, Sir?

THE VICE-~~PIH3GIDEN1'~~ (SHRI H. C. MATHUR) Another six minutes.

SHRIMATI VIOLET ALVA: Too short and I have lost my point also. Yes, I was talking about the 'haves' and the 'have-nots'. If you will accede that Bombay was built on the brawns and siMews of the Maharashtrians, and the money power not only of the Gujeratis, but of the Jews, the British and the Parsees, then we can sit down and talk. When you talk of percentage of employment, what about the rest of percentage that exists and lives in Bombay, which is neither Gujerati nor Maharashtrian, but something else. The 'haves' go on making propaganda. People receive printed pamphlets. They hire someone like me. That is true. The Andhras and other ay, "We want this or that". That is the wrong approach. You will never have goodwill, and where there is no goodwill, you cannot live together.

Sir, the claim is that they Want North. Kanara, and they want it tc be brought into the Marathi-speaking area. I often feel that they are casting their eyes, not on Supa, Halyal and Karwar; but on Goa. If Goa must go into Maharashtra, 1 do not mind. But 1 would say that Konkani is a dialect by itself, it has not originated from Marathi.

Sir, I have here Statement No. I, which is taken from page 29, Section 2. Chapter 10 of the Census of India, 1931. It says that the language spoken in Goa and parts of the Western Ghats is derived not from Marathi, but from Prakrit. It varies with the kind of speech of high-class persons. It is Portuguese. Mussalmans combine it with Urdu and Arabic words.

SHR. V. K. DHAGE: May I know whether the Kannada language is derived from Sanskrit *lor* it is a Dravidian language?

SHRIMATI VIOLET ALVA: It is an Indo-Aryan language. It is a dialect. It is not derived from Marathi. That much I can say, because it is spoken down to Malabar and there, it gets mixed up with Malayalam. M[ay I point out another thing? When a claim is made on Supa, Halyal and Karwar on the basis of this dialect, why do they not make a claim on South Kanara? Because Konkani is spoken more numerically by a larger number of people in South Kanara than in North Kanara. If they claim Supa, Halyal and Karwar, I would say the whole of South Kanara speak Konkani.

In regard to Karwar district, I shall here point out that, according to the Censu^ of 1951, 7 per cent, of people speak Marathi, or claim to speak Marathi, and 30 per cent, of people speak Konkani. According to the Karwar District School Board, there are forty thousand school going boys, out of which 36 thousand go to Kana-rese schools. That is because the langu-age is Kanarese and not Marathi. If it was a Marathi-speaking majority area, what happened to the Marathi schools" Why are they not there? Then, as far as language goes, in the Census Report that was out during this month, you will find that Konkani has a place by itself. It is marked in blue. Red mark is Marathi, and yellow, is Kanarese. So, even the Census Report, just out this month, says that Konkani is a dialect by itself. It has nothing to do with Marathi.

THE VICE-CHAIRMAN (SHRI H. C. MATHUR): It is time.

SHRIMATI VIOLET ALVA: How can one wind up when one is in the heat of argument?

I come to Belgaum. Since I must say about it, let me finish with Belgaum. I will go into the position of Belgaum historically. It was never a part of Maharashtra. It was in Bellary in the last century, even after the British came into India. 1 am able to say that the people are Kanarese in Belgaum. The Rajahs were Maharashtrians, and that is why this language was forced and this impact of the language was felt in Belgaum. That is why I say that, on this account, it should not be taken that the whole of Belgaum is Marathi-soeaking area. If I take the religious

[Shrimati Violet Alva.] point of view, there are two holy places—Dyamova and Basvanna. The names themselves show the origin of the countries. So, how can you put Belgaum into Maharashtra?

From out of 2,200 land-holders in Belgaum, only 300 are Marathi-speak-ing land-holders.

So, Belgaum belongs to Karnataka and it should be included in Karnataka.

I am closing. I have many points to make. But there is no chance. It was Mr. N. C. Kalelkar the Maharash-trian leader, who in 1920—at that time tempers were displayed and there was a clash of opinion—said that Belgaum belonged to Karnataka.

I have no further time to enlarge on the other points. I thank you very much for giving me this, opportunity. So far as the Karnataka goes, the recommendations are commendable.

SHRI D. D. ITALIA (Hyderabad): Mr. Vice-Chairman, first of all, I thank you for giving me an opportunity to speak on the S.R.C. Report and their recommendations. The Report was received with great pleasure throughout the country. The members of the Commission are fair-minded, well-learned and experienced eminent persons and foremost leaders of our country. The hon. Home Minister at the time of initiating the discussion on the Report, laid great emphasis on the Commission's ability, thoroughness and objectivity. No doubt, there may be certain differences of opinion in some points. But I am sure that every Member of this House has in his heart one aim and one objective, and that is the welfare of the State in particular and the prosperity and progress and the national interest of the country as a whole in general.

As the time at my disposal Is very short, I do not want to express my j thoughts on the whole Report, but I submit my view point on only two States—the one State, where I was born, and the other where 1 have settled down. I was born in a village in Surat district of Bombay State in 1882, and since 1889, i.e. since last 67 years, I have permanently settled down in Hyderabad State, from where I have been elected a member of this House.

I will first express my humble views about Bombay State. The hon. members of **the** the S.R.C. after ascertaining the views of the people of the various schools of thoughts throughout the State of Bombay and adjoining States, and after mature consideration, deliberations and careful thought, taking into account the economic conditions, financial stability and administrative ability, came to the unanimous conclusion, and accordingly recommended, that the Karnataka districts of the existing Bombay State be separated, and the Marathwada districts of Hyderabad State be merged with Bombay, to which should be added Saurashtra and Kutch, thus creating a bilingual, composite Bombay State.. This recommendation of the S.R.C. is, to my mind, very sound and would have been welcomed by all the parties, as it is in fulfilment of the aspiration of the majority of the people. But, unfortunately, the people of Maharashtra are not satisfied with this recommendation, and demand a separate Samyukta Maharashtra State with Vidarbha, with Bombay city as the capital.

My hon. friend, Mr. Deogirikar, when he spoke the other day on S.R.C. Report, gave assurance that the minorities of the city of Bombay will be safeguarded, and they must not have any kind of apprehension of being lii-treated or of being dominated. But it pained me very much when I read the speech of hon. Mr. Gadgil, when he put up the claim on Bombay City, and said that if the question of Bombay city is not decided by the Parliament, it will be decided in the streets of Bombay. It is no doubt a very threatening speech. When we observe

what happened in Bombay city on 18th, 20th and 27th November, the minorities believe, **that** they will not be safe if Bombay city is handed over to Maharashtra. So, if for any reason the recommendation of S.R.C, re: ing the bilingual composite Bombay State is not acceptable to the Maharashtrians, it should under no circumstances be handed over to them; it should be kept separate.

The Parsees, after they had migrated from Iran, came and settled down in India 1325 years ago in Bombay State. After they came to India, they have not only adopted India as their mother country, but they also gave up Persian language, which was their mother tongue, and adopted one of the Indian languages, Gujerati, as their mother tongue. It is a well known fact that Parsees contributed more[1] for the development of Bombay city and specially in the development of commerce and industries of Bombay City. So, the Parsees and other Gujerati speaking people are actually the builders of Bombay. The present status and development of Bombay city are entirely due to the efforts of Parsees and Gujeratis. It is but natural for the Gujeratis and Parsees to dernand that either Bombay should be a composite state, or should remain separate for their betterment. If that is not conceded, then I think, the recommendations of the Congress Working Committee, that Bombay State must be divided into three states, namely, Maharashtra, Gujerat and the Greater Bombay, should be accepted.

Many of the Maharashtrians unnecessarily blame the members of the S.R.C, that they were influenced by some interested parties. No one, can deny that the members of the S.R.C. are very honest, straight-forward and soundminded men and no one can doubt their *bonafides.*

I now come to my State, *i.e.,* tr.e State of Hyderabad. I believe, that after great thought and after taking into consideration every point, the ,[l]i.R.C. has recommended the disintegration of the Hyderabad State into linguistic divisions. According to this recommendation, the five districts of Marathwada and two Kannada districts will be separated from the existing Hyderabad State, and merged with their neighbouring States, and the remaining nine districts, in which more than 90 per cent, of the people speak Telugu, will remain as the residuary State of Hyderabad known as Telangana. The area of Telangana will be 45,300 sq. miles and the population 113 lakhs.

I entirely agree with the recommendation, with a few minor changes. The two talukas in Gulbarga, *viz.* Tandur and Korangal, and the two talukas of Raichur district, *viz.* God wal and Alampur, where more thati 70 per cent, of the people speak Telugu, will be retained in Telangana State. In the same manner, the three taluks of Bidar district, namely, Udgir Ahmedpur and Nilanga, where majority of the people speak Marathi, will be separated from Telangana, and handed over to Bombay State.

There is no ground for doubt or apprehension that this small State of Telangana, that is, the residuary State of Hyderabad, will not be viable and stable one. I definitely say that recommendation of the S.R.C. is very sound, and Telangana will prove viable and stable. There is no fear that the economic condition, or the financial stability, will be affected. The separate Telangana State will definitely prove successful. If we look to the S.R.C. Report carefully, we find many States which will be even smaller than the separate Telangana State both in size and population, such as Jammu and Kashmir, West Bengal, Vidarbha, Mysore and Kerala. When these smaller units are able to maintain their separate entity, there is absolutely no fear that Telangana State will not exist, as some people imagine it to be of a small or little size, but it will be a medium-size State, neither small nor big.

I am sure that Hyderabad State will be a pointer [+]owards future reorganisa.

[Shri D. D. Italia.] tion. Its size will be a model for future; because time will come when #maller units may be considered to be more preferable than bigger units, from the point of view of administration. Briefly speaking, smaller states may be able to administer intensively, and thus, may promote social welfare more effectively than larger States.

No doubt, there are a few people who want that the Telangana or the Hyderabad State must immediately join Andhra, and form Vishalandhra, with Hyderabad as its capital. Sir, it gave me great pain to read the speech of hon. Mr. Ananthasayanam Ayyan-gar, whrein he said that the supporters of separate Telangana are creating another Razakar regime and they want to establish a Reddy Raj. I cannot understand how he dared to say that, and unnecessarily blamed the supporters of separate Telangana. It is not only the supporters of separate Telangana that count, but that is also the wish of the majority of the people there, to remain separate, as also, there is the unanimous recommendation of the States Reorganisation Commission who are supposed to be the foremost leaders of our country, that Telangana may remain separate for five years, and at the end of Ave years, the then Members of the Legislature will by a two-thirds majority, decide whether they want to remain separate or join with Andhra. Sir, in this connection, may I refer you to paragraph 386 on page 107 of the States Reorganisation Committee's Report? They have stated in that paragraph •as follows:

"After taking all these factors into consideration, we have come to the conclusion that it will be in the interests of Andhra as well as Telangana if, for the present, the Telangana area is constituted into a separate State, which may be known as the Hyderabad State, with provision for its unification with Andhra after the general elections likely to 'tie held in or about 1961, if by a two-thirds majority, the legislature of the residuary Hyderabad State expresses itself in favour of such unification."

Then, Sir, they have stated in paragraph 388 as follows:

'Andhra and Telangana have common interests, and we hope these interests will tend to bring the people closer to each other. If, however, our hopes for the development of the environment and conditions congenial to the unification of the two areas do not materialise and if public sentiment in Telangana crystallises itself against the unification of the two States, Telangana will have to continue as a separate unit."

THE VICE-CHAIRMAN (SHRI H. C. MATHUR) : Please wind up now.

SHRI D. D. ITALIA: Sir, I request my friends to accept the recommendations of the S.R.C. *in* toto, and in a spirit of understanding, and co-operation and goodwill; because we must join hands as friends, and remain as friends for ever in the best interests of the country.

Lastly, Sir, our congratulations are due to the members of the Commission for the enormous labour that they have put in, and for the creditable work which they have done for the preparation of this Report.

**लेफ्टिनेंट कर्नल जे० एस० मान** (पैप्सू): साहबे सदर, मैं आपका बड़ा मशकूर हूं कि आपने मुझे भी इस एस० आर० सी० रिपोर्ट के मुताल्लिक कुछ अर्ज करने के लिये वक्त दिया है।

सब से पहले मैं यह अर्ज करना चाहता हूं कि जिस मतलब के लिये एस० आर० कमीशन बनाया गया था उस मतलब को उसने पूरा नहीं किया है. और मैं समझता हूं कि हमारे दूसरे भाइयों ने भी ऐसा कहा है कि इस एस० आर० कमीशन की रिपोर्ट में कुछ प्राविंसों में ऐसी चीजें कर दी हैं जो कि किसी को

भी मंजूर नहीं हैं। सिवाय यू० पी० के और सब को हर तरफ से एतराज ही एतराज हैं।

साहबे सदर, मैंने स्टेट रिआर्गेनाइजेशन कमीशन की रिपोर्ट को देखा है, और मैं यह अर्ज करता हूं कि कांग्रेस ने कई दफा अपने रेजोल्यूशंस में, और उसके लीडरों ने अपनी स्पीचों में, जो उसूल बताये हैं कमीशन ने उनके मुताबिक कुछ भी नहीं किया है। १९२९ में इंडियन नेशनल कांग्रेस के सेशन में यह एलान किया गया था :

"The redistribution of provinces was declared as a political objective of the Congress."

उसके बाद, १९२७ में, १९२८ में, १९३७ में, १९४५ में और १९४६ में, और उसके बाद भी, इसी तरह के एलान किये गये। हमारे मोहतरम हरदिल अजीज प्राइम मिनिस्टर, जो कि हर बच्चे और हर बूढ़े की आंख का तारा बने हुये हैं, उन्होंने भी कांस्टीट्यूएंट असेम्बली में २७ नवम्बर, १९४७ को कहा था :

"The redistribution of provinces -on a linguistic basis was a cultural necessity."

उसके बाद उसी तरह के व्यूज को हमारे प्राइम मिनिस्टर ने और होम मिनिस्टर ने ७ जुलाई, १९५२ को लोक सभा में दुहराया था। आंध्र के फार्मेशन के वक्त पर १० अगस्त, १९५२ को डिप्टी होम मिनिस्टर साहब ने भी यही कहा था :—

"The Deputy Home Minister said: '.....approximately as much as possible to linguistic provinces. . . .'

हमारा ख्याल था कि उन सब बातों को कमीशन नजरअंदाज नहीं करेगा। मगर इस रिपोर्ट को पढ़ने पर मैं यही देखता हूं कि इन सब बातों ने उनके ऊपर कोई असर भी नहीं किया है।

मैं चूंकि पंजाब का रहने वाला हूं इस वास्ते मुझे और दूसरे प्रोविंसेज के मुताल्लिक कुछ पता नहीं है। इसलिये मैं अपने आप को सिर्फ पंजाब तक ही महदूद रखूंगा, और मैं आपकी विसातत से, गवर्नमेंट से अर्ज करूंगा कि वह इन हालात के नजरिये से हमारी तकलीफात को देखें और उसी के पेशेनजर हमारे बारे में फैसला करें।

एस० आर० सी० रिपोर्ट कहती है कि :

"There is no real language problem in Punjab."

मैं पूछना चाहता हूं कि अगर यह बात है तो पंजाब में लिंग्विस्टिक बेसिस पर जो सच्चर फार्मूला बनाया गया था वह किस वास्ते बनाया गया था। वह इसी वास्ते बनाया गया था कि वहां लैंग्वेज प्राब्लम थी, और मेरे अजीज और मोहतरम दोस्त डा० अनूप सिंह ने भी कहा है कि पंजाब में यह बीमारी है। वहां पंजाब में यह बीमारी है। वहां ऐसी हालत है। और वहां इस बीमारी का इलाज होना चाहिये।

2 P. M.

साहबे सदर, आपके जरिये से अपने तमाम भाइयों की खिदमत में, जो कि यहां बैठे हुये हैं, एक छोटी सी मिसाल अर्ज करूंगा। हम दो भाई हैं, मैं आपको बड़ा भाई समझता हूं। हम पंजाब में रहने वाले हैं। अगर बड़ा भाई छोटे भाई का हर वक्त ध्यान न रखे और उसको मारता रहे तो फिर उसका नतीजा आप क्या समझ सकते हैं। वह भाई हमेशा अपनी मां के पास जाकर या अपने बाप के पास जा कर और अगर बाप नहीं हैं तो रिश्तेदारों के पास जा कर यह कहेगा कि देखो, मुझे बड़ा भाई हमेशा मारता रहता है, तंग करता है, मुझे खाने को नहीं देता, काम ज्यादा लेता है, वगैरा। यही सारी सूरत, साहबे सदर, पंजाब में हुई। बड़े भाई ने छोटे भाई से उस तरह का सलूक नहीं किया जिस तरह का कि उसको करना चाहिये था। पार्टिशन के बाद इतने दुख सह कर हम वहां से चले आए थे, और हमने अपना मुल्क छोड़ा, अपनी जायदाद छोड़ी, अपना घर छोड़ा, जो कि चिड़िया भी नहीं छोड़ना चाहती। हमने यह सब इसलिये छोड़ा क्योंकि हम अपना धर्म नहीं छोड़ना चाहते थे। अगर

[लैफ्टिनैंट कर्नल जे० एस० मान]

हम अपना धर्म छोड़ देते तो वहां से कोई हमें निकाल नहीं सकता था और हम वहीं रहते। मगर अपने धर्म को बचाने के लिये, हमने आप लोगों की शरण ली, और आप के पास आ कर बसे। अब आप का फर्ज था कि आप अपने छोटे भाई की मदद करते। इस तरह से पालते और पोसते कि हमें हमारे वे पिछले जख्म, अपनी पिछली याद न रहती। साहबे सदर, किसी को ऐसी तकलीफें लगाते रहना, उसको हमेशा उसकी याद कराते रहना, यह एक ऐसी बात होती है कि वे तकलीफें बढ़ते बढ़ते इतना भारी जख्म बन जाती हैं कि फिर उसको मिटाना बहुत मुश्किल हो जाता है।

मेरे मोहतरम दोस्त, दीवान चमनलाल जी से, मेरा साथ १९२९ से चला आ रहा है। १९३७ से हम और वे इकट्ठे लेजिस्लेटिव एसेम्बली, पंजाब के मेम्बर चले आ रहे हैं। वे एक बड़े मोतबिर शख्स हैं, और बड़े अच्छे स्पीकर हैं। मेरी निगाह में उनके लिये बड़ी इज्जत है और मैं हमेशा से उनको बड़ा मोतबिर आदमी खयाल करता हूं। वे मेरे बड़े भाई हैं। लेकिन मुझे उनकी स्पीच में दो, तीन रिमार्क जो उन्होंने दिये हैं उनको सुन कर बड़ा दुःख हुआ, जिस से कि उन्होंने हमें आपस में मिलाने की कोशिश नहीं की है, बल्कि यह जाहिर किया है जैसे हमें कोई दुःख ही नहीं है। साहबे सदर, जब छोटे भाई को दुःख है और बड़ा भाई उसे दुःख मानता ही नहीं है तो उसका इलाज क्या होना चाहिये? डाक्टर के पास उसी वक्त आया जायेगा, जब उसे कुछ दुःख और तकलीफ होगी।

आप अखबारों में रोजाना पढ़ते होंगे कि पंजाब में वारदातें होती रहती हैं, झगड़े होते रहते हैं, क्योंकि वह फ्रंटियर प्रोविंस है। ऐसी जगह में हम रहते हैं। वहां हमारी कोई तरक्की नहीं हो पाती है; वहां कोई मकान नहीं बनाता है, वहां कोई मिल नहीं खोलता है, वहां कोई इन्वेस्टमेंट नहीं करता है। किस वास्ते? इसलिये कि वहां यह चीज है कि पता नहीं कल को क्या होने वाला है, क्या नहीं होने वाला है। अगर पाकिस्तान से या और किसी मुल्क से, हमला हो गया तो हमारी सारी जायदाद तबाह हो जायगी, खतरे में पड़ जायगी। जो लोग आफ्टर-पार्टीशन वहां से उठ कर चले गये, वे तो कोई यू० पी० में चले गए, सी० पी० में चले गए, राजस्थान में चले गए। पंजाब को पार्टीशन से बड़ा भारी नुकसान पहुंचा है, और यह खयाल करना कि वहां कोई दुःख नहीं है, वहां कोई तकलीफ नहीं है, इससे तो मैं समझता हूं, हमारा सारा सूबा उजड़ जायगा, और उस में कोई देर नहीं लगेगी। इस प्रोविंस में जिस चीज से आप डरते हैं, जिसे आप कम्यूनिज्म कहते हैं, वह तो पहले पहल इस सूबे में आ जायगा, और इसका खतरा किस को होगा? सारे देश को होगा। इसलिये मैं आप से अर्ज करूं कि सब भाइयों को मिल कर इसके मुताल्लिक ज्यादा सोचना चाहिये।

मैं जब तक पंजाब में रहता था, तो मुझे मालूम है कि फ्रंटियर के इलाके में अंग्रेज करोड़ों रुपया वहां खर्च करते थे कि जिस से वहां के लोग कारोबार में लगे रहें और किसी और तरफ ध्यान न दें। साहबे सदर, इस बात की मिसालें कायम हैं कि अंगरेजों ने इस जगह को किस तरह से रखा था। उसी तरह से हम कहते हैं कि आप भी कुछ सोचें और समझें और इस फ्रंटियर के प्रोविंस को बरबादी से बचावें। "मिलाप" और "प्रताप" जैसे अखबार पंजाब को बरबाद करने पर तुले हुए हैं।

साहबे सदर, दीवान साहब ने यह कहा कि ये सिख हमारा हिस्सा हैं, हमारे बाजू हैं, हमारी नसें, हमारी आंखें, हमारी टांगें हैं और इनके सिवा हम कुछ नहीं कर सकते। मैं कहता हूं ठीक है। उनका यह कहना ठीक है। लेकिन अगर एक टांग खराब होती जा रही है तो उस टांग का इलाज करो, उस आंख का इलाज करो, उस नस का, जो बंद हो रही है, इलाज करो। आपको उस का इलाज करना निहायत जरूरी है। आप ठंडे दिल से सोचिये

कि तक़रीरें कर देना कि उन्होंने और उनके लीडरों ने मुसलिम लीग से साजबाज की थी, कहां तक वाजिब है। मैं कहता हूं कि अव्वल तो पंडित जी कह चुके हैं काफी बातें पंजाब के मसले पर, लेकिन उनको शायद इतनी इन्फार्मेशन नहीं रही थी, जितनी की दीवान साहब को है। मुमकिन है कि दीवान साहब की नॉलेज में ऐसी बात हो जो पंडित जी की नॉलेज में न हो। हमारे होम मिनिस्टर भी इस मसले पर कह चुके हैं लेकिन मुमकिन है उन को भी उस बात का पता न हो, और दीवान साहब को ज्यादा पता हो। तो क्या मैं आपके जरिये से अपने भाइयों से पूछ सकता हूं कि महात्मा गांधी बड़े अच्छे आदमी थे, उनको गोडसे नाम के एक मराठे ने मार दिया था। तो क्या आपने सारे मराठियों को कत्ल कर दिया ? क्या आपने उन को रहने के लिये जगह नहीं दी है ? उन को वहां नहीं बसाया है ? उनकी आप बेहतरी और बहबूदी नहीं चाहते हैं ? आप उनके लिये क्या कुछ नहीं कर रहे हैं। इसलिये मैं आप से कहता हूं कि अगर एक दो आदमियों ने ऐसा किया हो तो उनको एक दम गोली से उड़ा दो, कत्ल कर दो। लेकिन जो दूसरे, आपके छोटे भाई हैं, उनको तो दिल से लगाओ। अगर वे नहीं रहेंगे, नहीं खायेंगे, तो आपको कैसे याद करेंगे ? हम लोगों ने जिन्होंने अपनी भारत माता के लिये, जिस ने कि हमें पैदा किया, जिसके लिये हम लड़े, जिसके लिये हम बरबाद हुए, जिसके लिये हमने अपनी सारी पूंजी खत्म कर दी, वह अगर हमें नहीं पूछेगी, वह हमारी तरफ नहीं देखेगी, तो मैं कहता हूं कि इससे ज्यादा जुल्म हमारे लिये और कुछ नहीं हो सकता।

मुझे याद है कि एक बार सक्सेना साहब ने एक लड़के से कुछ लफ्ज कहे थे कि आप वहां से क्यों चले आए। उस दिन जब मैंने उन को यह बात एक्सप्लेन की कि ये लोग क्यों अपने ही मुल्क का एक हिस्सा छोड़ कर चले आए तब ये बुजुर्ग सारी बात समझ गए। उस दिन से मेरी और इनकी नमस्कार हुई। तब से उनको मैं इज्जत के साथ देखता हूं। उन्होंने यह फील किया कि हां, मेरा उस लड़के से कहना गलती थी, और मुझे वे लफ्ज नहीं कहने थे, जिससे मुझे या उस लड़के को दुख हुआ। तो मैं कहता हूं कि उसी तरह से जिस तरह कि हमारे बुजुर्ग सक्सेना जी ने मेरी बात को समझा, आप भी ऐसा कोई शोशा निकालें कि जिन भाइयों को आप अपने साथ लाये हुए हैं उनको अपने साथ ले सकें, अपने साथ चला सकें, और इस से बेहतर कोई खुशी की बात नहीं हो सकती।

यहां मेजर जनरल सोंधे साहब ने कहा कि सारी बातें छोड़ कर आप फाइव इयर प्लान को ले लो, उसे सक्सेसफुल बना दो। मैंने कहा, ठीक है, उसे सक्सेसफुल बनाने के लिये, उसे इमदाद देने के लिये, हम लोग तैयार हैं। मगर बताइये तो, किस दिल से करेंगे ? किस शौक से करेंगे, जब कि हमें पता नहीं है कि हमारा ये जो घर है यह रहेगा भी या नहीं। मुझे अपना घर तो बना लेने दीजिये, मुझे यह कह दीजिये कि यह तेरा घर है, तो मैं उसे खुशी से लीपूंगा पोतूंगा और फिर सब कुछ करूंगा। बिजली भी लगाऊंगा, सड़क भी बनाऊंगा, पानी भी ले आऊंगा।

जनाब मैं आप से अर्ज करना चाहता हूं कि जितने भी प्राविंसेज बनाये गये हैं, वे सब लिंग्विस्टिक बेसिस पर ही बनाये गये हैं। तो मैं पूछना चाहता हूं कि पंजाबियों के लिये, पंजाब में उनका एक अलग प्राविंस क्यों नहीं बनाया जाता है, जब कि उन की अपनी एक अलग जबान है। सारा पंजाब पंजाबी जबान बोलने के लिये कहता है, मुझे इस में खुशी होती है। हम उन को अपने साथ लेने के लिये तैयार हैं। आप उनको उतनी अच्छी तरह से नहीं लेंगे जितनी अच्छी तरह से हम उनको अपने साथ ले सकते हैं। अगर हमारे साथी हमारे साथ आना नहीं चाहते हैं तो हम उन को जबर्दस्ती लेना नहीं चाहते हैं। अगर उनको जबर्दस्ती हमारे साथ ठूंस दिया गया, तो साहब, यह ऐसा हो गया कि एक ऊंट हो गया और दूसरा बैल

[लैफ्टिनेंट कर्नल जे० एस० मान]

हो गया, जिससे किसी का भी काम नहीं चल सकता है ।

**श्री ज० स० कपूर** : ऊंट कौन हुआ ?

***लैफ्टिनेंट कर्नल जे० एस० मान*** : कोई भी हो सकता है । मेरे कहने का मतलब यह है कि जो आदमी हमारे साथ दिल से नहीं आना चाहता है अगर उस को जबर्दस्ती ठूंस दिया गया, तो न उसकी हालत अच्छी हो सकती है और न हमारी ही हालत अच्छी हो सकती है । हरियाना के लोग हम से मिलना नहीं चाहते हैं, क्योंकि हमारी जबान अलग है और रिहायश भी अलग है । अगर उनको हमारे साथ ठूंस दिया जाय, तो यह चीज ठीक नहीं है . कल कांगड़े के लोग यहां आये हुए थे और वे हम से कह रहे थे कि.....

**श्री ज० स० कपूर** : आगरे में तीस हजार सिक्ख किस तरह से बसे हुए हैं ?

**लैफ्टिनेंट कर्नल जे० एस० मान** : मैं तो यह बात नहीं कह रहा हूं कि आप उनको रखना नहीं चाहते हैं, मगर आप तो जिस जगह से आए हैं उसी तरह की बातें अपने दिमाग में रखते हैं । हमने कभी यह नहीं कहा कि आप हमें नहीं रखना चाहते । हम तो बराबर कहते हैं कि आप हमारे बड़े भाई हैं और हम तुम्हारे छोटे भाई हैं । हम आप से यानी बड़े भाई से कभी अलाहिदा होना नहीं चाहते हैं ।

**श्री ज० स० कपूर** : हम तो हमेशा यही चाहते हैं कि हमारा छोटा भाई हमारे साथ मिलकर रहे । हमने कभी नहीं कहा कि हम अपने छोटे भाई को नहीं रखना चाहते हैं ।

**लैफ्टिनेंट कर्नल जे० एस० मान** : मैं भी तो यही कह रहा हूं कि हम मिलकर रहने को तैयार हैं । अगर हिमाचल प्रदेश हमारे साथ नहीं रहना चाहता है तो हम किस तरह से उसे अपने साथ रख सकते हैं ।

पंजाब में सिर्फ एक ही सवाल नहीं है, बल्कि कई सवाल हैं । अब आप नौकरी का ही मसला ले लीजिए । पंजाब में ८० फीसदी लोग गांव में बसते हैं, और उनके लिए स्कूल और कालेज का किसी तरह का भी इंतजाम नहीं है । आप खुद समझ सकते हैं कि जब लोगों के लिए पढ़ने का प्रबन्ध नहीं होगा तो वे किस तरह से कंपिटीटिव एग्जामिनेशन में बैठ सकते हैं । आज हालत यह है कि जिधर भी नौकरी होती है, वहां पर कंपिटीटिव एग्जामिनेशन होता है, और जो पढ़े लिखे होते हैं वही कामयाब होते हैं । इस तरह से उन लोगों को नौकरी मिलने के लिए इस तरह का फारमूला बना दिया गया है कि वगैर कंपिटीटिव एग्जामिनेशन के वे उसमें नहीं आ सकते हैं । आज हालत यह है कि जो लोग नौकरी में हैं उनको कंपिटीटिव एग्जामिनेशन में बैठने को कहा जाता है, और अगर वे उसमें कामयाब नहीं होते हैं तो उनको नौकरी से बाहर कर दिया जाता है । इस तरह से गांव वाले नौकरी में नहीं आ पा रहे हैं, और अरबन एरिया वाले लोगों को ही नौकरी मिल रही है । यही वजह है कि गांव वालों में डिस्सैटिसफेक्शन फैला हुआ है । अगर बड़े भाई को आप तीस या चालीस परसैंट नौकरी देते हैं, तो आप छोटे भाई को कम से कम १० परसैंट नौकरी तो दीजिए । अगर आप इस तरह की बात कर दें, तो वे आपके साथ खुशी से काम करने को तैयार होंगे ।

दूसरी बात मैं यह कहना चाहता हूं कि यहां पर यह बात कही गई है कि गुरू ग्रन्थ साहब हिन्दी जबान में लिखा गया है । यह ठीक है कि वह हिन्दी जबान में लिखा गया है, अंग्रेजी जबान में भी लिखा गया है, फारसी और तेलगू में लिखा गया है । मगर मैं पूछता हूं कि बाइबिल लैटिन जबान में लिखी गई है । तो इसका मतलब यह नहीं है कि अंग्रेजों की जबान लैटिन थी। अंग्रेजों की जबान अंग्रेजी ही है। अब तो गुरू ग्रन्थ साहब का ट्रांसलेशन अंग्रेजी जबान में भी हो गया है । हिन्दी में लिखा जा रहा है । दूसरे लोग इससे फायदा उठाएं तो कोई बुरी बात नहीं है । हम यह चाहते हैं कि पंजाबियों की जबान और कलचर के लिहाज से डिमारकेशन कर दिया जाए । चाहे जवाहरलाल करें या कोई

दूसरा करें। हम इस डिमारकेशन से यह चाहते हैं कि वह इस तरह से होना चाहिए, जिससे हम लोग खुशी से और आराम के साथ रह सकें।

इसके अलावा, मैं कैपिटल का मामला आपके सामने पेश करना चाहता हूं। हम यह चाहते हैं कि हमारा जो नया सूबा बनाया जाए उसका कैपिटल पटियाला बनाया जाए। पटियाला हर लिहाज से बीच में पड़ता है, और वहां पर दफ्तर और रिहायश की हर सहूलियत मौजूद हैं। चंडीगढ़ एक किनारे में पड़ जाता है, और वेस्टर्न कमांड यह कह रहा है कि उसके पास जगह नहीं है, और वह चंडीगढ़ लेने को तैयार है। इसलिए, मैं यह अर्ज करना चाहता हूं कि पटियाला को ही कैपिटल बनाया जाए।

इसके साथ ही साथ मैं कुछ बिहार के बारे में भी कहना चाहता हूं। बिहार के जो दो जिले बंगाल को देने की बात कही गई है वह मुनासिब मालूम नहीं होती है। वहां की ८० फीसदी जनता बंगाल जाना नहीं चाहती है। अगर आप उन दो जिलों को बंगाल में मिलाना ही चाहते हैं तो वहां की जनता की राय ले ली जाए। अगर वे जाना चाहते हैं तो उन्हें बंगाल में मिला दिया जाए। अगर नहीं जाना चाहते हैं तो बिहार (समय की घंटी) में ही रहने दिया जाए। अगर आप कुछ लोगों को, उनकी मर्जी के खिलाफ, किसी दूसरे सूबे में भेजते हैं, जहां कि वे आराम से नहीं रह सकते हैं, तो यह मुनासिब बात नहीं है। हमें इस तरह का काम करना चाहिए कि जिससे लोग आराम और मेल के साथ रहें। इसके साथ ही साथ मैं यह भी कहना चाहता हूं कि बेलारी का जिला कर्नाटक के साथ रहना चाहिए। उसको अलाहिदा नहीं करना चाहिए।

(समय की घंटी)

मैं आखिर में यही कहना चाहता हूं कि हमें इस तरह का कोई काम नहीं करना चाहिए जिससे लोगों में रंजिश पैदा हो। हम चाहते हैं कि हमारा देश खूब फले फूले और उसका दर्जा दुनिया में ऊंचा हो।

(समय की घंटी)

मैं श्री जगन्नाथ कौशल जी के भाषण को दीवान चमनलाल जी के विद्वत्तापूर्ण भाषण से अच्छा समझूंगा, जो कि एकता के सिद्धान्त का पोषण करता है।

**श्री राजाभाऊ डांगरे** (मध्य प्रदेश): उपसभाध्यक्ष महोदय, कमीशन की रिपोर्ट के संबंध में सब लोगों ने जो धन्यवाद दिया है, उसमें मैं अपने को भी सम्मिलित करना चाहता हूं। चूंकि समय थोड़ा है, इसलिए मैं और बातों में अपना समय नष्ट न करके अपने ही प्रान्त के बारे में एक दो बातें कहना चाहता हूं। मेरे सामने कोई विशेष सवाल नहीं है। कमीशन ने विदर्भ का जो अलग प्रान्त बना दिया है, उसके सम्बन्ध में आपके सामने कुछ बातें रखना चाहता हूं। इस सदन में विदर्भ के बारे में किसी सदस्य ने कोई विशेष बात नहीं कही है। मेरा कहना यह है कि कमीशन ने विदर्भ का जो अलग प्रान्त बनाने का सुझाव दिया है वह किसी बुनियाद पर दिया है। जिस समय देश में यह कमीशन बना था, उसके सामने प्रान्तीय, भाषावार, धार्मिक और सामाजिक, ऐसी कोई बात नहीं थी। कमीशन के सामने जो महत्व की बात थी वह देश की एकता थी, और उसे यह निर्णय करना था कि देश को, शासन की सुविधा के लिए, आर्थिक विकास के लिए, किस तरह से संगठित किया जाय। इन्हीं बातों को ध्यान में रख कर उसने अपना निर्णय दिया है। कमीशन ने इतनी मेहनत के बाद, संसद् और देश के सामने अपनी रिपोर्ट पेश कर दी है। फिलहाल कुछ कारणों से, उसकी सिफारिशों पर रद्दोबदल और उलटफेर होने जा रहा है। इस सम्बन्ध में, मेरे प्रान्त का क्या ख्याल है, वह मैं आपके सामने रखना चाहता हूं।

जैसा मैंने एक बार कहा था कि मैं एक साधारण मनुष्य हूं, एक साधारण किसान हूं, अपने हाथों से काम करता हूं, लम्बी चौड़ी बात मैं समझ नहीं पाता, और कानूनी बातें मैं नहीं जानता हूं। किन्तु कमीशन की रिपोर्ट प्रकाशित होने के बाद, हमारे प्रान्त के लोगों में, विदर्भ के लोगों में, जो असर हुआ, वह मैं सदन के सामने

[श्री राजाभाऊ डांगरे]

रखना चाहता हूं। जब कमीशन की रिपोर्ट प्रकाशित हुई तो हमारी प्रान्त की जनता बहुत प्रसन्न हुई। कमीशन ने विदर्भ का जो अलग प्रान्त बनाने की सिफारिश की है, उससे वहां का लोकमत कमीशन की रिपोर्ट के पक्ष में हो गया।

यह हो गया कमीशन का असर। क्यों हो गया, क्या हो गया, इसकी भी थोड़ी कहानी है। मैं आपसे कहना चाहता हूं कि विदर्भ का इतिहास बहुत लोगों ने बतलाया है। इधर तो किसी ने कुछ कहा नहीं, परन्तु उधर से बहुत भाइयों ने कहा है। विदर्भ का एक इतिहास है। इतिहास के जानने वाले, शास्त्र के जानने वाले जानते हैं। और ऐसा कोई आदमी नहीं जो यह कह सके कि महाभारत से लेकर आज तक जो विदर्भ का इतिहास है, वह ठीक नहीं है। विदर्भ का इतिहास है; विदर्भ की नीति है; विदर्भ की संस्कृति है; और उसी के आधार पर विदर्भ आज तक चला आ रहा है। यह तो समय का पलटा है कि कुछ दिन विदर्भ को निजाम के साथ रहना पड़ा। उसके बाद वह नागपुर में आ गया; महाकौशलों के साथ रहना पड़ा। और उसमें हमें कोई खास तकलीफ नहीं थी। स्वराज्य प्राप्ति के बाद आज फिर वह समय आया जब इस कमीशन के कारण विदर्भ एक स्वतंत्र प्रान्त हो गया। मैं एक किसान हूं इसलिए मैं कह सकता हूं कि वहां अपने हाथ से खेती करने वाले जो लोग हैं, या जो वहां की सामान्य जनता है; उसमें से ८० से ८५ प्रतिशत लोग विदर्भ प्रान्त के बनने से खुश हैं।

एक बात यह देखी गई है कि इस विदर्भ के बारे में जो झगड़ा आया है वह महाराष्ट्र को लेकर आया है। वरना हमारे यहां झगड़े की कोई बात नहीं है। महाराष्ट्र का जो झगड़ा, बोली का चला है, उससे विदर्भ को कोई खतरा नहीं है, और क्यों नहीं है, यह मैं पेश करता हूं। यह मानी हुई बात है कि विदर्भ में मराठी बोली बोली जाती है। हो सकता है कि उनकी मराठी बोली अलग हो और हमारी अलग हो, लेकिन है दोनों जगह मराठी भाषा ही। अब सवाल यह है कि खाली भाषा का विचार कमीशन ने नहीं रखा। उसके सामने बहुत से विचार थे, और एक स्टेट के बनने के बारे में जो बातें आवश्यक हैं, वे सारी बातें विदर्भ में मौजूद हैं। वहां कालेजेज हैं, हाई स्कूल्स हैं, मैंगनीज मिलती है, खेती होती है, कपास पैदा होती है। इस तरह जितनी दुनिया के लिए आवश्यक चीजें हैं, वे सारी चीजें विदर्भ में मौजूद हैं। एक बड़ी बात विदर्भ में यह है कि विदर्भ प्रान्त, सभी ने कहा, छोटा है। यह हमारे देखने की बात नहीं है। दरअसल जो बात है वह यह है कि विदर्भ एक सम्पूर्ण स्टेट है, और इतना ही नहीं बल्कि वह एक वाएबल स्टेट है, सरप्लस स्टेट है। कल श्री आर० एम० देशमुख ने भी यह बात कही कि दरअसल विदर्भ एक सरप्लस प्रान्त है। इस हाई-पावर्ड कमीशन के बारे में मैं जो कुछ कह रहा हूं उसमें खाली मेरे दिल की भावना समझने की बात है। ऐसा हुआ कि जब एक हाई-पावर्ड कमीशन नियुक्त हुआ और उसकी तारीफ हुई, तो अब उसकी रिपोर्ट देख करके दूसरी बात करना हम पसन्द नहीं करते। हमारा सरकार पर पूरा विश्वास है, और वह विश्वास इसलिए है कि सरकार ठीक तरह से काम करती है। अब अगर कमीशन की सिफारिश मानी नहीं जाती है, तो हमारे यहां के लोग कहेंगे कि इतना बड़ा कमीशन बना ही क्यों। वहां ८० से ८५ प्रतिशत लोग यह कहेंगे कि इतना बड़ा कमीशन होते हुए भी हम जो चाहते हैं, कर लेते हैं। इसलिए मैं बतला दूं कि हमारी सरकार ने एक कमीशन नियुक्त कर दिया, और उसने जो निर्णय दे दिया वह हमें मंजूर है। हमारे सूबे में कम्युनल बातें नहीं हैं। वहां के एक सज्जन का---मुझे उनका नाम पता नहीं है---भाषण सुन करके बड़ा दुख हुआ। सभापति जी ने उनको रोका भी था। वे जहां तक पहुंचे उस दर्जे तक दरअसल भाषण नहीं होना चाहिए था। उन्होंने कहा कि बियाणी जी मारवाड़ी और कन्नमवार जी कोमती को हमारे यहां महाराष्ट्र में कोई मिनिस्ट्री की जगह नहीं है, इसलिए वे खाली विदर्भ का आन्दोलन चाहते हैं। इस तरह की कम्युनल भावना हम लोगों में नहीं होनी

चाहिए। विदर्भ का भी कुछ इतिहास है, और जैसा कि मैंने कहा, विदर्भ का आन्दोलन कल से शुरू नहीं हुआ है, और मेरी वजह से या और कुछ लोगों की वजह से नहीं शुरू हुआ है, बल्कि यह ५० साल का आन्दोलन है कि विदर्भ एक अलग प्रान्त बनना चाहिए। स्वर्गीय दादा साहब खापरर्डे, मदोलकर, जो कांग्रेस के अध्यक्ष रह चुके हैं, बापू जी अणे, बैरिस्टर जयकर, इन सभी ने कहा कि विदर्भ को एक स्वतंत्र प्रांत बनाया जाए। यहां तक कि संयुक्त महाराष्ट्र के बनाने वाले शंकर राव जी देव ने भी यह कहा है कि यदि बम्बई को लेकर महाराष्ट्र नहीं बनता है तो सब को लेकर विदर्भ बनाया जाए। हम यह भी सुनते हैं कि विदर्भ में कोई तीन राज्य की योजना आई है। वह योजना हमको बिलकुल पसन्द नहीं है। महाराष्ट्र के लोग भले हैं या बुरे हैं हमें उससे मतलब नहीं है, लेकिन उनकी जो मांग है वह मेरी समझ में बिल्कुल नहीं आ रही है। उनको बम्बई चाहिए, महाराष्ट्र चाहिए, मराठवाड़ा चाहिये, विदर्भ चाहिए। हमें खुशी है कि उन्होंने पहाड़गंज, करोलबाग और लोदी कालोनी नहीं मांगी। वहां पर भी बहुत लोग मराठी बोलते हैं। ऐसी लम्बी चौड़ी मांग किस काम की? कालिदास और पता नहीं किस किस की बातें कही गईं। हम तुम्हारा बड़प्पन मानने को तैयार हैं लेकिन एक बड़े भाई के लिए यह शोभा नहीं देता कि वह छोटे भाई को न चाहे, या एक स्वतंत्र मराठी भाषी राज्य बन जाने के बाद उसको तोड़ने की बात करे। हमारा एक एबसल्यूट मराठी स्पीकिंग यूनिट बन गया है, मराठी बोलने वालों का एक प्रान्त बन गया है। अब हम नहीं चाहते कि उसमें कोई दूसरी बात हो। यह कहा जाता है कि यह वेस्टेड इंट्रेस्ट वालों की बात है और विदर्भ को अलग रखना कैपिटलिस्टों की बात है। मैं पूछना चाहता हूं कि क्या दादा साहब खापरर्डे, मदोलकर जी आदि, जिनका मैंने पहले नाम लिया, कैपिटलिस्ट थे, वेस्टेड इंट्रेस्ट के लोग थे? ये पूरे महाराष्ट्रियन लोग थे, महाराष्ट्र को जानने वाले थे, महाराष्ट्र को समझने वाले थे, मराठी भाषी लोग थे। कहने का मतलब यह है कि विदर्भ प्रान्त बनाने की बात आज नहीं शुरू हुई है। यह आन्दोलन बहुत पहले से चल रहा है। सन् ३८ में नागपुर में, असेम्बली ने विदर्भ का प्रस्ताव भी पास कर दिया था कि विदर्भ एक वाएबल स्टेट है, इसलिए उसको एक अलग प्रान्त बनना चाहिए। दूसरी बात यह है कि धार कमीशन अप्वाइंट हुआ, और उसने भी एक मत से विदर्भ का बनना कबूल किया है। उसके बाद जे० वी० पी० की रिपोर्ट में भी विदर्भ के बनने को मान्यता दी गई। फिर एस० आर० सी० अप्वाइंट हुआ, और उसके जो सवाल इस सिलसिले में निकले थे, वे ये थे:

> "Linguistic and cultural affinity. Wishes of the people. Size of the administrative unit. Geographical position. Economic resources. Financial viability, and Preservation and promotion of unity."

इन सभी परीक्षणों में, मुझे खुशी है कहने में, कि विदर्भ पास हुआ। यह पास होने की बात नहीं है, बल्कि तीन महान सज्जनों ने विदर्भ को एक अलग प्रान्त बनाना मंजूर किया है। मैं जानता हूं कि महाराष्ट्र के लोग बम्बई न मिलने से कुछ नाराज हो गये हैं। अब उनको खुश करने के लिये, उनका असंतोष दूर करने के लिए, हमारे बलिदान की बात हाई कमांड सोच रहा है लेकिन हम इस चीज को मंजूर नहीं करते। महाराष्ट्रियों की जो मांग है उसको हाई कमांड चाहे तो पूरा कर दे लेकिन कमीशन की रिपोर्ट में जो कहा गया है उसको देखते हुये हाई कमांड हम लोगों के लिए थोड़ी गुंजाइश रख दे। उन्होंने कह दिया है कि

> "Vidarbha should be invited to join Maharashtra and the wishes of the people should be ascertained".

मैं मानता हूं कि यही डेमोक्रेसी का तरीका है, और कोई दूसरा तरीका नहीं हो सकता है। इस विषय में मैं यह कहना चाहता हूं कि आखिर लोगों की राय जानने का तरीका क्या है? खेड़ा वालों के ख्याल

[श्री राजाभाऊ डांगरे]

से उसका तरीका यही है कि जैनरल प्लेबीसाइट किया जाय; सार्वजनिक लोकमत लिया जाय। मैं खुले आम इस हाउस में कहता हूं कि ८५ से ९० प्रतिशत लोग यह चाहते हैं कि विदर्भ राज्य रखा जाय। मैं तो यहां तक कहता हूं कि अगर कम से कम ४० प्रतिशत लोग यह कह दें कि हमें बम्बई में जाना है तो मैं इसको मान लूंगा। यह बात मैं इसलिये कह रहा हूं क्योंकि मैं अपने यहां के लोगों को जानता हूं। मैंने भी नौकरी छोड़ने के बाद, ३५ साल तक इन लोगों में काम किया है, और इतने दिनों तक खेड़ा में ही रहता रहा हूं। हमारे यहां ९० से ९२ प्रतिशत लोग विदर्भ को चाहने वाले हैं। ऐसी हालत में जान बूझ कर बना बनाया प्रान्त तोड़ कर हमको गुजरात में ले जाने के क्या माने होते हैं। मैं आपको दो चार लफ्जों में यह भी बता देना चाहता हूं कि उसका क्या असर होगा। मैंने लोगों की इच्छा जानने का सब से अच्छा तरीका सार्वजनिक जनमत बताया है। अगर कुछ कारणों से ऐसा नहीं हो सकता है, तो मैं कहूंगा कि जो प्रतिनिधि संस्थायें हैं, उनके मत को देखा जाय। मैं कहूंगा कि लोगों की प्रतिनिधि संस्थाओं में सब से अधिक प्रतिनिधि लेजिस्लेटिव कौंसिल है। गये महीने की २२ तारीख को नागपुर में लेजिस्लेटिव कौंसिल में इस विषय में बहस हुई। उसके मेम्बरों में ८२ मराठी जानने वाले लोग हैं, और उन में से ५७ मेम्बरों ने अपनी सही कर के कमीशन के पास यह मेमोरैंडम पेश कर दिया था कि हम विदर्भ के मानने वाले हैं। ५६ मेम्बर नहीं हैं, बल्कि ५७ मेम्बर हैं। उन ५७ लोगों में से ४४ लोग वहां बोले और १३ लोग समय न होने के कारण नहीं बोल सके। संयुक्त महाराष्ट्र के वहां २० लोग हैं, उनमें से १६ बोले और एक नहीं बोलने पाये। तो ऐसी मैजारिटी हमारे कौंसिल में है। इसके अलावा, मिनिस्ट्री में भी हमारी मैजारिटी है। पांच मिनिस्टरों में से ३ मिनिस्टर विदर्भ वाले हैं। प्रान्तीय कांग्रेस कमेटी ने भी एक मत से इस सम्बन्ध में अपनी रिपोर्ट दी है, और हमारी बात को मान्यता दी है। कांग्रेस पार्टी के १७ मेम्बरों ने विदर्भ को मान्यता दी है। जनपदों ने भी इसको मान्यता दी है। जो नागपुर के मेयर हैं, जो कि संयुक्त महाराष्ट्र के पुरुष्कर्ता हैं, उन्होंने भी यह सही ही कहा है कि कमीशन की जो रिपोर्ट है वह अच्छी है और मुझे पसन्द है, और विदर्भ को मानना चाहिये। हमारी इतनी मेजारिटी होने पर भी, यह जो तीन राज्यों की योजना हमारे सामने आई है, उससे हम लोगों का बड़ा नुकसान हुआ है। मैं सरकार को बड़े अदब के साथ सूचित करना चाहता हूं कि जो हमारी तीन हजार ग्राम पंचायतें हैं उनका मत ले लिया जाय। उनमें भी अगर बहुमत हमारे पक्ष में हो तो हमारी बात मानी जाय। मैं तो यहां तक कहूंगा कि तीन हजार ग्राम पंचायतों में अगर ८० प्रतिशत बहुमत हमारे पक्ष में हो तब हमारी बात मानी जाय। अगर कोई लोएस्ट यूनिट हो सकता है तो वह कौन हो सकता है? सिवाय ग्राम पंचायतों के और कोई यूनिट नहीं हो सकता है। जब कि एक हाई-पावर कमीशन बना दिया गया था और उसने अपनी रिपोर्ट दे दी है, उसके बाद भी उसकी बात को न मानना ठीक नहीं है। अगर उसकी बात नहीं मानी जाती है तो सरकार के एडवाइंट किये कमीशन पर से हमारा विश्वास उठ जायेगा और हमारा विश्वास नहीं रहेगा। यह कोई माइनर चेंज की बात नहीं है; यह एक मेजर चेंज है क्योंकि एक प्रान्त का दूसरे प्रान्त में जाना माइनर चेंज कभी भी नहीं माना जा सकता है। **(समय की घंटी)**

दूसरी बात जो मुझे कहनी है वह यह है कि तीन राज्यों की जो व्यवस्था है वह सिर्फ बम्बई की वजह से है। बम्बई शहर के बारे में, मैं कल्चर की और कालिदास और भवभूति की बात तो करना नहीं चाहता हूं,

क्योंकि ऐसी बातें करना खेड़ा वालों का काम नहीं हैं। मैं तो सिर्फ यही कहना चाहता हूं कि इस प्रश्न पर भौगोलिक दृष्टि से विचार किया जाय। यदि भौगोलिक दृष्टि से देखा जाय तो बम्बई को महाराष्ट्र में ही होना चाहिये। मैं व्यापार वगैरह की बात को तो समझता नहीं, लेकिन इतना जरूर कह देना चाहता हूं कि भौगोलिक दृष्टि से बम्बई महाराष्ट्र का होना चाहिये, और वह महाराष्ट्र को मिलना चाहिये।

(समय की घंटी)

मेरा यही कहना है कि तीन राज्यों की व्यवस्था करने से, और बम्बई को महाराष्ट्र में न देने से, बहुत नुकसान होगा। बम्बई के जो महाराष्ट्रियन मजदूर हैं, वे बम्बई चाहते हैं, और इसके बिना वे खुश नहीं हैं। इसके अलावा मराठवाड़ा के लोग भी महाराष्ट्र में इसी लिये आने को राजी हुये हैं कि उनको बम्बई मिलेगा। बम्बई न मिलने पर वे भी नाराज होंगे। इसके अलावा महाराष्ट्र तो नाराज होगा ही, और फिर, जब हम लोगों को हमारी इच्छा के खिलाफ महाराष्ट्र में भेजते हैं, तो हमें नाराजी होगी। इसलिये मैं बड़े अदब के साथ सरकार से कहना चाहता हूं कि चारों तरफ से नाराजी का फ्रंट खोलने का क्या मतलब है? मैं बड़ी नम्रता से सरकार से पूछना चाहता हूं कि नाराजी का चार फ्रंट क्यों खोल रहे हैं। इसमें बड़ा नुकसान होने वाला है। मैं यह भी कहना चाहता हूं कि अगर हमें विदर्भ नहीं मिला तो हमको इसके लिये आन्दोलन चलाना पड़ेगा। हम नहीं चाहते कि किसी आन्दोलन में पड़ें, या किसी झगड़े में पड़ें, लेकिन अगर कोई बात हमारी इच्छा के खिलाफ होती है तो हमें उसमें भी भाग लेना ही पड़ेगा, और हमारी जनता पिस जायेगी। इसलिये मैं समझता हूं कि बम्बई उनको दिया जाय। मेरा तो अंत में यही कहना है कि एस० आर० सी० रिपोर्ट जैसी है वैसी ही पूरी की पूरी मानी जाय। बस इतनी ही मेरी बात है।

**श्री रामेश्वर अग्निभोज (मध्य प्रदेश)**: उपाध्यक्ष महोदय, जब कि आंध्र प्रान्त की रचना हुई थी उस समय मैंने एक आवाज उठाई थी कि भाषावार प्रान्त नहीं बनने चाहियें। आखिर, आंध्र राज्य बना, और उसके बाद कमीशन की नियुक्ति हुई। मैं आपसे कहता हूं कि मैं भाषावार प्रान्त के बिल्कुल खिलाफ हूं, खिलाफ रहा हूं, और आज भी खिलाफ हूं। उसका कारण यह है कि यदि हमने भाषावार प्रान्तों की रचना का प्रारम्भ किया, और प्रान्तों की रचना में उसी को मूल सिद्धांत माना, तो मैं नहीं समझता कि भारतवर्ष की जो पार्लियामेंट है वह किसी दिन एक पार्लियामेंट हो कर ही रहेगी।

**श्री सत्येन्द्रनारायण मजूमदार**: फिर भी भाषावार प्रान्त बन रहे हैं।

**श्री रामेश्वर अग्निभोज**: मैं तो यह समझता हूं कि जब हिन्दुस्तान की पार्लियामेंट मल्टीलिंगुअल हो सकती है, जब भिन्न भिन्न भाषायें बोलते हुये भी हिन्दुस्तान भर के लोग दिल्ली में बैठ कर सम्पूर्ण भारतवर्ष का शासन चला सकते हैं, तो फिर द्विभाषी प्रान्त क्यों नहीं बन सकते? मैं आपसे प्रार्थना करता हूं कि जो लोग एक भाषा और एक प्रान्त की रट लगाये हुये हैं, वो पूर्ण रूप से, सौ सैकड़ा, राष्ट्रीय नहीं कहे जा सकते हैं। शासन को ठीक रूप से चलाने के लिये, राष्ट्र की सम्पत्ति बढ़ाने के लिये, और राष्ट्र को बलवान बनाने के लिये, यदि प्रान्तों की आवश्यकता है, तो उन्हें आप बनाइये परन्तु उसका अर्थ यह नहीं है कि हम वाटरटाइट कम्पार्टमेंट्स बना लें, एक दूसरे के बीच में रेखा खींच दें, और उसी तरह से लड़ें जिस तरह से कि पाकिस्तान और हिन्दुस्तान बाउंडरी कमीशन के समय लड़े थे। यह बिल्कुल ही गर्हित और हेय भावना होगी, कि हम एक एक इंच के लिये, एक एक जिले और एक एक तहसील के लिये, और एक एक गांव के लिये बटवारे की मांग करें।

महोदय, मैं एक बार आदिवासियों की एक सभा में गया हुआ था, और वहां बहुत से

[श्री रामेश्वर अग्निभोज]

आदिवासी लोग हमारा स्वागत करने आये हुये थे। मैं उस समय चाहता था कि मैं उनके सामने प्रोहिबिशन के ऊपर भाषण दूं, परन्तु मेरे पहुंचने से पहले वे लोग इतना पिये हुये थे कि डिप्टी कमिश्नर ने मुझसे कहा कि यदि आप यहां प्रोहिबिशन पर भाषण देंगे तो केवल सभा ही नहीं भंग होगी बल्कि आपका सिर भी कट जायेगा। इसी तरह से मैं देखता हूं कि भाषावार प्रान्त की रचना के सम्बन्ध में हमारे देश के लोग इस समय लिंग्वीस्टिक लिकर से इंटाक्सिकेटेड हैं।

**श्री सत्येन्द्रनारायण मजूमदार :** भाषावार प्रान्त अभी भी हैं। उनसे कोई खतरा तो नहीं है।

**श्री रामेश्वर अग्निभोज :** इस इंटाक्सिकेशन का नशा टूटने के बाद आपको यह पता लगेगा कि जो लोग भाषावार प्रान्तों के लिये एक एक इंच जमीन के लिये लड़ रहे हैं वे गल्ती पर हैं। भाषा हमको मिलाने का और पास लाने का एक साधन है। यह एक बन्धन है, और एक प्रेम का बन्धन है और इस रूप में भाषा एक अमृत है, परन्तु यदि हम भाषा के नाम पर लड़ते हैं, तो वह अमृत विष बन जाता है। मैं चाहता हूं कि भारतवर्ष की यह पार्लियामेंट, यह संसद, हमारे देश के सामने अमृत का कटोरा ले कर जाय, जहर का प्याला ले कर न जाय।

इसलिए मैं अपने देश के उन भाइयों से जो इस समय जहर का प्याला लेकर एक एक मनुष्य को भाषावार प्रान्तों के नाम पर, भाषा की यूनिटी के नाम पर पिला रहे हैं, यह कहना चाहता हूं कि वे देश के लिए घातक हैं, वे देश को खतरे में ले जा रहे हैं। आप नहीं जानते, हिन्दुस्तान में ऐसे लोग हैं जिनकी जबान आज बन्द है, और यदि आपने भाषावार प्रान्तों की बात छेड़ी तो करोड़ों की आबादी में ऐसे लोग हैं जो पाकिस्तान से आए हैं, जो सिंध से आए हैं और जो अब हिन्दुस्तान में मौजूद हैं; जो कि यह कहेंगे कि हमारा प्रान्त भाषा के नाम पर नहीं बना, हमको एक अलग प्रान्त दीजिए। आप किस गफलत में हैं? इसलिए, मैं अपने देश के उन भाइयों को, जो भाषा के नाम पर प्रान्तों का बंटवारा चाहते हैं, उनसे प्रार्थना करूंगा कि इस रट को छोड़ दीजिए कि यदि किसी प्रान्त में एक या दो या चार जिले उस भाषा के हैं तो उन चार जिलों---या मानभूम या जलपाईगुड़ी का झगड़ा ले कर बैठेंगे तो आप बंगाल के २ करोड़ और आसाम के २ करोड़ लोगों के दुश्मन होंगे, इसलिए कि उनको उनकी टेरीटरी नहीं मिलती। बंगाल के २ करोड़ और बिहार के ४ करोड़ लोगों को इसलिए दुश्मन बनाते हैं क्योंकि उनको एक जिला नहीं मिलता। छोटे छोटे टुकड़ों के लिए, आप करोड़ों की तादाद में, लोगों की यूनिटी को भंग करके ईंट से ईंट बजाना चाहते हैं। इन छोटे छोटे टुकड़ों को तो आप यह समझिये कि वे कड़ी हैं, जो एक दूसरे को मजबूती से बांध कर पास पास ला सकती हैं। यदि आपका बंगाल के प्रान्त में, आसाम या बिहार का कुछ हिस्सा आता है तो बिहार और आसाम को बंगाल के नजदीक लाता है। यदि आपके बंगाल का कुछ हिस्सा आसाम को जाता है तो आसाम और बंगाल को वह आपस में बांधता है। इस लिए यह तहसील और जिलेवार भाषा के आधार पर रेखा खींचना कोई भलमनसाहत की बात नहीं होती। यदि हमें इस समस्या को सुलझाना है तो हमें चाहिए कि बिना फुलस्टॉप और कॉमा बदले, कमीशन की पूरी की पूरी रिपोर्ट मान लें। परन्तु यदि आप उसे नहीं मानते हैं, तो मुझे भी बहुत कुछ कहना बाकी रह जाता है। वह कहना इसलिए बाकी रह जाता है क्योंकि कुछ लोग अपने को इंटेलिजेंस में सुपीरियर समझते हैं, और उनकी वह इंटेलिजेंस एबनारमल इंटेलिजेंस हो जाती है। मैं आप को उदाहरण दूं कि पानिकर साहब ने यू० पी० के विषय में कहा कि यह बहुत बड़ा प्रान्त है, इसके दो टुकड़े कर दिये जायं। परन्तु बावजूद इस एबनारमल इंटेलिजेंस के, लोग

यह कहते हैं कि नहीं, हमको विन्ध्य प्रदेश को यू० पी० में मिला लेना चाहिए। मैं आप से प्रार्थना करूं कि यह भावना इम्पीरियलिस्टिक भावना है; राष्ट्रहित के विरुद्ध भावना है, राष्ट्र को दबाने की भावना है। कोई कारण नहीं था कि विन्ध्य प्रदेश एसेम्बली में मोनोक्रेसी स्थापित होती, और एडमिनिस्ट्रेटर बिठाया जाता, और उसको यू० पी० के साथ मिला देने का विचार पैदा होता। तो यह जो विशाल होने की भावना, जो बहुत बड़ा होने की भावना है, वह भी देश के लिए बहुत घातक है।

अब मैं महाराष्ट्र के प्रश्न पर आता हूं। एक किस्सा है कि दो स्त्रियां आपस में लड़ रही थीं और कह रही थीं कि यह बेटा मेरा है, यह बेटा मेरा है। यह झगड़ा दरबार में गया तो राजा ने पूछा कि तुम दोनों में कौन ऐसा चाहती है कि यह एक के पास चला जाय। एक ने कहा मैं नहीं चाहती, दूसरी ने कहा मैं नहीं चाहती। इस पर राजा ने कहा, अच्छा, मैं इसको सिर से पैर तक एक छुरी से दो हिस्से कर देना चाहता हूं, और तुम दोनों में आधा आधा बांट देता हूं। एक स्त्री कहने लगी मैं इसमें खुश हूं; लेकिन दूसरी स्त्री ने कहा मैं इस बेटे को जिन्दा रखना चाहती हूं, मुझे भले ही इसको उस दूसरी औरत को क्यों न देना पड़े। और आप उसी को दे दें। तो चूंकि उसकी बात में सच्चाई थी, उसको अपनी वस्तु से प्यार था, इसलिए वह अपने बेटे को बलिदान करके उसके दो टुकड़े होने देना नहीं चाहती थी। राजा समझ गया कि वह बेटा उसी औरत का है और इसलिए उसको अपना बेटा मिल गया। जब हम महाराष्ट्र की बात को लेते हैं तो हम देखते हैं कि बम्बई में यही बात हुई। उन्होंने कहा कि बम्बई को हम नष्ट कर देंगे बम्बई की गलियों में इसका फैसला करेंगे। तो यह कोई अच्छी बात नहीं है। इससे तो यही सजेस्ट होता है, कि बम्बई गुजरात को जाना चाहिए। इसलिए मैं आपसे प्रार्थना करता हूं कि जिनको बम्बई से प्यार है वे बम्बई के साथ मिल कर रहें, और इसलिए यह आवश्यक है कि बम्बई के तीन टुकड़े हो जायं। लेकिन विदर्भ वालों को आप क्यों पीस रहे हैं। जो विदर्भ के लोग भोपाल से बम्बई की तुलना करते हैं, वे भूल जाते हैं कि बम्बई एक करोड़ की आबादी का शहर है, कोई छोटा शहर तो है नहीं। बम्बई के एक करोड़ लोग कोई देवगिरिकर जी के या मोरारजी देसाई के भेड़ तो हैं नहीं, जो उनकी टांग में सिर डालकर चलें। इसलिए यदि आपको डिमोक्रेसी में विश्वास हो तो बम्बई को, जिसकी एक करोड़ आबादी है, तीन प्रान्तों में बंट जाना चाहिए, और यदि यह मंजूर न हो तो विदर्भ को बने रहने दीजिए। विदर्भ के लोग जब चाहेंगे तो अपनी इच्छा से दूसरे किसी स्टेट में मिल सकते हैं। जब बम्बई प्रान्त पर भी आप अपनी इच्छा लादेंगे, विदर्भ पर भी अपनी इच्छा लादेंगे और उनको बदनाम करेंगे, तो फिर बेचारे गुजरातियों को आप क्यों बदनाम करते हैं। गुजरातियों ने आपका क्या बिगाड़ा है? उनको आप सबकी दृष्टि में डिस्क्रेडिट क्यों कर रहे हैं? हमारे देश में यह जो भावना ऊंच और नीच समझने की है, छोटा और बड़ा समझने की है, वह हमारे लिए बहुत घातक है। मेरे मित्र कैप्टन अवधेश प्रताप सिंह, यू० पी० में जाना चाहते हैं। पता नहीं क्यों जाना चाहते हैं? क्यों नहीं हमारे मध्य प्रदेश में आना चाहते? वे सन् १९३७ के चुनाव में महाकौशल कांग्रेस कमेटी के प्रेजीडेंट थे, और हमी लोगों ने उनको चुना था। पता नहीं उनको अब क्या शिकायत है कि वे किसी भी हालत में हमारे साथ नहीं रहना चाहते हैं। खैर.....

**कैप्टन अवधेश प्रताप सिंह :** मैं इसलिए नहीं चाहता क्योंकि वहां डेवलेपमेंट की गुंजाइश नहीं है। यू० पी० के साथ हमारा कम्यूनिकेशन ज्यादा है। इसके अलावा हमारी पब्लिक इस बात को चाहती है। मुझे आपके साथ कोई द्वेष नहीं है। बल्कि मेरा जितना सम्मान वहां

[कैप्टन अवधेश प्रताप सिंह]

हुआ है उतना शायद यू० पी० में कभी नहीं होगा।

**श्री रामेश्वर अग्निभोज :** यदि कम्यूनिकेशन की और डेवलपमेंट की कमी है, तो मैं आपको विश्वास दिलाता हूं कि जब मैं बंगलात और पी० डब्लू० डी० का मंत्री था मध्य प्रदेश में, तो मैंने सबसे ज्यादा तरक्की उन्हीं इलाकों की की जहां से आप हैं। भविष्य में भी हम आपका सबसे ज्यादा ध्यान रखेंगे।

**श्री जसपत राय कपूर :** वे इतने दिन आपके साथ रहे, अब उनको हमारे साथ आने दीजिए।

**श्री रामेश्वर अग्निभोज :** यह खतरनाक फार्मूला है। आपके साथ जायंगे तो आप कट के दो हो जायंगे।

**बेगम एजाज रसूल** (उत्तर प्रदेश): देश के फायदे का तो खयाल रखना चाहिए।

**श्री रामेश्वर अग्निभोज :** वही तो मैं कहता हूं कि देश का फायदा आप भी मद्देनजर रखें, मैं भी मद्देनजर रखूं। एस० आर० सी० की रिपोर्ट से आप अपने आपको सम्भालने की और समझने की कोशिश करें।

**(समय की घंटी)**

एक दो मिनट आप इजाजत दें तो मैं कह दूं कि यदि बम्बई और गुजरात का झगड़ा चलता है, तो मैं गुजरात और महाराष्ट्र के मित्रों से कहता हूं कि नागपुर से बम्बई तक एक रेखाखींच दीजिए। विदर्भ, खानदेश और बम्बई को मिला के एक सूबा बना दीजिए और गुजरात को अलग कर दीजिए। सब झगड़ा तय हो जाता है। देश के और राष्ट्र के हित में तो मेरी प्रार्थना है कि हम लोग पंजाब के अंदर चले जायं और कुछ साल के लिए हिमाचल प्रदेश को भी बने रहने दीजिए। फिर बाद में उसकी इच्छा हो तो काशमीर में मिल जाय, या उसकी इच्छा हो तो पंजाब में मिल जाय।

पंजाबी और सिक्ख भाइयों का जो झगड़ा हो रहा है वह मेरी समझ के बाहर है। गुरु नानक देव और गुरु गोविन्दसिंह का जन्म जो हुआ वह इसलिए हुआ कि वे हिन्दू धर्म और संस्कृति की रक्षा कर सकें, और हिन्दुओं को अपनी छत्रछाया दें। गुरु नानक और गुरु गोविन्दसिंह जी के जो भजन और गीत हैं वे सब धर्म के लोगों में, जो इस देश में चारों तरफ फैले हुए हैं, एक रूप में फैले हैं, प्रेम की भावना पैदा करते हैं। किन्तु आज हम यह देख रहे हैं कि सिक्ख भाई हिन्दू भाई को अपने से अलग समझता है, और हिन्दू भाई सिक्ख भाई को अपने से अलग मानता है। हिन्दू और सिक्ख धर्म की स्थापना इसलिए हुई थी कि वे दोनों ही हिन्दू संस्कृति की रक्षा करें। हिन्दू और सिक्ख आपस में टकराने के लिए पैदा नहीं हुए थे। किन्तु मुझे भय है कि जिन लोगों ने अपने व्यक्तिगत स्वार्थ के लिए इस देश के दो टुकड़े भारत और पाकिस्तान कर दिये, वही लोग आज हिन्दू और सिक्खों को आपस में टकराना चाहते हैं और इस देश को कई टुकड़ों में बांट देना चाहते हैं। अतः मैं यह चाहता हूं, कि जो लोग इस मनोवृत्ति के हैं, जो देश को अंधकार में ले जाना चाहते हैं, उनके साथ हमारी केन्द्रीय सरकार सख्ती का व्यवहार करे। जिस प्रकार हमारे लौह पुरुष स्वर्गीय सरदार पटेल ने हाथ हिलाकर और आंखों की पुतलियां हिलाकर, कठिन समय में देश का शासन चलाया था, उसी प्रकार से हमारी सरकार को, इस समय जब कि हमारा देश एक नाजुक दौर से गुजर रहा है देश का शासन करना चाहिये। उसे आज कमजोर हाथों से काम नहीं लेना चाहिये। अगर उसने इस नाजुक समय में जरा भी ढिलाई करी तो इस देश का भला होने वाला नहीं है। अगर हमने अपने देश के अन्दर प्रान्तीयता और भाषावार का भेदभाव नहीं मिटाया तो हमने अभी तक जो उन्नति की है वह सब खत्म हो जाने वाली है।

इन शब्दों के साथ, राज्य पुनर्गठन आयोग की रिपोर्ट के सुझावों का समर्थन किया जाना चाहिये, अथवा मैंने इस सम्बन्ध में जो सुझाव दिये हैं उन्हें स्वीकार किया जाना चाहिये ।

DR. RAGHUBIR *SINE:* Mr. Vice-Chairman, I am thankful to yoiji for calling me. Three wise men from India, our motherland, were entrusted with the most stupendous and arduous task that could ever have been entrusted to any person. They have earned our gratefulness, and I join with everyone of us who has paid a tribute to them. But I feel, more than gratefulness, they deserve our sympathy also. It is yet too early to judge as to what the verdict of history will be in respect of this Report. But one thing can be said without any possibility of doubt that historians will continue to debate as to ' whether the Report was a wise step or not. The Report has caused huge convulsions; glasses have been broken; Ministers have been battered; houses have been burnt; and even threats have been given that the battle will be fought in the streets of Bombay. We are yet to know what is still to come. And all this as a result of this Report.

Now, Sir, I had hoped, and confidently hoped, that the three experienced wise men would try to cift the Gordian knot which has beeh the cause of all this continued serious tension From what little i have known and studied, I find that all this tension is because of one thing; one thing that was created by the British; or rather we joined the British in creating a new myth, and that was the myth of provincial autonomy, i First of all, history tells us that the Bjritish-ers had created the myth of autonomy of the Indian States. After their withdrawal, the autonomy of the States ended, and consequently, the Indian States too collapsed. Now, this: myth of provincial autonomy is the creation of historical events. It is well known that in our struggle for independence, in our struggle for taking power, the transfer of power began from below. We were given, first, of all, local self-government, and after that, we tried to sscure power in the provinces. Therefore, in that process of our struggle for power, we strived to make the provincial autonomy a reality. It is a fact of history that provincial autonomy, as it is known now, is not more than 20 years old. It was created by the Government of India Act, 1935, and twenty years have still not elapsed. I had hoped that tnese three experienced wise men would put an end to this myth of provincial autonomy. I feel that all this trouble, all this grab for power, is because of only one thing. People think that if provinces are created and if the provinces continue to enjoy certain powers, they will enjoy the same authority. This struggle for autonomous provinces is the cause of all this trouble. If the myth of provincial autonomy were ended, and if a much stronger Centre would have been created, all this trouble would have ended. I would still urge.

SHRI A. ABDUL RAZAK: May I submit.....

DR. RAGHUBIR SINH: I do not yield the floor please. *

Sir, I still think that what should have been done is that the Centre should have been made much stronger, for what history tells us is, that in India, it is always a strong Government that has been conducive to national unity and national prosperity. Anything that has ever in any way reduced, or taken away from, the strength of the Centre has been the cause of danger to national unity. It is for this definite reason that I would still earnestly urge and would persistently plead, that the Centre should immediately be made stronger; and I feel that this Commission sho"^ have said that something defir t-j should be done to make the Centre stronger. Sir, to quote only one instance, time and again In this House, we have been told that our educational system cannot be in any way Improved by the Central

[Dr. Raghubir Singh.] Government, because it is a provincial subject, and that it is in the purview of the States. The education of the millions of boys and girls cannot be improved, because the Centre is weak; the Centre cannot intervene and the Centre cannot take charge of things. That has been the position all these 20 years. Now, Sir, I can easily understand why trje Commission must have thought of trying to demarcate the different new States within the framework of the Constitution.

SHRI H. C. DASAPPA: May I ask him whether .....

DH RAGHUBIR SINH: I do not want any interruptions please.

SHRI H. C. DASAPPA: .....he is satisfied with the way in which the Centrally Administered areas have worked in regard to education?

DR. RAGHUBIR SINH: Because they have not got complete control over the educational system in the entire country, the Centre follows the States in this respect.

Now, the next point that I want to say is this. With regard to the States that have been formed now, I am not personally happy with what I call the residuary State that has been created by the Commission. What has happened is this. The Commission has said that this should be done, this should be done, and what areas they could not adjust anywhere, they collected them together. There is a Hindi saying which is very appropriate in this context:

कहीं की ईंट कहीं का रोड़ा ।
मानमती ने कुनबा जोड़ा ।।

This is how the would-be state of Madhya Pradesh has been created; I am not at all very happy about it. The other day, our revered leader said in the other House, that in the beginning he was quite surprised because the proposal was a novel one. Afterwards he has said, 'the more we discussed and the more we talked, I became more and more convinced that it was the right proposal.' Sir, my misfortune is that I do not have the advantage of knowing the discussions and the reasons by which he has been, convinced. That is why, in all humility, with a desire to seek light, with a desire to putting forth my real doubts in this respect, I am raising: this matter. I have been of opinion, as I have mentioned already, that anything that reduces the strength of the Centre is harmful to the nation. History tells us that all big States are always a danger to the nation. If fhey become strong, they are a real danger; if they are weak, then also

they are a source of real 3 P.M. danger. And that is why I

say, that I have a feeling, that -the new State will not by any means be well knit and homogeneous, but it will definitely be weak, and as such, it will undoubtedly be a source of danger to the nation.

Now, Sir, I have three points to put before you in this respect. Number one is, any State that has got some major internal tensions cannot possibly develop into a strong State. Sir, in this Report, the members of the Commission have mentioned, and mentioned to their advantage, the continued tension between Indore and Gwalior. It was quite obvious at that time that the new State that would be created would have similar or more tensions of a similar type. First of all, the tension has already started with the capital. Jubbulpore people are still persisting in their demand that Jubbulpore should be the capital. Bhopal has successfully demanded that Bhopal should be made the capital. And then, there is another demand. We have just been told about the demand of making Saugor the capital. Now, the powers that be, have declared Bhopal as the capital and in that respect I do not know how far the Jubbulpore people will ever be happy. I have heard it more than once that the Jubbulpore people are very unhappy over this decision. The House has heard, with what eloquence Capt. Awadhesh Pratap Singh could

command, how they are not happy about the merger of Vindhya Pradesh in this unit. Then, the cry has been raised about the northern districts of Madhya Bharat. (Interruption.) I do not yield the floor please. The cry has been raised about the northern districts of Gwalior that they want to go to U.P. Now, these are all internal tensions and I do not know how t|hey can be easily or readily set right.

THE VICE-CHAIRMAN (SriRi H. C. , MATHUR) : Two minutes more.

DR. RAGHUBIR SINH: Then, coming to the next point, the second pjoint that I wanted to raise is that the new State has not many major linejs of communication. I can quote from] the S.R.C. Report itself, where they say: ""that units should not be so unw,i|eldy as to be without any intrinsic life of their own or to defeat the very purpose for which larger units are suggested, *i.e.,* administrative efficiency and co-ordination of economic development and welfare activity." Therefore, I do think that—seeing the | line of communications that they have got in the present State, I do not know how—the requisite efficiency could be kept tip,' to make it a really well administered unit.

Finally, I should say that I feel that a State can exist only if it can have and it does have a germ of internal cohesion. The S.R.C. Report itself has admitted that the various parts that are put together in this new State have never been together in the past history. They have never (been together. The ties are few and! far "between. And in view of the internal tensions, I am afraid that the difficulties for the new State are very great and the early years will be Irears • of trial. In view of these years of trial, and the plans about the | next Five Year Plan, especially regarding communications and railway lines, they do not forecast any new improvements in this respect. Therefore, I do earnestly plead and I do hope that all these factors will be taken into consideration, and something wijll be done to see that, if the State is to be created, all these difficulties are removed, and the few points that I have raised are carefully looked into and duliy attended to.

**श्री देवकीनन्दन (मुम्बई) :** उपसभाध्यक्ष महोदय, वक्त की पाबन्दी देखते हुये सीधा में अपने सवाल पर पहुंचूं यही ठीक होगा । आप जानते हैं कि भाषावार प्रान्त रचना हो, यह कोई नई बात नहीं है । अंग्रेजों के जमाने से हमारे बहुत से प्रान्त के लोग भाषावार प्रान्त की रचना की मांग करते आये हैं । स्वाभाविक है कि उस वक्त सम्भव नहीं था कि हमारे प्रान्तों की व्यवस्था भाषा के आधार पर होती । परन्तु आजादी मिल जाने के बाद जिस वक्त कांस्टिटुएंट असेम्बली का जलसा हो रहा था, यह मांग जोर पकड़ती गई और आप जानते हैं कि धार कमीशन इसी के लिए नियुक्त हुआ, इसी आधार पर नियुक्त हुआ कि भाषावार प्रान्त रचना की जो मांग है, हिन्दुस्तान में अलग अलग प्रान्तों की जो मांग है, वह किस तरह से पूरी की जा सकती है, किस तरह से सोची जा सकती है । उसके बाद उससे भी तसफिया नहीं हुआ । तब फिर जे० वी० पी० कमेटी कायम हुई कि हिन्दुस्तान का यह जो भाषावार प्रान्त रचना का मसला है वह किस तरह से सुलझाया जा सकता है । जे० वी० पी० रिपोर्ट भी हुई, और उन्होंने भी कुछ बातें मंजूर कीं और कुछ बातें नामंजूर कीं । फिर चन्द दिनों के बाद आंध्र कायम हुआ और आंध्र भी भाषा के आधार पर कायम हुआ, यह आप भूल नहीं सकते । आज आप भले ही कहें कि लिंग्विस्टिक स्टेट्स का निर्माण करना ठीक नहीं है, परन्तु अब कितनी देर बाद आप इस बात को सोच रहे हैं, और अब यह सोचना ठीक नहीं है । दुनियां बहुत आगे बढ़ गई है, लोगों की, जनता की भावनाएं बहुत बढ़ गई हैं । इसलिए यदि आप उनकी भावनाओं के विपरीत कुछ करेंगे तो आप हिन्दुस्तान की जनता को बहुत कुछ नाराज करेंगे । इसके बाद स्वाभाविक तौर पर यह बात आगे बढ़ी, और हैदराबाद कांग्रेस में यह प्रस्ताव पास किया गया कि इस बात को सोचने के लिए सरकार कुछ तजवीज करे । आप जानते हैं कि एस० आर०

[श्री दंवकीनन्दन]

सी० इसी बिना पर नियुक्त हुआ । टर्म्स आफ रेफ्रेंस में कुछ बातें और भी रख दी गईं, परन्तु आपको यह मानना पड़ेगा कि जनता की जो मांग थी भाषावार प्रान्त रचना की, वही इस नियुक्ति का कारण थी । सरकार को कोई खास अपनी दिक्कतों के कारण जरूरत नहीं थी कि यह कमीशन कायम हो । कमीशन जो कायम हुआ वह जनता की मांग पर कायम हुआ, और जनता की मांग भाषावार प्रान्त रचना की थी । यह हम और आप भूल नहीं सकते हैं। इसलिए आज और बातों पर ख्याल खींचना मेरी निगाह में ठीक नहीं होगा । जब कमीशन कायम हुआ तो उसमें तीन सज्जन नियुक्त किये गये । मेरा पूरा भरोसा है उनकी निष्पक्षता में, उनकी निस्वार्थता में, और उनके देश प्रेम में । कल यह कहा गया कि कमीशन के सदस्यों में कोई मार्सेज का आदमी नहीं था । मुझे दुख हुआ यह सुनकर । मार्सेज से मतलब मेरे भाइयों का यह हो कि उसमें कोई किसान नहीं था या कोई मजदूर नहीं था तो मैं पूछूंगा कि इस सदन में कितने किसान और कितने मजदूर हैं । परन्तु देखा जाय तो आपको यह मंजूर करना होगा कि डा० कुंजरू जैसे व्यक्ति मार्सेज की सेवा करते छोटे से बड़े हुए हैं, और अपनी उम्र के पचास साल केवल जनता की ही सेवा में गुजारे हैं, और सिवा सेवा के कुछ नहीं किया है

**[MR. DEPUTY CHAIRMAN in the Chair.]**

क्या आप कह सकते हैं कि उनसे बढ़कर कोई सदस्य जनता के हित की रक्षा करने वाला हो सकता है ? तो इस तरह से जिस वक्त कमीशन कायम हुआ, किसी ने उसकी निष्पक्षता पर आक्षेप नहीं उठाया, नेक नीयती पर शक नहीं किया, परन्तु आज उस पर टीका टिप्पणी करना शोभा नहीं देता, और यह हमारे लिए उचित नहीं है । जब यह कमीशन काम करने लगा, तो स्वाभाविक है, कि हर एक प्रान्त ने अपनी अपनी मांग पेश की । मैं जिस प्रांत से आ रहा हूं उस प्रान्त ने भी अपनी संयुक्त महाराष्ट्र की मांग पेश की । बड़े हर्ष की बात है कि इस मांग को पेश करते हुये, मैं आपसे कहना चाहता हूं, कि महाराष्ट्र की सारी जनता एक राय की थी और सारी जातियां, चाहे वे किसी धर्म की हों, सबने हमारी संयुक्त महाराष्ट्र की मांग का स्वागत किया, और इस सम्बन्ध में जो बातें कमीशन ने मांगीं वे पेश की गईं । आखिरकार आप जानते हैं कि अक्तूबर में कमशीन की रिपोर्ट दाखिल हुई । जब हमने कमीशन की रिपोर्ट देखी तो दुख हुआ कि हमारी मांग स्वीकृत नहीं हुई है । मैं यह नहीं कहता कि कमीशन ने खूब सोच समझ कर काम नहीं किया और न मैं यह कहता हूं कि उनके अन्दर हमारे लिये सद्भाव नहीं था । मैं यह भी नहीं कहता कि उन्होंने जो कुछ किया वह देश हित की निगाह से नहीं किया । मैं यह मानता हूं कि उन्होंने नेकनीयती से काम किया, देश प्रेम से काम किया और अच्छी निगाह से काम किया, परन्तु यह भी कहना मैं अपना कर्तव्य समझता हूं कि हमारे साथ मात्र अन्याय हुआ ।

हां, मुझे एक बात से कुछ खुशी भी हुई । भले ही हम महाराष्ट्र के लोग नाराज हों परन्तु हमारे पड़ोसी भाइयों को, गुजरात के भाइयों को, बम्बई के भाइयों को, रिपोर्ट से खुशी हुई और उसमें मुझे भी खुशी है । खुशी क्यों है ? एक बात कमीशन ने की है, कि गुजरात के, कच्छ के और सौराष्ट्र के गुजराती बोलने वाले जितने भाई हैं, उन सबको वे एक राज्य में ले आये हैं । यह खुशी की बात हुई । लेकिन महाराष्ट्र के बारे में यह किया है कि आधा महाराष्ट्र इस तरफ जोड़ दिया है और आधा विदर्भ में कर दिया है ।

**श्री श्या० सु० तन्खा :** उन्होंने तो यह कहा है कि विदर्भ ने मंजूर नहीं किया कि बम्बई का मरहठी हिस्सा विदर्भ से मिलाया जाय । इस वास्ते कमीशन ने अपनी रिपोर्ट में ऐसा किया है । कमीशन ने ऐसा लिखा है ।

**श्री दंवकीनन्दन :** इस बात पर मैं बाद में आऊंगा । मुझे खुशी इस बात की है कि उन्होंने गुजराती भाइयों की इच्छा को पूर्ण किया, और

कच्छ, सौराष्ट्र, गुजरात और बम्बई के गुजराती बोलने वाले जो भाई हैं उनको एक जगह कर दिया है। हमारी मंशा यह थी, हमारी मांग यह थी, कि जिस तरह से आपने गुजरात के साथ मुहब्बत दिखलाई और उनकी बात को मंजूर कर लिया, उसी तरह से आप हमारी मांग को क्यों नहीं मंजूर करते हैं ? इसके बाद महाराष्ट्र प्रदेश कांग्रेस कमेटी ने २१ अक्तूबर को एक प्रस्ताव पास किया कि खैर आपने द्विभाषिक राज्य की सिफारिश की है तो हम उसको भी ठीक मान लेते हैं, और आपका कहा मानते हैं परन्तु आप एक कृपा करें, एक मेहरबानी करें, कि जिस तरह से आप गुजराती भाइयों को एक जगह ले आये हैं उसी तरह से आप सारे मराठी भाइयों को भी एक जगह ले आयें, ताकि सारे गुजराती भाई और सारे मराठी भाई एक जगह एक राज्य में रह कर अपने राज्य का कार्य चलायें। यह हमारी मांग थी और यह हमने कहा, कि जिस तरह से गुजराती भाई एक जगह पर आ गये हैं उसी तरह से हमको भी एक जगह पर ले आयें। हमारी ख्वाहिश थी कि मराठी बोलने वाले सब एक जगह आ जायं। हमारा यह प्रस्ताव नहीं था कि हम अलग हो जायं। हमारी सबसे पहली मांग यह रही कि जितने मराठी बोलने वाले हैं वे सब एक राज्य में आ जायं, और सब भाइयों को एक जगह रहने का मौका दिया जाय। हमारे चार भाइयों को आप दो और दो में क्यों विभाजित करते हैं ? यही हमारी इच्छा थी और प्रार्थना थी। हमारी प्रार्थना अब भी यही है कि आप विदर्भ को एस० आर० सी० सिफारिश में मिला दीजिये और यह सारा झगड़ा मिटाइये। मैं यह कहना चाहता हूं कि आज तक गुजरात के और महाराष्ट्र के प्रेम के सम्बन्ध रहे हैं, और रहने चाहियें। आप जानते हैं कि महाराष्ट्र की और गुजरात की संस्कृति, भाषा, चाल चलन, रीति रिवाज, पहिनना ओढ़ना इतने समान हैं, जितने कि और किसी दो प्रान्तों में नहीं दिखाई देते।

**श्री रामेश्वर अग्निभोज** : तो फिर इस प्रेम के बन्धन को क्यों तोड़ना चाहते हैं ?

**श्री देवकीनन्दन** : यह मैं नहीं तोड़ना चाहता हूं। इसको कमीशन ने तोड़ा है। मैं तो उन्हें मिलाना चाहता हूं। किसी और दो प्रान्त के स्त्री पुरुषों में इतनी शादियां नहीं हो रही हैं जितनी कि महाराष्ट्र के और गुजरात के भाई बहनों में शादियां हो रही हैं।

**श्री रामेश्वर अग्निभोज** : भाई बहनों में ? (हंसी)

**श्री देवकीनन्दन** : शायद आपने समझने में कोई गलती की है; या हो सकता है कि मेरे कहने में कुछ गल्ती हो गई हो।

**श्री उपसभापति** : आपका मतलब गुजराती भाई बहन और मराठी भाई बहन से है ?

**श्री देवकीनन्दन** : जी हां। यानी गुजरात के स्त्री पुरुषों में और महाराष्ट्र के स्त्री पुरुषों में जितनी शादियां होती हैं उतनी किसी और दो प्रान्तों के स्त्री पुरुषों में नहीं होती हैं। भाषा में, संस्कृति में, लेन देन में, जितनी समानता गुजरातियों और महाराष्ट्रियों में है उतनी और किसी दो प्रान्तों के लोगों में नहीं है। मैं आगे चल कर समानता के सम्बन्ध में दो चार बातें और बतलाने वाला हूं। परन्तु बात यह है कि जिस वक्त हम इस तरह की मांग करते हैं कि सारे मराठी भाषियों को और गुजराती भाषियों को एक जगह ले आयें तो आप शक करते हैं कि हमारी मेजारिटी हो जायगी। आप आक्षेप करते हैं कि बैलेंस बिगड़ जायेगा। यदि दो भाषाओं के सभी भाई बहन एक जगह रहें तो फिर अनबैलेंस का सवाल कहां पैदा होता है ? मैं जब गुजराती भाइयों से बैलेंस की बातें सुनता हूं तो मुझे दुख होता है। क्या यही पूज्य बापू का गुजरात है ? इसी प्रान्त ने स्वामी दयानन्द को जन्म दिया, इसी प्रान्त ने महात्मा गांधी की इतनी बड़ी देन भारत को और संसार को दी। इसी प्रान्त में सरदार पैदा हुये जिन्होंने कि सारे देश को एक करने की कोशिश की, और छः सौ रंगबिरंगी और ढंगी बेढंगी रियासतों

को एक किया । आप सरदार के अभियानी होते हुये, महात्मा गांधी के अनुयायी होते हुये, आपको कैसे दहशत मालूम होती है ? आज तक आप अन्याय से लड़ते रहे हैं, आपने कभी अन्याय सहन नहीं किया है । बापू ने आपको इस तरह का रास्ता बताया है कि शान्ति से, सत्याग्रह से, आप जिस अन्यायी को चाहें हरा सकते हैं । कम से कम आपको तो इतना अविश्वास नहीं होना चाहिये कि महाराष्ट्र वाले मेजारिटी के बल पर आपके ऊपर कोई जुल्म कर सकते हैं । **(समय की घंटी)** इसके अलावा हमारा और आपका कितना घनिष्ट सम्बन्ध है । महात्मा गांधी के गुरु महाराष्ट्रियन थे और महात्मा गांधी के सबसे बड़े शिष्य भी महाराष्ट्रियन हैं । इतना गहरा हमारा और आपका नाता है । श्री गोपालकृष्ण गोखले महात्मा गांधी के गुरु थे और पूज्य विनोबा जी महात्मा गांधी के सबसे बड़े शिष्य हैं । हमारे आपके बहुत गहरे ऋणानुबन्ध हैं । तो कौन सी ऐसी बात है जिससे कि आप यह सोचते हैं कि हम आपके ऊपर जुल्म कर सकेंगे ? मैं यह बात अपने गुजराती भाइयों से पूछना चाहता हूं । गुजराती भाई इतने पराक्रमी हैं, इतने कुशल हैं, कि वे हिन्दुस्तान के कोने कोने में जा पहुंचे हैं । उन्होंने सारे हिन्दुस्तान में अपनी प्रतिष्ठा जमाई है । वे हर प्रान्त में जा कर व्यापार कर सकते हैं, उद्योग कर सकते हैं, और लाखों रुपये कमा सकते हैं । वे हर एक प्रान्त में जा कर हर एक भाषाभाषी के साथ रह सकते हैं । तो फिर यह मेरी समझ में नहीं आता है कि आपको महाराष्ट्र से ही क्यों डर मालूम देता है, और कौन सा डर मालूम देता है ? मैं यह नम्रतापूर्वक कहना चाहता हूं कि यह तो आप एक तरह से अपने ऊपर खुद अन्याय कर रहे हैं ।

**श्री सी० पी० पारिख** (मुम्बई): डर लगता है ।

**श्री देवकीनन्दन** : आप क्यों डरते हैं यही तो मेरी समझ में नहीं आता है । क्या आपने यह कभी देखा है कि एक कुटुम्ब में छोटा भाई बड़े भाई से यह कह दे कि तू बड़ा मोटा तगड़ा है, अधिक खाता है और कमाता कम है, इसलिये इस घर से चला जा ? अगर बड़ा भाई कम कमाता है और छोटा भाई ज्यादा कमाता है, तो क्या सिर्फ इसलिये ही छोटा भाई बड़े भाई से कह दे कि तुम अलग हो जाओ ? मैं मानता हूं कि आप बहुत कमाते हैं और बहुत बड़े बड़े उद्योगपति हैं, और हमारे पास कमाई नहीं है, हम उद्योगपति भी नहीं हैं । तो क्या आपका यही फर्ज है कि आप बड़े भाई से कह दें कि तुम बाहर जाओ ?

(समय की घंटी)

आप हमारी तरफ अंगुली उठा कर के कहते हैं कि तुम ऊधमी हो, तुम अशान्ति पैदा करते हो । तो क्या आप शठम् प्रति शाठ्यम् की नीति का अनुकरण करना चाहते हैं ? मेरी प्रार्थना है कि आप शठम् प्रति शाठ्यम् की नीति का अनुकरण करें । बापू की यही मांग है । तो आखिर में मेरी गुजरात के भाइयों से प्रार्थना है कि आप ऐसा न करिये कि जो हमारा और आपका अब तक का सम्बन्ध, रिश्ता रहा है वह खत्म हो जाय । आप बैलेंस की बात क्यों कहते हो ? मेजारिटी की बात से आपको क्यों डर लगता है ? आप तो सर्वोदयवादी होना चाहते हैं और सर्वोदय आपको सिखलाता है "अन्ट् दी लास्ट" ।

एक बात मैं और कहना चाहता हूं ।

**श्री उपसभापति** : अब आप खत्म करें ।

**श्री देवकीनन्दन** : सिर्फ एक ही प्वाइंट और बचा है । आखिरी बात मेरी यह है कि हमारी संयुक्त महाराष्ट्र की मांग स्वीकृत नहीं हुई तो हमारी आपसे प्रार्थना है कि अब हम जो कह रहे हैं विदर्भ समेत बम्बई संयुक्त राज्य, कम से कम उसको तो आप स्वीकार कर लें ।

जब यह देखा गया कि यह हमारी मांग हाई कमांड को स्वीकृत नहीं हो रही है तो वर्किंग

कमेटी ने तीन स्टेट्स की कल्पना हमारे सामने रखी । मैं साफ कह देना चाहता हूं कि मुझे और मेरे प्रान्त को यह तीन राज्यों की कल्पना, जिस तरह से कि वर्किंग कमेटी ने उसे सामने रखा है, मंजूर नहीं है । तीन राज्यों के बनने से तीनों राज्यों का नुकसान होने वाला है---गुजरात का नुकसान होगा, बम्बई का नुकसान होगा और महाराष्ट्र का अधिक से अधिक नुकसान होगा । महाराष्ट्र तो बम्बई के बिना रह नहीं सकता । एम० पी० सी० सी० के आखिरी प्रस्ताव में से आपको पढ़ कर सुनाना चाहता हूं :

> "M.P.C.C. cannot conceive the idea of a Maharashtra State without the city of Bombay".

तो यदि आप बम्बई राज्य के तीन अलग अलग टुकड़े रखना चाहते हैं तो मैं आपसे प्रार्थना करूंगा कि मैंने जो सुझाव दिया है कि विदर्भ समेत, गुजराती मराठी भाषियों का समूचा बम्बई राज्य बने, उसे मंजूर कर लिया जाय । इससे बम्बई का भी रक्षण हो जायगा, आपको भी संतोष होगा और हमें भी संतोष हो जायगा । परन्तु बम्बई को यदि आपने इस तरह नहीं रहने दिया और बम्बई शहर का एक स्वतन्त्र राज्य बनाया तो एक खतरनाक बात होगी । आज आप दुनिया को कोएग्जिस्टेंस सिखलाना चाहते हैं । अभी कुछ दिन हुए जब रूस के नेतागण यहां आए थे तब हम रूसी हिन्दी भाई भाई चिल्लाते रहे । क्यों न हम महाराष्ट्र में, गुजरात में यह नारा चलाएं कि "मराठी गुजराती भाई भाई" ?

SHKI BODH RAM DUBE (Oriss^): Mr. Deputy Chairman, I thank you very much for the opportunity that you have given me to take part in this debate. The States Reorganisation Commission consisted of very eminent people like Shri Fazl Ali, Dr. Kunzru and Sardar Panikkar. Thjere can be no doubt about their sincerity of purpose and integrity. The main question in this case is whether the members of the Commission have devoted all their efforts in coming] to



the conclusion to the purpose for which this Commission was constituted. I cannot but appreciate tiie good recommendations that have been made by this august Commission, namely, the abolition of the office of Rajpramukhs, and the abolition of the different classes of States, such as Part B or Part C States. But I would place before this House pome of the errors which have crept into the Report of the Commission. *

No doubt the Commission has recommended the formation of Kar-nataka, Vishal Andhra in the near future, and Vidarbha. They are all good things, but, I submit, that justice has not been done to the State of Orissa, from which I come. The real considerations have not been given by the Commission. Speakers from Orissa have already dealt with in detail the just claims of Orissa over Singbhum, Sadar, Seraikella and Kharswan, which cannot be overlooked. I reiterate Orissa's claim to those areas on the floor of this House My friend Mr. B. K. P. Sinha, who was here some time back, said that Seraikella and Kharswan will remain in Bihar, but he has not advanced any tangible reasons for that. The then Chief Minister of Orissa, Mr. Harekrushna Mahtab, had agreed to the inclusion of these two tracts in Bihar on the ground of political expediency for the time being, but he did not mean that it will be separated from Orissa for all time to come. Mr. Bodra and another Jharkhand Party leader, Mr. Jaipal Singh, also claimed that they would be a part of Jharkhand, but there is no point in that argument. There is no doubt that these tracts have a majority of Ho people but these tracts are not claimed by Orissa on a linguistic basis. Mayurtoharq district in Orissa has got majority of Ho people. Their social customs and culture bear affinity with the Hos of Seraikella and Kharswan and they prefer to come to Orissa. For that reason, Orissa claims these tracts from Bihar.

[Shri Bodh Ram Dube.]

Sir, I am not going to deal with that area in any more detail since my other friends have already discussed it. But I should like to discuss at some length the tracts which are in Madhya Pradesh and are quite close to Sambalpur from which place I come. These tracts are contiguous to Sambalpur district. Having gone to those places, and having travelled widely over the entire tracts, I have come to the conclusion that Orissa has got a just cause to plead, namely that these should be included in Orissa. The tracts which I would like to mention are Phuljhar, Bindra Nayagarh and Deobhog of Raipur District of Madhya Pradesh, Chandrapur, in the district of Bilaspur, portions of Saran-garh, Raigarh, Saraipali pargana in Sarangarh tehsil lying in the east of Danab-Karwat forest, Pussoir, Revenue Inspector's circle in Raigarh tehsil, Tapkora, Revenue Inspector's circle in Jaspore tehsil, and eastern half of Ghargorha tehsil and the enclave known as Sankara consisting of five villages Shankara, Rabo, Mahodi, Bharatpur and. Rampur.

Dr. Grierson, in his famous "Linguistic Survey of India," has included Phuliar as an Oriya speaking tract. The S.R.C. has overlooked this fact. They have instead been guided by the report of the O'Donnel Committee, whose decisions are based on inaccuracy. The S.R.C. have said that the Oriya-speaking people are not in majority. The O'Donnel, Committee based their recommendation on the evidence given by a Mohamadan and a cultivator. Similarly, the S.R.C. did not consider the evidence of the 13 Oriya witnesses who supported the Orissa claims, but considered the two exceptions. That is the reason for their saying that Oriya-speaking people have no voice.

Sir, the Finance Minister, Shri C. D. Deshmukh had settled the area in 1931, and he observed as follows about Phuljhar:

> "The bulk of the population consists of Oriyas and Larias (Chhatis-garh immigrants), the most important of whom are Kultas from Sambalpur and Agharias from Chandrapur and Sarangarh. It is principally the industry and enterprise of these two castes that has made Phuljhar the flourishing tract it is today."

Then, Sir, I submit that the Oriya-speaking population of Phuljhar, in 1921, was 72,242, and in 1931, it was 72,692. There was an increase to the extent of 450 people, whereas the total population of the Raipur district, of which Phuljhar is a part, was 13,92,768 in 1921, and it was 15,27,572 in 1931. The increase in the population was to the extent of 1,34,805, that is to say, about 10 per cent. But so far as the Oriya-speaking population is concerned, the increase was only to the extent of 450 people, which was far less^than 10 per cent. If the increase had been to the extent of 10 per cent, the population would have been 82,000 instead of 72,000 and odd. Therefore I say that the Census report is faulty. Then, Sir, I submit that the Raipur District Census Handbook, based on the Census held in 1951, gives tehsil-wise figures. There are two parts of the tehsil Mahasamund, Part A and Part B. So far as the tehsil is concerned, the Oriya-speaking population there is 53 per cent., and the Hindi-speaking population is 13 per cent. The tehsil comprises of Phuljhar and Bindra-Nawagarh. And so far as Part B is concerned, the Oriya-speaking population is 36 per cent, and Chhatisgarhi population—that is only a corrupt form of Oriya—is 27 per cent. The total Oriya population is 63 per cent., and the Hindi-speaking population is 35 per cent. So there can be no doubt that Phuljhar Zamindari and Bindra-Nawagarh of Mahasamund tehsil are predominantly Oriya-speaking areas.

Sir, the O'Donnel Committee Report is based upon the version of the Zamindar of Phuljhar who was against the inclusion of Phuljhar in the State of Orissa, and upon the version of two other persons a Mohammedan Malguzar under him, and a cultivator.

That report was not based upon the evidence of even 13 Oriyas. From this, it is apparent that the Report is not based upon true facts. Further, Sir, I find from the O'Donnel Committee's report that there is also *some* trade in bidis with Bargarh, and the means of communication are even better than at Raipur. And, Sir, the[1] O'Donnel Committee observed that Phuljhar can be administered equally well from Raipur and Sambalpur, and the trade there will not suffer. Thus. Sir, it is clear that the S.R.C. should not have relied upon such a report.

Then, Sir, so far as Bindra-Nawa-garh is concerned, the O'Donnel Committee's report is based upon the statement of the Deputy Commissioner of Raipur to the effect that there was a sprinkling of the Oriya-speaking people in the south-east corner. That report is not based on a proper enquiry.

Then, Sir, Phuljhar was in Sambalpur till 1905, and the Chandrapur-cwm-Padampur area was also in Sambalpur till 1905. But after that Padampur has gone to Orissa in 1936 But Chandrapur was kept back, due to the report of the O'Donnel Committee, which is based upon the version of the Settlement Officer to the effect that some Gountias and tenants are against the transfer of this area to Sambalpur. I submit that this Report of the O'Donnel Committee is not based upon a proper enquiry Therefore, Sir, I submit, that the S.R.C. should not have relied upon such a faulty report and come to the conclusion that these areas should not be included in the Orissa State.

Further, Sir, I submit that Shri Nilmani Sainapati, who is now the President of the Board of Revenue, Orissa, was the Deputy Commissioner of Sambalpur at the time when the O'Donnel Committee was making enquiries. He made a statement to the Government that 100 people of Phuljhar area were present to give their evidence, but the members of the O'Donnel Committee refused to take their evidence. That is all the more reason why that report is faulty and not based on facts. If that Committee had taken their evidence, it would have been convinced that those areas were predominantly Oriya-speaking areas. Moreover, Sir, the Report of the S.R.C. is not complete, inasmuch as the Chairman of the Commission abstained himself from giving his opinion regarding these areas. His opinion would have been the best, as he was in Bihar for some time. He was the Chief Justice of Patna High Court. And then he was the Governor of Orissa for some time.

In conclusion, I submit, Sir, that the recommendations based upon such a faulty report should not be implemented, because these areas are predominantly Oriya-speaking areas, and their cultural affinity, social associations, geographical situations, historical background and administrative convenience demand that they should be included in the Orissa State. 1 therefore appeal to the people of Madhya Pradesh not to grudge to part with these areas in favour of Orissa, especially when they are going to have a State with an area of 1,71,000 sq. miles and with a population of about 26 millions, whereas these tracts comprise an area of about 1,000 square miles at the most and the population whereof would be about 3 \ lacs. More so, when our claim is a legitimate claim. Thank you, Sir.

SHRI KAILASH BIHARI LALL (Bihar): Mr. Deputy Chairman, my throat is bad today, and I am sure that I will not be able to do full justice to the subject under discussion. As we know, man proposes and God disposes. Sir, I had the hope to speak on the 21st. I had actually given my name, and there were nearly three or four speakers and I thought I would be called upon to speak. I was given an assurance also that I would be given an opportunity to speak. My name was fifth in the list. But later on, God only knows what happened. I was told that I would get an opportunity to speak at five or

[Shri Kailash Bihari Lall.J six P.M., and my cold was increasing, and I could not speak. I went away. Yesterday I had a temperature of 102 degrees and I could not come. Today, my voice is still choked and I cannot speak and I will be doing violence to my physical frame. Thank you, Sir; I think perhaps it is the will of God that I should not touch the subject. Otherwise, I felt like giving my own ideas on the subject. What I was going to say was that India should be divided into five zones: Uttar Pradesh, Dakshina Pradesh, Purvi Pradesh, Paschimi Pradesh and Madhya Pradesh. Some of my friends also urged me that I should explain my idea in detail. I would have very gladly done so.

SHRI AKBAR ALI KHAN: Did you give this idea to Panditji?

SHRI KAILASH BIHARI LALL: Yes, Panditji has spoken about this. Of course, it has to be worked out in detail. When I spoke in Bihar-Bengal members' meeting in the party, some people laughed at me because they did not like the idea, because the linguistic consciousness and individuality was there. The linguistic individuality still persists with them, and so they laughed at my idea, but if we want to be really united, and if really we want to come closer together, then I think, this is the only possible course. Of course, the details of this will have to be worked out. What-can be the details? The regional langj^jge should be preserved. My idea was that each of the zones should have four provinces, and if this is done, they can very nicely work this out. Even in Madras, which was not only bilingual but trilingual or quadri-lingual, the administration was satisfactorily working out. Bengal, Bihar, Orissa and Assam at one time were part of one province, but in view of the parochial feelings and linguistic vanity of some of the provinces, they began to illtreat their brothers, and that still more inflamed parochialism, and the result was that every province wanted to separate. So, there is no saying that this thing happened and that thing happened. Let people search their own hearts as to how they behaved. Of course, there is one convenient reason ascribed to it that the Britishers wanted it, and that they wished us to separate. But the British did not put absuses in our mouth. See how we were abusing each other. I can tell you one instance. When I was reading in the school, some of the students went to the Bengali teacher and said that they had passed in other sections whereas they themselves in their own sections had failed. He said, 'You chhatu, hew can you pass? You are not worthy of passing.' Thai was the reply of my teacher. I remember the occasion because 1 had to suffer several times in this way, but it is no use thinking of old stories. We have to become good neighbours at all times, if India is to exist. Now, this is my challenge to the other provinces. Let there be no Bihar, no Bengal, no Assam and no Orissa. I know Bihar would not mind. There is no need for such a name. Let us all remain together. Language has some value, but it is not necessary to form provinces based on language. Still people suffer from this mania of assuming that the Bihari people are parochial. What signs have we of parochialism? If you say that it is because of Hindi, I would say that it is not our fault. We did not want that we should be obliged in this way. If you adopt Hindi, it is for your own existence. It is not the Hindi-speaking people that you are going to oblige. The Hindi-speaking people do not want to be obliged. My friends often ask me to speak in Hindi, but I said that I would speak only in English so long as people thought that Hindi was being imposed on them. Let them generate the impulse or urge for having a common language. If they want the unity of India, if they want to have one common country and one language, then it is in their own interests that they should learn Hindi. Why should we care about it? Let English remain for another 100 years. It matters little to me. If you

feel the necessity, learn it, but not to oblige the Hindi-speaking people. It is only to save yourself. That is my standpoint. What is the charge against Bihar? No Bengali can carry on his head the two strips of lands that have been transferred, but let this not be misunderstood. I oppose the transfer because there is a tendency towards parochialism on the other side. Are the people inhabiting those strips of lands chattels to be transferred for others' exploitation? Are they animals that they should be transferred? If you ask them, and if they agree to it, let them be transferred. So long as they are not agreeable to that, why should we think that they are, chattels? We Biharies never objected when Orissa wanted to separate. We sajr], 'All right'. Let us part as friends and you have our good wishes. We allowed Orissa to go away.

SHRI S. PANIGRAHI: Do you know with what difficulty the Bihar! Government agreed to it?

SHRI KAILASH BIHARI LALL: It is an instance of ingratitude if they say .....

SHRI S. PANIGRAHI: We know how you took care of the Oriyas.

SHRI KAILASH BIHARI LALL Don't be provoking. I say: if the other people and States want to go to Orissa, let them go. Let them become Oriyas. It is not by your desire to grab territory that you can becom; great. Let Seraikella, Kharsawar;, Sambalpur and part of Chota Nagpur be put into Orissa and let Orissa become a great State. That is a false idea, my friend. That is not going to be great that way. I do not understand the meaning of people wanting this portion or that portion. Let us all be part and parcel of Purvi Pradesh. Let the name of Orissa, Bihar, Bengal and Assam be obliterated. That is my challenge.

SHRI M. GOVINDA REDDY: Is Bihar willing?

SHRI KAILASH BIHARI LALL Certainly. I spoke the other day in the party meeting also. I said: This is Bihar's challenge to the Bengalis. Let Bihar and Bengal be obliterated. Let there be one province and let the question of capital be settled later on. But still the Bengali friends hesitated. Let them accept this challenge. Panditji has given . this challenge. Accept the challenge. Pandit ji's every word is a challenge. You don't understand what is the meaning of challenge. Challenge does not mean that he will come like an insignificant person. If Panditji has spoken, preparation is going on that line and they are working on it. It has come in the papers. The work is going on. I would say that if you want to raise a voice, you begin to do it. What is going to happen is before you. If India is to be one, if we are to become one nation and one country, we have to submit to it. This parochial cry must go once for all. You cannot blow cold and hot in the same breath and you must be of one mind. You cannot have something on your lips and something else in your hearts. All the time we have been hearing of nationalism and have been practising parochialism and communalism. I had a valued friend when I was in the Legislative Assembly—he is no more alive. He said, 'How can we talk about parochialism and communalism?', when there was a question of distribution of services in the Railways on the provincial basis. When the Government replied that the Government did not believe in the distribution of services in the Railways on a provincial basis, he cheered the Government. But just the next day, when there was a tea party, he presided over the function. When there was a question of an appointment of a clerk for the Party, he would appoint the clerk from his own province. When there is an appointment of a stenographer, that will be from his particular province and then he would forget everything, and would talk tall when opportunity suited him. Now i ?ry recently when the questioi. cam[1] up for having one language for

[Shri Kailash Bihari Lall.] the whole of India, then the cry began to come up. Oh! it means losing the loaves and fishes. Where went your nationalism? Can't you keep silent for some years? Just as you master ed English, you can master even Hindi in the course of a few years, and you can come on the throat of everyone. But for few years even, you are not going to give up your parochialism and you must have English for all the time, till you can be sure that Hindi can be displaced. The cry has been raised against Hindi and all the nationalism has gone to the four winds. All the nationalism that we have so far been hearing has gone. So long as you have this pride of parochialism and you have two tongues in your mouth, you can never deceive anybody. You know you are deceiving none. *(Interruptions.)* You speak of nationalism but when it touches you, you say that Hindi is being imposed on you. Who is impos ing Hindi upon you? Nobody is going to do it. When there is any matter of communal talk or any parochial pride, you at once take up this point. Still our great leaders also bow down. They will go on talking about provin cialism and communalism to be burnt alive, whereas when the matter comes then they say, 'Yes, we have advanc ed so far that we cannot retrace now. It is very difficult because such and such great personalities are behind this scene'. In this way .....

*(Time bell rings.)*

I am finishing. I did not look even at the clock. I did not like even to speak. However, I don't like to speak much and I have already given you my ideas. I would have spoken in detail which I don't want to kn«w. I have given the idea that Bihar is not parochial. Bihar is always prepared to compromise and speak on a sound basis, but if you believe in parochialism, don't think that you can prick others and remain safe. That you should remember. If parochialism is to survive on account of the folly of some foolhardy people, then Bihar must be as equally parochial, as you can take pride in it. Then, you cannot blame that Bihar is parochial but I can say from the record—I have read the speeches of the members in the Bengal Legislative Assembly, and I can very well tell you how they have abused. I have no time. But I can say that if you accept the challenge on plain grounds, come up. We are all for India, and we are all Indians, and nothing besides that, but if you want to creep in through back-doors and keep parochialism and want the lion's share to yourself and make big arguments for yourself, you will be deceived yourself, and you cannot deceive anybody.

SHRI SUMAT PRASAD (Uttar Pradesh): Mr. Deputy Chairman, I thank you very much for giving me time to participate in this debate. I join in the tribute paid to the hon. Members of the S.R.C. for the impartial, patriotic and realistic approach in the solution suggested by them of the difficult and complicated problem of the reorganisation of States. They have attached due importance to the linguistic consideration in arriving at their conclusions, but have kept in view the paramount interest of the unity and security of the country as a whole, as well as its financial stability an£ economic development. To safeguard the development and culture of the minorities, they have made various recommendations in Chapter IV of the Report. To ensure equal opportunities to the minorities as regards appointments in the Government services, they have provided all sorts of facilities. The Prime Minister in his speech, in the other House, has gone to the length of suggesting incorporation of adequate safeguards in the Constitution in their interests. The Report has been criticised mainly on the ground that the members of the Commission have departed from the principle of the formation of States on a unilingual basis, particularly in their recommendations regarding the organisation of the Bombay and the Punjab States. The other criticism is as regards the adiustment of boundaries

of various States as a result of their recommendations to add to or exclude from a State certain areas on account of administrative and other considerations. The terms of reference of the Commission make it clear that the language of an area is not the only consideration in the reorganisation of States. There are other important considerations and the first essential condition is the preservation of the security of India. Implementation of the Second Five Year Plan is the other important consideration. In the statement before Parliament on 22nd December 1953, the Prime Minister said that the Commission would be appointed to examine objectively and dispassionately the question cf reorganisation of the States of the Indian Union, so that the welfare of the people of each constituent State as well as the nation as a wholi- is promoted.

4 P.M.

It has been argued that the Commission has not adhered to any one principle. Before dealing with the individual States, the members of the Commission have examined the various principles which should guide their deliberations and ultimately they arrived at the right conclusion that it would be unrealistic to determine any case by a single test alone. The JDar Commission and the J.V.P. had also adopted a similar view, and had expressed themselves against a monistic approach to the problem. They are, therefore, justified in examining each case on its merits and in its own context. They have taken an objective view in each case and have given due regard to all the considerati >ns, so as to serve the best interests of the country, and to promote its reconstruction with the goodwill and co-operation of all concerned.

Sir, India has come to be regarded as an important nation in the world on account of our revered Prime Minister and the policy he is following in international affairs of easing tendon and promoting international peac. Tndia has also to develop internally so as to maintain her independence and to discharge the responsibilities which she has undertaken.

The report of the States Reorganisation Commission is a historic document and it will go a long way in further consolidating the country.

Sir, Sardar Panikkar has recommended the partition of Uttar Pradesh. He has proposed that a new State should be created consisting of Meerut, Agra, Rohil-khand and Jhansi Divisions of Uttar Pradesh, minus Dehra Dun, Pilibhit, the district of Datia from Vindhya Pradesh and the four districts of Bhind, Morena, Gird and Shivpuri from Madhya Bharat. His other colleagues have differed from hiin and they have opposed this partition. His main reason for proposing this partition is the large size of Uttar Pradesh, both in area and in population. According to him, this has created a sort of imbalance and he thinks that great disparity in the areas and populations of the States is likely to create suspicion and resentment and is a danger to the unity of the country. He has admitted that in other countries there are wide variations in respect of the size, population and resources of the federating units. But they have provided equal representation to their units. He has given the example of Russia and the United States of America. But the experience of how the Parliament of this country has functioned during the last eight years is a complete reply to the apprehensions expressed by him. Parties have been formed, not on regional basis, but on political and economic considerations. There has never been a single occasion when there was any division on the basis of north and south. The division of Uttar Pradesh is no solution to the apprehensions entertained by Sardar Panikkar. The different parts, even if Uttar Pradesh is divided, can easily comDine on any question and defeat the objective of Sardar Panikkar. Sir, his apprehensions are imaginary and not well-founded. Strictly speaking, India Is goinp forward more and Eiore toward*

[Shri Sumat Prasad.] * unitary form of government. Once it was proposed to have a sort of loose federation; but it was to satisfy the demands of the Muslim League. After the partition of the country, at the time of the formation of the Constitution, a great many subjects have been reserved for the Centre. A reference to the Concurrent List shows thatt the Centre has vast powers and the States cannot have their own say and discriminate against any community section. Those rights have been guaranteed by the Fundamental Rights.

Sir, the Note of Sardar Panikkar has raised an unnecessary apprehension and if is due to a fear complex. Up till now there has never been any north and south question. Many revered leaders from the South have occupied eminent places in the past and even now are occupying important places. At the time of Sardar Vallabhbhai Patel, the eyes of the country were always towards Gujerat, during the time of the fight for freedom and even subsequently and he had solid backing of the nation. Now, Pandit Jawahar-lal Nehru happens to be the 'Prime Minister and he has got his own place in India and in the international world. Therefore, he commands so much influence. This will always be. I am afraid this Note might, in future, raise this new controversy of North and South. Fortunately, his other colleagues have disagreed from Sardar Panikkar.

Sir, I belong to Meerut division and I can say, there is no genuine demand tor partition of Uttar Pradesh. When the Commission visited Meerut, hundreds of people, representatives from all sections waited in deputation on the Commission. They included lawyers, professors, chairmen of municipal committees and district boards. And all of them, with one voice, opposed the partition of Uttar Pradesh. The western districts of this State are not labouring under any dis-advantage. Due care has been bestowed by the State Government on the development of the western districts. Unfortunately, Uttar Pradesh is an agricultural State and its development has not been as good as that of Bombay and other industrial places. Therefore, on nation building departments, Uttar Pradesh could not spend much, compared with the other progressive units.

*(Time bell rings.)*

With the advancement of industries in the province, I hope the expenditure will rapidly increase on nation-building departments.

In the end, I want to make one suggestion. In the Rihand Dam, a lake of about 180 square miles is going to be constructed. About 30 square miles of Vindhya Pradesh territory are included in that lake. Part of Vindhya Pradesh will also be benefitted by that project. If that area is included in Uttar Pradesh, it will be of great advantage. I am talking of only the small area where this lake is going to be constructed. If that area, which will be irrigated from the project and will receive power from it, could be given to UP. it will benefit us. It is only a minor adjustment. If you concede that, it will be to the advantage of the area itself. I welcome this Report and I submit that fissiparous tendencies should be checked and the unity of India should be maintained.

SHRI S. N. MAZUMDAR: Mr. Deputy Chairman, many Members have spoken and have expressed themselves against the formation of linguistic States, particularly Mr. Agnibhoj, but I think they will have to forgive me if I do not try to deal with their arguments as I have to deal with men whom they have accepted to be bigger and wiser than them.

Dr. Raghubir Sinh referred to the members of the States Reorganisation Commission as the three wise men. When I refer to the three wise men, I do not mean any disrespect to them. In fact, I would like to congratulate them for their painstaking labour and for some of the good recommendations that they have made, namely, the abolition of the Rajpramukhs, the abolition of the difference between the different categories of States as also regarding

the formation of some linguistic States in the South. But then, 1 shall haVe to differ and criticise sharply some of iheir, not only conclusions but also, the principles on which they have proceeded. In addition, 1 would like I to deal with the wise men of the C< ingress High Command and also the Wisest of them, Shri Jawaharlal Nehjru. Yesterday, Shri Jawaharlal Nehru, during the course of a speech in the other House, made a suggestion about the formation of zonal councils.

SHRI H. C. DASAPPA: Day before yes'.erday.

SHRI S. N. MAZUMDAR: That is all right. It is not clear to me. The implications of that proposal are not clear to me. If lhat proposal is coi n-terposed to the formation of linguistic States, then we strongly object to it and oppose it, but if by that proposal it is meant that after the reorganisation of States on the lingui: tic-basis, for the co-ordination of development plans in the different regions these councils will be formed as advisory councils, then that can be given due consideration.

Now, Sir, I am coming to the miin points of my speech. The hon. Home Minister requested us to view and discuss this Report in a *q.is*-passionatedf manner. A noble sentiment, no doubt, which I also share, but I would like to po^nt out that you cannot be dispassionate if you start with the assumption tliyat all balanced thinking is your monopl|4y, .ind all the unbalanced thinking is on the other side. I think for a proper and dispassionate discussion, the Government—and particularly the Heme Minister—should keep an open mh\d. The principle of the formation of linguistic States has been castigated as In-guistic fanaticism, as linguism, as separatism, as giving rise to fissiparqus tendencies, etc. All these wise men forget certain things which are very apparent to people who have no x!in~ common wisdom. Many have referred to the question of the formation of linguistic States beginning from the All-Party Committee presided oyer by Pandit Motilal Nehru. That Committee made certain observations which have been overlooked. Those observations are "If a Province is to conduct itself and do its daily work through the medium of its own language, it must necessarily be a linguistic area. If it happened to be a polyglo-tic area, difficulties will continually arise and the media of instruction and work will have to be in two or even more languages." I lay emphasis on these two, because in the movement for the formation of linguistic States two trends are working. And this should be distinctly understood. One is the healthy and just demand, that is the desire of the people speaking a particular language not only for the development of their own language and culture, so far as it is embodied in the language," but also to take part in the administration of that area, to actively participate in the administration of that area. People speak so much about democracy but the essential of democracy is that the common people must be able to participate in the administration and that can be done 'only if the administration of the area is carried on in a language that is intelligible to them. If there are bilingual areas or multi-lingual areas, what will happen is, that either English will be maintained or one of the languages which is dominant will take the place of precedence, dominating over the others. So, the desire of the people to actively participate in' the administration of that area can only be fulfilled if the administration is carried on in their own language. That desire is quite justified and healthy, there is nothing wrong in that. That is essentially a just question but, in connection with this, it must not be forgotten that there is another trend, in the sense that there are some vested interests who want, in some cases, ^ to extend the area of their own eploit-ation, in some cases want to priserve .and consolidate it, and in some cases they are afraid that the reorganisation will lead to a diminishing of their area of exploitation, or that they will be placed in places where the popular

[Shri S. N. Mazumdar.] force will be more strong and their exploitation completely checked or very seriously challenged. These people, in some cases, taking advantage of the just desire of the people to have linguistic States, are creating all these quarrels, all these jealousies and all these fissiparous tendencies. In order really to avoid- all these tendencies, it is necessary to hit at that trend, the trend instigated by the vested interests and supported and carried out by politicians, may be by some unknowingly or unconsciously, by some knowingly or consciously. It is precisely that which the wise men of the Congress High Command did not do; it is precisely that which the wise men of the States Reorganisation Commission have not done. Rather, they have helped these tendencies. It may be asked, "How?" The terms of reference have helped them. When the States Reorganisation Commission was appointed, we know what were the terms of reference of the Commission. Such were the terms that they helped to widen the scope for making claims for other territories, for making claims for the grabbing of other territories. Such arguments were forthcoming from the various quarters which I am at a loss to understand. How can such arguments be put forward in India today? Some said that according to history such and such area was historically united under the British rule. If those arguments are valid, then the imperialists will claim that they having lived here for so many years, India should remain—as part of the Empire. Instead of hitting at those fissiparous, tendencies, the wise man of the H«gh Command have helped them. In what manner? Take the case of the eastern region, the dispute between Bihar; bengal and Assam. The Chief Ministers of Bihar and West Bengal are part of the High Command. They sit in the meeting of the Congress Working Committee and speak of unity but when they come out, they make claims and counterclaims and make such speeches which incite the people to fratricidal quarrel. They are not pulled up.

As regards the claim of Bengal, some claims were made on Bihar territory on the ground of the necessity for a corridor—there must be a corridor—or for the rehabilitation of the refugees or for the catchment areas. These arguments and these claims are fostered by the very terms of reference given to the States Reorganisation Commission. We in Bengal have never justified these claims. Our stand is very clear. Our claim is that the reorganisation and readjustment of boundaries should be made on the principle of language and contiguity and a village should be taken as the unit. Not more than that. We in Bengal have clearly stated that to ask for a corridor is fantastic, because it is not a question of communication between two independent States, but in the same Union. Similarly about other areas. Now, Sir, I am to say that if these quarrels have been somewhat aggravated, it is because of the Congress Governments in those States, and some of the leaders of Pradesh Congress Committees. I went to Dhanbad two or three days after the S.R.C. visited that area and I found slogans written on the walls of quarters:

खून देंगे पर मानभूम नहीं देंगे ।
खून की नदियां बहायेंगे लेकिन मानभूम
नहीं देंगे ।।

Why did not the wise men of the Congress pull up those gentlemen? Who were behind those gentlemen?

SHRI H. P. SAKSENA (Uttar Pradesh): Why did you not do it when you went there?

SHRI N. D. M. PRASADARAO: They are not our people.

SHRI S. N. MAZUMDAR: Please listen. The Provincial Committees of the Communist Party of Bihar and Bengal issued a joint statement on this principle that those areas which are Bengali-speaking will go to Bengal on the basis of contiguity, and village as the basis. t is the Com-

munist Party of Bihar which expressed itself strongly against the oppression of the minorities. Similarity in Assam, our people have raised their voice when the. Congress Government and some of the Congress leaders—I do not say 'all'—behaved in a, very inglorious manner as regards the Bengali minorities there. The Congress Pre-ident had to go there in order to enquire into the causes of insult and oppression on the Bengali minorities of that area, but we do not know whether those who are guilty have been pulled up. No condemnation of these fissiparous tendencies has come forth from the wise men of the Congress High Command.

Sir, our stand is very clear. We have said that those areas about which there is no doubt, which are clearly Bengali-Speaking, in the border of Bihar and Bengal, should be merged with Bengal, and about some areas there have been claims and counterclaims and it is very difficult to come to a decision. Census reports have been objected to. Therefore, our suggestion is, as we have advocated it for such disputes all over India,, that an impartial boundary commission should go into these things, anji the impartial boundary commission should try to settle the issue by agredsment between the two neighbouring States. Similarly, about Assam we have said the same thing and there have been claims and counter-claims. While there are these counter-claims, it is clear from the S.R.C. Report thfct the S.R.C. did not go into the question thoroughly We suggested that since the census figures were being contested, under their auspices, let a new census be taken so that there might be no scope left for this sort of claims and counter-claims, but the S.R.C. has not even thought it fit to mention that suggestion here. Then, in those disputed areas, we say the wishes of the people should be ascertained. We do not want that any unwilling people should be brought either into Bengal or anywhere. Now in this connection I would like to say, I was pained yesterday when I was listening to the speech of Mr. Jafar Imam because, in order to defend the retention of that area in Kisnengaj in Bihar, he made some remarks to' the effect that the Muslims in Bengal have been oppressed. Sir, such generalisations are very dangerous, and this will be made use of in Karachi, not here. I can say that we in Bengal have fought for the rights of the Muslims also, and we can say this much that if they desire to come to Bengal, we shall fight for their interests also. We shall see that no oppression comes to them. But we do not want any unwilling people to go there.

Then, Sir, I come to say that as regards these trends we should make a clear distinction. In multi-lingual areas, the working class unions are based not on grounds of language but on the ground of the unity of all the workers. In Bombay also, the trade unions are organised not on the basis of Marathi or Gujerati. Marathi, Gujerati, Telugu, Hindi-speaking, all workers, are united and belong to one union. They know from their own experience that they have to fight against exploiters, and exploiters belonging even to their own language group do not cea^e to exploit them. They fight, therefore, in a common manner.

The organised peasant movement, that is also organised not on the basis of language. In multi-lingual areas, peasants belonging to different language groups are united in one or the other mass organisation for their common demands. That is why, Sir, the organised labour movement does come forward in support of the formation of linguistic States, not on the basis of claiming territory which is unjustified, but on the basis of language. At the same time it has also come forward in support of giving full protection to linguistic minorities, to the rights of linguistic minorities. Sir, we, who mix with the people, who work in the mass movements we, who do not view the people from aerial heights or from beautifully decorated rostrums, as

[Shri S. N. Mazumdar.] they do,, we know, that among the common people theue is no quarrel.

Sir, the S.R.C. had stumbled on the real causes of Indian unity when it said that Indian unity came because of the common desire to fight against and to end foreign rule and also against the hereditary rulers. In this connection, I like to say that in this House compliments were paid to Sardar Vallabhbhai Patel for the integration of the former princely States in the Indian Union. Well, compliments should be paid, but, at the same time, I like-to point out that those hon. Members forgot the role of the people in the princely States. The people in the princely States rose in revolt against the rulers, in Junagadh, and many other places. Mr. Varma, this morning, referred to what people did in Shuket. They strengthened the hands of those forces which were working for the integration of the princely States in the Indian Union. So, it is the desire of the people to be free and it is the desire of the people for national reconstruction to build up a really prosperous and democratic India, that is the main cementing factor. Those gentlemen, who have no connection with the people or who view the people from aerial heights, mouth some sermons or highfangled ideas to the people about unity. In spite of all this agitation about linguistic provinces, the people of India showed magnanimous and magnificent unity *on* the question of Goa. People from different linguistic areas went there to lay down their lives, but that unity was frowned upon by the gods of New Delhi. They like only that pattern of unity which, is laid down by them and only *on* the lines which are laid down by them. So, Sir, among the common people there is no quarrel. This quarrel has been engendered by vested interests in different forms. So, in order to fight against those interests, it is necessary to tell the common peo pie the toiling people of all linguistic groups, that thjy have a common interest to end exploitation and to build India as a really happy and prosperous country, which $i_s$ free from exploitation.

Now, Sir, I shall come to some other points. As I said, the members of the S.R.C, in spite of their sincere desire for unity, have made serious blunders in many respects. They contradicted their own principles and it is they who must be held responsible for giving rise to this sort of acrimonious disputes. Why? In one place, they speak of unity of India; in another place, they recommend a corridor. Are they not contradicting themselves? On one principle, they say district should be the unit, but in another place, they detach a portion of the district. They have not followed any consistent principle. It is because of their wrong approach to the whole problem that these difficulties have arisen and it is also because the Congress High Command is trying to solve it in a manner which is actually giving rise to these acrimonious disputes.

Sir, we have seen on the floor of the House that on that side, our hon. friends could not speak with one voice, but we on this side could speak with one voice on this issue, because our approach is the same. Our approach is from the interests of the toiling people and we know that if any quarrel on linguistic grounds or on provincial grounds is allowed to grow, that will endanger, and threaten the unity of the mass movements, and that will endanger the common people. Because of this wrong approach of the gentlemen of the Commission, they have done a great wrong to the tribal people, because the demands of the tribal people $hav_e$ not been gone into thoroughly, and they have not been given proper consideration, j must, first of all, make it quite clear that we do not support the slogans for a separate Jharkhand or for a separate Hill State in Assam, but still we think it is necessary to go deeply into the question of what the tribal people want. How has the Commission approached this question with regard to the tribal areas? They did not try to ascertain their wishes except in the case of

Assam. Speaking about the dispute over Santhal Parganas between Bengal and Bihar, they have given arguments concerning Bengal and Bihar, but,[1] they did not think it necessary to ascertain the wishes of the Santhali people. They did not think it necessary, while giving their recommendations about the dispute betwen Bihar and Orissa to ascertain the wishes of the tribal people living on that border. We think that the just demands of the tribal people should also be considered. If they are not considered, then out of that frustration, they may be misled: by such slogans as those of Jharkhand State, or of a separate Hill State And what is their just demand? It is the same as of all other people all over India, that is, to participate in the administration, and to administer their own development plans, and to fashion their own destiny within the larger context of Indian unity. If their demands are not taken into consideration, then many difficulties will irise. In Assam, the tribal people complain that Assamese is being imposed on them to the detriment of their own language. It may or may not be correct, but that is their complaint. And we have said in Assam that this should not be the case, because they should be given a chance to develop their own language.

Coming to West Bengal itself, there is a small minority group—the Nepali-speaking people in Darjeeling. They constitute a majority in the *thief* hill sub-divisions, but even after eight years of independence, their feeling is that the Government of West Bengal does not care for them. Even after eight years, they have not been able to secure Nepali as the medium of instruction either in the primary or in the secondary stage. Even nov the Chairman of the Darjeeling Municipality is nominated. The district bpards and the sadar boards of Kurseong: and Kalimpong are nominated. This ife the democracy that is obtaining tlhere. Therefore, we suggested that they should be given regional auto aomy Inside West Bengal and we said this should be the solution in the different tribal areas also. There are areas inhabited by the tribal people, and we know that their special position is admitted in the Constitution. Their just demand can be fulfilled if this regional autonomy is given to them. I shall define regional autonomy. It is not something very new. In fact, the Sixth Schedule of the Constitution gives some idea. It provides for autonomous district councils and regional councils, but there, not only the Governor but even the Chief Commissioner has been given overriding powers in all matters. So the autonomy of the district and iegional councils has been made into a farce. Their complaint was not thoroughly gone into by the wise men of the S.R C. They have simply mentioned that an impartial tribunal should go into this and a Commissioner should be appointed to act as a link between the hill areas and the Governor of Assam. Sir, in Darjeeling, we submitted a memoran dum to the S.R.C. outlining what we meant by regional autonomy. There it was stated clearly that the district should be reconstituted with the three Hill sub-divisions. Then there should be elected regional council. The members of the legislature in West Bengal from Darjeeling will also be *ex-officio* members. Nepali-speaking people should be represented in Parliament. Those members will also be *ex-officio* members of the council, and the powers enumerated in the Sixth Schedule should be enlarged. This should include education, local self-government, forests, land, labour, medical and public health, agriculture and cottage industry. And that elected regional council will be responsible within the overall jurisdiction of the Government of West Bengal, or of the State Government, for the administration of the development projects in that area. If this is applied for all tribal areas, that will give the tribal areas, that will give the tribal people a feeling of satisfaction. It has been admitted by all those who have studied the problem of tribal peopip very thoroughly that for their develor ment, what they cherish and what they require is a sense of self-reliance, a

[Shri S. N. Mazumdar.] sense of having the right and power to administer their own development schemes. So, in the larger question ol the reorganisation of the States, the tribal people in the different States should not be forgotten.

About the question of linguistic minorities, there will be linguistic minorities even after the State boundaries are redrawn on a linguistic basis. There will be two sorts of linguistic minorities. One will be those minori ties who happen to be there; as I have mentioned in Darjeeling. There will be another kind who will go there for work. They are non-residents. Now, they should have proper safeguards and it is the duty of the people in the linguistic States in their own interests to fight for the right of the linguistic minorities. So there should not be any discrimination.

Now, I come to some particular points. As regards Trlpura, the S.R.C. has recommended that it should be merged with Assam. It has been mentioned by hon. Members already that the S.R.C. contradicts itself in the case of Tripura and Manipur. What it says about Manipur contradicts its own stand regarding Tripura, and what it says about Tripura contradicts its own stand regarding Manipur, and this sort of contradictory policies or standards are giving rise to all sorts of acrimony. The people of Tripura do not like to merge either with Assam or with West Bengal. There are economic factors. They have plans of their own. They are not interdependent or linked with Assam. West Bengal is not contiguous with that area. Neither the Government of West Bengal nor the Government of Assam want them. Still, they are being thrown there. They have a sense of separateness since a long time, since 1365. Now, the Bengali-speaking people are in a majority there, but formerly the tribal people were in a majority. The interests of the tribal people should also be seen. So, it is our stand, it is our desire that Tripura should remain as a separate unit; with a legislature, not as a Centrally Administered area.

SYED MAZHAR IMAM: Why not with Assam?

SHRI S. N. MAZUMDAR: Thev do not want to go to Assam and I shall come to that. If my friend is a little patient, he will understand. Unity cannot be imposed from above. I re-co^ect having read a novel bv Mere-jokowsky relating to the time of Peter the Great in Russia. There, in order to spread education, Peter the Great introduced a system of education ano in the schools in order to see that the students do not escape from the class rooms _ a policeman with a birch rod used to be posted in every class. That is one way of looking at unity but those days are gone. If Assam can inspire the confidence of all non-Assamese areas, then only Assam can make a claim. But today there are apprehensions and Assam has failed to inspire that confidence even among the tribal people who inhabit Assam. That fact cannot be gainsaid.

SHRI AKBAR ALI KHAN: The basis is apprehension or the consent of the people concerned?

SHRI S. N. MAZUMDAR: Sir, Mi. Akbar Ali Khan is trying to turn m\ arguments to his favour and I have no time to go into these interruptions.

Now, about Tripura, we demand thi.t there should be a legislature. Why? The S.R.C. has said that if any territory is retained as a Centrally administered territory, it will have representation in Parliament, and so there is no question of not having a democratic set-up. By democratic setup, we do not mean only sending a few representatives to the Lok Sabha and the Rajya Sabha. We also mean that the people of that area should be able to take part in the administration.

There is an Advisory Council. But there may be a small Legislature. They need not get big salary, they need not have the luxury of Governors. There may be a common Governor between Manipur and Tripura. In this way expenses can be curtailed

down. Then, if the plans of development are formulated on a real democratic basis, both Tripura and Maul pur and Himachal Pradesh and places like this, are bound to develop, wnen their potential, resources are developed. So, in regard to Himachal Pradesh, Tripura and Manipur, I say, they should remain separate and With popular administration on the same grounds. In Himachal Pradesh also, they have apprehensions that their languages, their culture, their clus-toms, their economy, would suffer, these would not be looked after if they are merged. The other day, Diwan Chaman Lall was saying about the cultural unity of the area. Culti ral unity between different parts of India is there. Then why should you say that Himachal Pradesh should meirge with Punjab? Culture actually does not know any frontiers. I do wonier about the fallacy of those hon. Members who speak high and loud ab|out the unity of India in one voice and in the same voice they say that if States are reorganised on a linguistic basis, that unity is going to be broken, as if the linguistic States are parts going out of India. Well, those hon. Members who have said that there sho|uld be one unitary Government, there is some logic in it. But if you admit that there should be different States, mat there should be a federal structure then why don't you understand the fall icy of your own arguments? Though you speak about the unity of India, you .ire at the same time afraid of Maharash-trians or Himachal Pradesh, or Manipur, or Tripura, if they remain separate, as if they go out of India. As regards the logic of having a unitary Government, well, I have said that the federal structure in India was evolved after much thought and from jthe experience of the movement for freedom. It is unity in diversity. Tha is the pattern of India. The S.R.C. has referred to the experience in U.S.STL, Yogoslavia, and there is the experiep.ee of China. They have united there but that unity has come as a result of voluntary unity, from the same fueling which, in our independence straggle, united the people of India. If you can enthuse the people of India with the feeling and confidence that you are really trying to remould India on a basis, on a pattern in which there will be no scope for exploitation, where people's life will be bettered and people's livelihood will be secure, then the feeling of dishonesty will not be there .....

MR. DEPUTY CHAIRMAN: It is time.

SHRI S. N. MAZUMDAR: I am closing. There is only one last point. I want to mention and that is about NEFA. I confess, I have not made a thorough study of this question, but there are two aspects to it. There should not be complete segregation from Assam. Even the democratic movement in Assam has demanded it. And it has been complained also, that foreign missionaries are allowed to go there. But people from Assam are not allowed to go there. Well, exploiters should not be allowed to go there and exploit simple, backward people. At the same time, for the development of the NEFA area, those people who will be sent there to administer, they will '• have to be people selected properly so that they do not go there with an air of patronising. They should not, in their enthusiasm for reforms, disturb overnight the pattern of tribal life and culture. Regional autonomy should also be extended there.

Before I conclude. I wish to say that I need not dilate upon our attitude to Visala Andhra. My friends have expressed clearly that we support it. Our attitude to Maharashtrians' claim to Bombay is also clear, as also the fears and apprehensions which are arising in regard to Telengana, or as regards Bombay City. In our opinion, behind the back of all these apprehensions, is the hand of the vested interests. They are afraid that they will be swept away by the popular forces who happen to be strong.

SHRIMATI PUSHPALATA DAS (Assam): Mr. Deputy Chairman, I am

[Shrimati Pushpalata Das.] thankful to you for giving me this opportunity to speak just after Mr. Mazumdar has spoken. I would not have taken part in this debate with my sore throat. Since we are provoked from the other side, I feel, it is my duty to refute the charges levelled against Assam. I feel, Assam and U.P. have nothing to complain as far as the S.R.C. Report is concerned. But when we are provoked I must reply. I want just to-refute their points with their own arguments. I won't add anything new. With their own arguments, I will try to refute their points, within the short time which 1 will get with your permission.

Now, let me tackle Mr. Mazumdar first. Anyhow, he is going away. I request him to wait for a few minutes. No doubt, I agree with him on certain points, but not on all the points. If States are to be reorganised on ling uistic considerations alone, the State of Assam would be divided into 123 small States like the old Greek City States. Will Mr. Mazumdar allow such a thing in a border State like Assam? He charged the Assam Government that it is not doing justice to the mino rities. First, let mete start with a prac tical example. Whet is it that you see in this Council of States, our represen tation in the Council of States? Muha-mmadens in Assam are only twenty three per cent., but we have got here in the Council of States three repre sentatives .....

SHRI S. N. MAZUMDAR: That is only a facade to hide the reality.

SHRI^PUSHPALATA DAS: I will tackle all the points, raised by you and I would rhallenge you to refute my points. Please wait and listen. We have got here three Members from the Muslim community, those who are in a minority. In Assam, women population is less than that of men; yet we have got two ladies—one tribal friend though they are in a minority—and, of course, one from Manipur and Tripura. Now, yesterday, we heard Mr. Thanhlira speaking on behalf of the tribal people. I just want to know whether Mr Thanhlira is a proper representative or Mr. Mazumdar. Mr. Thanhlira said yesterday that they agree with the S.R.C. Report, as far as the inclusion of Tripura is concerned, and also the incorporation of N. E. F. A. with Assam. He said that tribals are in a minority and if N.E.F.A., Tripura and Manipur were merged with Assam, they would be in a majority. So, they want to strengthen their cause, they want to join with Assam. Our memorandum was criticised by many. But what was our memorandum? Many said as a joke that Assamese are not fighters, they do not want to take others' land, because they are timid and that is why they want to keep the status quo. If we want to go to the old history, we can even claim upto Dar-jeeling, and up to Purnea of Bihar which were under the King of Kamrup. But we want to be practical. We do not want to be impractical like the San-rakshan Sabha, or the Assam Jathia Maha Sabha. The Assam Congress and the Assam Government wanted to be very practical. They said we do not want an inch of land from others; neither we want to part with an inch of ours. Jupt like Pandavas and Kau-ravas fighting for an inch of land, we do not want that. The Assam Government and the Assam Congress said we do not want an inch of other's territory. We want to keep the *status* quo. And we are glad that we have got more than that. There is a saying, if you want to grab others' property, you won't get anything. If you want to sacrifice, then you will get everything. So, in the Assam Congress Committee's memorandum, and the Assam Govern ment's memorandum, it was stated that we want to maintain *status quo.* We want you to be just to the border States. We want to be secure. So, whatever we can gain by right, that much we want.

Now, my friend says that there must be referendum. That is. people's will must be ascertained and we should concede to the wishes of the people. 1 accept that challenge. If the wishes ef

the people are to be ascertained let ihem be ascertained not only in Goal-para but in Cooch-Behar, Jalpaiguri, Darjeeling, everywhere. Let people decide whether they want to be With Assam or with West Bengal. I take up that challenge. You know. Sir, 'and many of our friends know, that at the time of the Constituent Assembly, even our Prime Minister was committed that people's wishes should be ascertained—with regard to Cooch-Belhar. But for certain reasons, best known to everyone of us, without informing anyone, without consulting the people, Cooch-Behar was given to West Bengal. We do not quarrel. I sympathise with West Bengal, because it suffered most, and I bow my head to medieval Bengal, to the great men of West Bengal who not only protected the culture of West Bengal but protected the (cultures of the suppressed sister Stjates -also.

When a section of the Bengalis wanted not to recognize Assamese ais a language in the Calcutta University, it was Sir Ashutosh Mukerjee who said that it was 200 years older than Bengali and he recognised Assamese as a language in the Calcutta University. According to Dr. Grierson and Dr.' •Sunithi Kumar Chatterjee—the great authorities in philology, in the whole world—prose literature was wr tten by Lattimer in the West, and by Bbatt sDev from Kamrup in the East. First prose was written by Bhatta De*' of Assam, 550 years back. Why do "you bring all the past history? I do not want to quote past history. Yesterday one hon. Member said that Bengal can claim even Agra, because at the ime of Moghuls, Bengal and Agra were governed by the same king. Then India can claim Afghanistan, because Afganistan was part of India during the days of Mahabharata Can India have a claim on it?

Coming to Goalpara, it is a painful living why that forgotten thing was 'taken up by Mr. Mazumdar. Because ' -you have not got a place, you talk of

•5 RSD6

Goaipara? Let me ask my friend what happened in Bombay and what happened in Goalpara? I throw a challenge, even now to prove all the allegations against Assam. When the Enquiry Committee, appointed by the Congress President came to investigate matters, people revolted against it. but the Assam Provincial Congress Committee was committed to it and they allowed this enquiry to go on in Goalpara. Those people who' had a powerful press in their hands, said all sorts of things against Assam which were utterly .false, because we are docile people; so anything can be said against us. Mr. Mazumdar said that it is the minorities who want protection and he was supported by Shri Bodra and Shri Tompok Singh from Manipur. In our memorandum we have stated that unless the people of Manipur and Tripura are willing, we do not want to force our views on them. Now when the S. R. C. has recommended to merge Tripura with Assam we will welcome them with an open hand, and if they come and merge with us, we will give them all protection. This assurance is not mine—it is the Chief Minister of Assam who has assured that whatever rights they are entitled to under the Constitution, they will get them. Let past history show how martial the Assamese are. Why should there be such things between the Bengalis and the Assamese? There are so many non-Assamese in Assam, but except Bengalis, they are quite friendly with the local people. We always appreciate the Bengali culture. We are proud of West Bengal. Then, why should this bitterness be there? It is a fight between complexes, I can say, because they came with the Britishers to Assam. That is why the local people also have certain suspicions, because they always suffered from a superiority complex. Of course, I can never generalise that all Bengalis are such—only a section of them is creating all these troubles. It was in 1826, that Goalpara came under the British. Then the rest of Assam had not been conquered. For 16 times, the Assamese defended their freedom against the Moghul invader, with the help not only of the oeopto

[Shrimati Pushpalata Das.] of Assam, the hill-tribes, but witl' the help of the King of Manipur and Tri-pura also, and we defended our honour. Aurangzeb failed in his attempts due to this unity: to break this unity certain concessions were given to the Brahmins even with regard to brahmottara property. It is really a story how Mir Jumla and Ram Singh were defeated. So, I do not want to take the time of the House by illustrating these things.

Sir, many people ask us why there is fight between Bengalis and Assamese in Assam? This is just a war between complexes and these must be removed. We sympathise with the refugee problem and it is a problem net only of Assam, Bengal, Orissa or Bihar, it is an all-India problem. It must be tackled on all-India basis and wherever land is available must be given to them. If the climatic conditions of Delhi, Bombay, Madhya Pradesh and ftajasthan suit Bengali officers, why it will not suit the East Bengal refugees, I do not understand.

Sir, the other day some Census figures were given by Shri Ghose. I do not want to go through them as my friend Mr. Ahmed dealt with them. There was the question of the grant of Divani. In 1766, with the grant of the Divani, the district passed into the hands of the East India Company. With the Britishers came Bengalis as clerks, interpreters, lawyers, businessmen, even as zamindars. No zamindar would take a local iran, unless he knew Bengali. So it became a fashion for the local tribal people to call themselves Bengalee. After Independence, when there was a complete demarcation, they had a resolution passed in 1950 that Assamese must be taught to the children because they would have to come into contact with the Assamese Deople.

Coming to the North East Frontiei Agency. I want to touch upon the argument that the North-East Frontier Agency, constitutionally, is under the Ass m Government. The Bar-doloi Co imittee constituted by the-Constituent Assembly said that after ten years, it must be integrated with Assam. But what is the policy that is being followed today? Mr. Tompok Singh said that no one goes to Manipur. I wanted to go there in 1945. I say, I am meek and mild for a revolution yet, I was not allowed to-enter Manipur. When my husband was elected to the Constituent. Assembly, and he wanted to go to Manipur, he was allowed only up to Kohima and to Manipur and that also with much restrictions. I fee) sorry to oay, Sir, that even after independence, whether consciously or unconsciously—I cannot say—the same policy had been followed with regard to N. E. F. A. No one is allowed to enter there, except NEFA officials. Among those officials also, there are few Assamese. I fail to> understand how NEFA is going to be integrated with Assam with this pro ceSs. Is it the way in which we are being gradually integrated? I am gHd that many of my friends have supported the case of Assam, that NEFA,. should be gradually integrated with Assam. The process must be that the Assamese people should be allowed to 'go there, because the NEFA, people do not come direct to Delhi; they -will have to come through the Assam Valley and will have to talk to the Assamese in their own language. Both must learn each others language. Today even Ministers of the Government of Assam are not allowed to go to-NEFA without previous permission. Is. this the way to integrate NEFA with Assam?

The other day, Mr. Nalinaksha Dutt said that there are 17 million acre* of cultivable land .....

MR. DEPUTY CHAIRMAN: You: have taken more minutes.

SHRIMATI PUSHPALATA DAS: Let me conclude just by sayirg one thing. Mr. Mukerjee said yesterday that We must be generous towards: West Bengal and that we are not

generous. We welcomed friends from East Bengal to come and stay in Assam when we had enough land. Now, we cannot afford to be generous at our cost. There are about one lakhs and odd of Bengalis in Goalpara; in Kamrup and Nowgong there are three or four lakhs. But why do they want a particular place forgetting the interests of other Bengalis residing in other parts of Assam? With regard to Bhutan. Sir, the Prime Minister wanted Hhe Assam Government to donate 200 acres of forest land, and just tc k«jep the prestige of the Government of India, the Assam Government allowed those 200 acres to Bhutan. Even now, we are willing to accommodate them provided we have enough la id , for ourselves—for our future gene-a-tion. We only wish that the eeoi o-mic stability and the solidarity I of the border State must be mair.taineu. With these words, I appeal to the House not to be misled by false arguments. We did not intend taking part in the debate, but were forced to take part on certain grounds. Thank you.

BEGAM AIZAZ RASUL: Sir, tor. the last four days, this House has been discussing the Report of States Reorganisation Conimiss-and it is but fit and proper that the representatives of the areas which are virtually affected by this Report should have had an opportunity to express their views. Although i.he surgeon's knife has not been appljed to Uttar Pradesh, there have beten provocations of all kinds and criticisms about the size of this State, and questions as to why it should not pe vivisected. T think that the shoulders of the people of Uttar Pradesh are strong and broad enough to be 11 the burden not only of the administration of this big State, but also lof the criticisms that may be leveHpd against it. But it is only fair that Members from this State should be given an opportunity of putting fc.r-ward their points of view and of **meeting** arguments **that have** been raised in this House and also iii th« Minute of Dissent that has b'^en

written by a very eminent n P.M. member of the Commission,

Sardar Panikar. But before I proceed any further, I would like to pay my tribute to the three eminent members of the Commission.'. They are men much respected in the public life of this country. They are well known for their ability, integrity and independent views. The work that they have done on this Commission deserves our wholehearted gratitude.

I would first like to say thsft I do not agree with the vicious and pernicious principle of linguistic states. It $i_s$ a principle that will give rise to many dangerous trends. In vne words of the Home Minister, "Language is no doubt important; its importance cannot be minimised: it reflects the culture and character of the people, but language can also be a dividing factor." Therefore, when we are working for a united and prosperous India, and are in the middle of our Five Year Plan the tendencies that are bound to arise on a redistribution of the country on a linguistic basis, and the social and economic upneaval that will take place will not, I am afraid, help in the achievement of the principle we have in mind. Problems which had never occurred to people have been raised We have been hearing the acrimonious debatt that has been going on in this House on the future of the States that are either to be cut up or joined to other States. After the very brilliant approach to the problem by the hon. Pt. Govind Ballabh Pant and tnc masterly analysis made by our Prime Minister, I do not think that there can be many people in this House who still agree with the point that India should be divided into small States. It is tc. the benefit and to the prosperity ol India that it should have larger States And from that point of view. I an *very* glad that the Commission has recommended the abolition of the Part B and C States and that in

[Begam Aizaz Rasul.] future there will be only Part A States.

Before I come to the case of U. P., I should like to say that this is the first time in the history of India that a Commission on the question ol reorganisation of States and on the re-allocation of boundaries of this country has been appointed. This is entirely the function of the Executive and they could have easily re-allocated the boundaries and borders of the States, by executive order but it goes to the credit of our democratic Government that it wants to associate itself as much with public opinion as possible and so appointed the States Reorganisation Commission; and it will be on the basis of the recommendations of this Commission's recommendations that the future States of India will be organised.

Sir, turning to U. P., of course tu the uninitiated the arguments given by Dr. Panikkar would have, and ha^e certainly had an appea^ but it is amazing that any one should say that U. P. has a dominant position in the counsels of the nation. It is true that U. P. has the largest population, that U. P. has the largest bloc of Members in the Parliament, but at the same time it is to be remembered that though Congress is the ruling Darty in the country, never once has U. P. functioned as a bloc on any legislative or other measures that have come up in either Houses of Parliament. Sir, it is the functions and not the numbers that determine the composition. Anyone knowing the working of our Government knows that Members do not vote territorially but according to the mandates of the party. The role of party discipline in the actual working of a constitutional position has been very easily and entirely ignored in the note submitted by Dr. Panikkar.

We know our Rajya Sabha enjoys in the Constitution of India practically the same powers as the House of Lords in U. K. Dr. Panikkar has stated in his note that in Bis-marckian Germany Prussia was given less representation in the Reichsart or the House representing the States than she was entitled to on the basis of population. Let me point out for the information of hon. Members thai U. P. has been given much less representation than she was entitled to on the population basis. The average population per seat in the Hajya Sabha is:

| | | |
|---|---|---|
| Part C States . . | 10 lakhs : | 1 Seat |
| Part B States . . | 14 lakhs : | 1 Seat |
| Part A States . . | 18 lakhs : | 1 Seat |

but in the case of U. P. it is 20 lakhs to one seat.

SHRI R. U. AGNIBHOJ: What is the proportion in the Central Cabinet?

BEGAM AIZAZ RASUL: I should like to say that if there is a bigger number of Ministers in the Central Cabinet it is a matter of accident anl not of circumstances.

SHRI JASPAT ROY KAPOOR: Even that is not so.

BEGAM AIZAZ RASUL: I would not like to say anything else because I do not want to hurt the feelings of any hon. Member of this House. 1 would like to continue with my speech.

If U. P. had been granted representation on the basis of population, sne would have a right tb send 63 Members instead of 31 that she has here today. Dr. Panikkar has chosen three countries to illustrate hfs view point as to what should constitute the federal principle, and while he has laid emphasis on the equality of representation in the Rajya Sabha, he has deliberately omitted any reference to the powers enjoyed by the Senate of the U. S. A., the Soviet of Nationalities of the U. S. S. R. or the Reichsart either of Bismarckian Germany or under the Weimar Constitution. Our Rajya Sabha is a revising Chamber with very little powers compared to the House of the People.

SHRI GULSHER AHMED: Only in financial matters, otherwise we are equal.

BEGWVI AIZAZ RASUL: But the Government is not responsible to this House and other powers as giveiji to the Senate of the U. S. A. or to the Soviet of Nationalities of the Soviet Union are not given.

Further, U.P. has an agricultural economy; it has no minerals and no haavy industry. I should like to ask hon. Members that if U.P. had a dominant position not only in India but in! the Cabinet and in Parliament, then we would have seen that there were more industries, heavy industries located in the U.P. Today there is none.

The fact is that because U.P. s a large unit it has been able to Keep up its administration, but if it is split up then at least one part will become non-viable. U.P. needs some outlel for its surplus population as it is overcrowded population. If there is a demand from certain districts of Vindhya Pradesh to join with U.P. then it should not be rejected oni the basis that U.P. is already too big,; but its merits should be considered ^s it will give some much needed minerals to U.P., more space for its population, and please the people of Vindhya Pradesh.

Again, I would like to say that U.P. has never once raised the question of U.P. or non-U.P. personnel either in its' Government or in any other branch of its administrative machinery. At one time—only three or four years ago—five or six heads of departmlents in U.P. were non-U.P. men. They were mostly Bengalis. We have had Vice-Chancellor from outside U.P. We have other officers from outside, but never once has U.P. raised a voice against it. On this it has been truly national.

Sir, I should like to say that the administrative structure of a country is a very delicate mechanism arid if you start breaking it up everywhere then there will be absolute chaos: It is very fortunate that the S.R.C. leaves some areas intact so that they . will not only be able to maintain some stability but will also be able to provide reservoir for helping the Centre and Oiher areas with trained manpower. Sir, as a Member representing India as a whole, I would welcome the division of UP. if it was for the good of the country. But, as I have said, after the speech of the hon. Prime Minister, there is no case at all for the division of U.P. or of any other State. In fact, I would welcome that the whole of South should constitute itself into one big area. That has been suggested by some other hon. Members also. If we had only four or five big regions in the country, that would go a long way towards the strengthening of the country and would be of great help.

Then, Sir, I would just like to say *i* few words about Punjab. There has been much talk about Punjab. And I snow that the people of Punjab feel very strongly about their future. There Is no doubt that geographically, the States of Himachal Pradesh, Punjab and PEPSU are one, and it was only at the time of the merger of the States that Himachal Pradesh was created. But now that there is again this question of redistribution of the boundaries. I think, Punjab should be made into one. }t must be realised that economic consequences in this case must be the predominating principle. It has a purely agricultural economy; it has no minerals and therefore no heavy industry. So it is in the best interests of the Punjabis that there should be one unit. I have great respect for my Sikh friends. They are chivalrous, they are brave and they are self-sacrificing, and I do not think they need have any fear. I hope that saner counsels will prevail, and they will realise that the good of not only their own State, but of the whole country, lies in the formation of one unit as recommended by the majority of **S.R.C.** members.

Sir, the hon. Chairman of the States Reorganisation Commission has ap-

[Begam Aizaz Rasul.] pended a Note on Himachal Pradesh. I am afraid that, with due xespect to him, I do not agree with his allegation that the hill people do not trust the plains people and should have separate homelands. This argument would also then apply to Jharkhand, *nagas* and *kumani.* Sir, hills and mountains are our great defenders, not only from the point of view of invasion from outside, but also from other points of view. There are great rivers which originate in the hills. They flow down into the plains. Therefore, the economy of the hills and the plains is an integrated *economy,* and hence they must be kept as one.

Then, Sir, just one word about Bom bay. Much has been said about Bom bay. I do not think that, I have much right to say anything about it. But I would just like to draw the attention of the hon. Members to the J.V.P. Re port, which says that "it is essentially a cosmopolitan multilingual State, the nerve centre of our trade and com merce, and the biggest window to the outside world. It recommended Greater Bombay to be formed into a separate unit. This proves the national character of the city and the importance it commands. Sir, the S.R.C. recommended the formation of a bilingual State, and it would have been extremely good if the people of' Bombay had accepted that recommendation and had set a concrete example of working in a spirit of cooperation and in the larger interests of the country. I hope saner counsels will prevail among the parties concerned and they will accept that recommendation of the Commission. But if they do not accept the recommendation of the S.R.C, then I hope the decision of the Congress Working Committee will be acceptable to them.

Sir, with these few words, 1 conclude my speech.

SHRI K. SURYANARAYANA (Andhra): Mr. Deputy Chairman, T heartily thank vou for giving me this opportunity to participate in the Marathon debate on a historic matter that is going to undo so many old arrangements and reshape the lives of our countrymen. Let me at the very inception pay my humble tobute to the conscientious work done by the S.R.C. They have ably drawn for us a true picture of what India was, of what India is, and of what India should be in the near future.

It is the peculiar fortune of our generations that it is given to us to be agitators, administrators, builders, planners and consolidators all at the same time. Though this is a difficult combination of duties and responsibilities, we have been proving not only worthy of the trust reposed in us, but also rising up in the estimation of world opinion by doing everything peacefully and democratically.

It is our good fortune that we have at this juncture of history a Prime Minister, whose influence is great, whose authority is unquestioned and in whose judgement all sections have confidence. I pray for his impartial consideration of all questions and for using his uniting influence to bring all people together in order to settle outstanding questions and start working for the nation as a whole.

I am proud *to* belong to a part of India where the people have been pioneers in the matter of agitation for the redrawing of the ir.up of India, giving recognition to different language units. After the formation of ^.he Andhra State, during the last two years of their career as a separate linguistic unit, they have proved how successful a language unit can be a"I how it can add to the prosperity of the unit and strengthen the unity of the country and the security of the Union.

Now that the opportunity for major reorganisation has presented itself to the country, it is but proper that we should set about correcting old mistakes, removing old grievances and

sources of dissatisfaction all over the country. This will pave 'he way **for** the establishment of strong and contented units which will strive to promote the welfare of the unit as well •as o< the nation as a whole. There is now a case for lessening the number of States and reducing the expenditure on general administration. Re-organisation of States involves disintegration and integration. The major disintegration has fallen to the tyt of the present Hyderabad State. It is unfortunate that some ambiguity has been left about the future of T^lugu districts in Hyderabad. Throughout their examination of the rase for Visalandhra, the S.R.C. have undoubtedly displayed their appreciation for the cause of Visalandhra. Their hope is that Visalandhra will be formed very soon and that people will work for it. But the evident hurry with which the concessions given by S.R.C. out of respect for the feelings of certain sections of public opinion in Telangana have been seized upon shows that the people want to kill the spirit behind the grant of concessions and raise an unalterable structure falsifying the hopes of the S.R.CJ

The case for separate Telangana is very weak. It is not in accordance with geographical considerations, linguistic and cultural considerations, and economic, social and historical •currents. Visalandhra is going to solve various problems with , one stroke, and a separate Telangana is .giving rise to all sorts of complications which cannot be easily resolved in future. Formation of a separate! and irrevocable Telangana, if it domes about, will be judged by future historians as a blunder of first magnitude in Indian politics. Formation of Visalandhra will put an end to all sources of emotional dissatisfaction andl will put the Andhras permanently op. the road to soulful and abiding activity It will be one of the very sjtrong pillars supporting the edifice of Indian Union. Some of the Telangana friends say that they have got a surplus budget but it will not remain |so in futv re. .And, of course, there is a feel-

ing in Telangana that the bona *fide* guarantees that were offered by the esent Andhra Government may not be implemented. But their fears are groundless. So, I would request the Government to make a clear promise to the Telangana people about safeguarding the interests of the backward areas, especially in Telangana. Along with this major question, there are a few minor adjustments that have to be made on the borders of Visalandhra. It is the peculiarity of the Telugu region that they have on their borders all around except in the east five language groups.

In the whole S.R.C. reoort the examination of Bellary issue stands out as a true and enduring specimen of the concentrated wisdom of the S.R.C. They have marshalled all arguments and appealed to the responsible public opinion in the country to accept their verdict. The Kolar District where the Andhras are in majority was given to Karnataka and they were asked to agree for giving over Bellary, Siriguppa, Hospet and retaining Mada-kasira of Anantapur in Andhra. It wih be unreasonable **on the** part of anybody to argue against this recom- .endation.

When the members of. the S.R.C. visited the Bellary and Tungabhadra area, the Karnataka people had submitted so many memoranda in different ways. After taking into consideration all their representations, they have decided that the Bellary area including Tungabhadra Project should be given back to the Andhra State and they said specifically in their report, "After very serious consideration they have decided to recommend exclusion of a portion of the present Bellary district along the course of the Tungabhadra from Karnataka and its transfer to the Andhra State." They have not used this kind of strong serious words anywhere in their report.

You know, Sir, that recent[1}- **some** people have started a so-called satya-graha movement iu the Tungahhadra **area. But** it ia </nly a farce and a

tShri K. Suryanarayana.] srage-managed one. The procedure followed by the Mysore Government in allowing the so-called Satyagrahis who do not know the reasons of their movement to go in procession with Congress flags and with drums and trumpets and taking them to the place of law-breaking and bringing them back under arrest.....

MR. DEPUTY CHAIRMAN: Do not make any allegations against a Government which is ■ not represented here?

SHRI K. SURYANARAYANA: If the Government is willing, the movement' can be stopped in three days by suitable action. It is therefore no reflection on the will of the people of the area.

In conclusion I appeal to the Government of India and also to my Mysore friends particularly who are in this House to unhold the recommendations of the S.R.C. which are in the best interests not only of the people of the area concerned but in the national interests and made by eminent persons of undisputed ability and integrity.

Lastly, with regard to the northern boundaries of the present Andhra State, *i.e.* Koraput, Parlakimedi and other places now in the Orissa State ard which were previously in the old Madras State. Everybody knows how these places came to be incorporated in the Orissa State. All the relevant facts were placed before the Commission but I feel that the Commission has not given any proper consideration to the grievances of the Andhras in the Orissa State. So, i appeal to the Government of India to appoint Boundary Commission to go into all the disputes raised in the discussions here and by the people concerned and finalise the matter in consultation with th« Governments concerned. Thank you, Sir.

KAZI KARIMUDDIN: Mr. Deputy Chairman, I congratulate the S.R.C. for the splendid work done by them. I heard the appeal of Begam Aizaz Kasul that tnere snouia oe an extension of U.P. I offer the whole of India to her.

Sir, while praising the work of the S.R.C. report, I am convinced that it is a bundle of contradictions. When the Commission started its work, three or four principles had been laid down by them:

(i) preservation and strengthing. of the unity and security f of India; (ii) linguistic and cultural homogeneity; (iii) financial, economic and administrative considerations, and

(iv) successful working of the national plan.

While working further, they had laid down the following:

(i) composite State does not create homogeneity; (ii) larger States better than smalL

(iii) it should not be against the wishes of the people.

While travelling from one end of the country to the other, they had forgotten all these principles. When they came to Bombay, all these principles were forgotten and they say 'that the likely psychological dissatisfaction of the Gujarati and other communities* in the event of Greater Bombay forming part of Maharashtra, may be very great.' So Bombay was denied to-Maharashtra. The reason is the psychological dissatisfaction of the Gujarati people. That is mentioned in the report itself.

Then, when they come to Vidarbha,. all these basic considerations which they had laid down as basic factors had been forgotten, and what are the grounds on which Vidarbha was to be formed? The importance of Nagpur will dwindle down. The second point raised was that tenancy laws will have to be remodelled. It is humanly impossible to remodel tenancy laws? The Commission thinks that Bombay has framed better laws for tenants and that such laws do not exist in Vidarbha. That is another ground. The

third ground is that, if it is linked wi th United Maharashtra, there is the clanger of communalism being introduced into the body politic. My frierd, Mr. Dangre, has delivered a very nice speech in this House. I know that be is a very good mass speaker. He hljjn-self admitted that he is not a parliamentarian. He said that he was Die-pared for any referendum. He said that 90 to 95 per cent, of the people of the area are going to vote for Vidarbha. It is very surprising to find that 90 tier cent, of the Members of Parliament who have been elected to this House and the other House all stand solidly for united Maharashtra, while according to him, 95 per cent, of the people of the area stand for Vidarbha. Mr. Dangre is a political speculator and may do very well on the Bombay Stock Exchange, but as far as his figures are concerned, they are easily disproved. There is one seat vacant now which has been created by the election of Mr. Bri.ilal Biyani bei *ig* invalidated. It is my challenge to Mr. Dangre. Let him not take a Congress ticket and let him stand on the issue of united Maharashtra *versus* Vidarbha. Mr. Dangre has forgotten what is Vidarbha and what is Nagpur. He has always been thinking that Vidarbha is Nagpur and Nagpur is Vidarbha. Tne long agitation that was there from the year 1905 onwards was about the four districts of Berar and not about the four districts of Nagpur, because Ber&r has been always a pawn in the political chess board. We were thrown into the hands of the Nizam. The Nizam gave these four-districts to the Briti;h, and now these four districts are linked with Nagpur, with a population pf only 70 lakhs of people and it 'is sought to be formed as Vidarbr|a. Therefore my submission is that the formation of Vidarbha, the division of the Marathi people from United Maharashtra is most unjust, is mcjst inequitable and my friend Mr. Dangjre has said that there is an allegation that Marwaris and Komuttis are agitating for Vidarbha. I only say the majority of those leaders who are agitating for the establishment of Vidarbha are non-Marathi speaking people. It is my challenge and that challenge has to be met by anybody. The persons in Berar who are agitating for Vidarbha are some of the Muslims, Gujaratis and Marwaris. The majority of the Marathas who live there stand solidly for a United Maharashtra. This is the position and it will be clear if an election is held in Vidarbha on that issue we are sure to succeed. What is the effect of the recommendations of the S.R.C. report? The recommendation of the S.R.C. report to establish a bi-lingual State of Bombay is in the interest of capitalists, and industrialists of Bombay and Gujarat. Exclusion of Vidarbha is in order to outbalance Maharashtra as against Bombay and Gujarat. The establishment of a City State of Bombay is for the continuance of the capitalist system of Bombay and Gujarat. Are these the considerations on the basis of which you say, Berar is to be established as a Vidarbha State? My submission is that as long as Madras and Calcutta are not declared as City States, it is impossible for anybody to contemplate that the City of Bombay could be a City State. Why not Hyderabad which predominantly has a distinct culture and language? 48 per cent. Muslims inhabit that place. Why a City State of Hyderabad is not made? Because it is inside Telangana, because it is inside Vishalandhra. Look at the map of Bombay. It is situated in the heart of United Maharashtra. Then our stand in regard to Goa is that it is geographically a part of India. Now if that is the stand which cannot be disputed by anybody except America, is not Bombay part of United Maharashtra? Simply because the capitalists of Gujarat have built their factories there, therefore the City State of Bombay is to be created in the interests of those people. Can English tea planters of Assam establish an English City State in Assam? Can the American industrial companies settle down in India again and create an American town in India? This is

[Kazi Karimuddin.] the fallacy under which "the S.R.C. was working. The establishment of a City State of Bombay will be monumental and historical insult to Maharashtra. That is my contention. I am not a Maratha. If Marathas may be accused of communal spirit, I am a Muslim living in Vidarbha. I know the intensity of the feelings of Marathas. Although some Muslims think that the percentage of their population will decrease in Maharashtra and bigger Maharashtrians will be ruinous to them, I want the Muslims to forget that the downfall of the Moghul Empire was brought about by the Marathas. I want the Marathas to forget the battle of Panipat where they were crushed by Muslims. I want the Hindus and Muslims of that area to work for the establishment of a United Maharashtra forgetting their past history. Let us share the joys and griefs and aspirations and march onwards in a secular spirit. Let us share the joys and griefs and be one with them particularly in view of the fact that Aurangzeb is buried in Maharashtra and Sivaji also lived there. Removal of the historical conflict will be to the lasting good of the Muslims and they must realise it.

Now Mr. Mazumdar, while speaking on Kishanganj said that Mr. Jafar Imam's speech was objectionable and that the communal bogey is being raised. I will read some of the speeches of the Bengal M.L.As. who are creating a communal bogey.

SHRI S. N. MAZUMDAR: We don't support them.

KAZI KARIMUDDIN: Sjt. Sudhir Chandra Ray Choudhury said:

> "Communal disturbance in Noa-khali did not have any repercussion in Calcutta.. It had a great repercussion in Bihar where Muslims I were massacred on a very large scale by the Biharees."

Is this not a communal bogey that is being raised by the Bengal M.L.As.?

SHRI S. N. MAZUMDAR: Not by all Bengalis. Say 'some'.

KAZI KARIMUDDIN: Yes, some. Not only this. When the Bengalis are claiming Kishanganj on the ground that they want a corridor, it is just like Hitler claiming corridor from Poland for going to Prussia. This demand is untenable. It is anti-national because *thfefy* is a national high-way and it is under the control of the Central Government. Now unless Bengal is dreaming of an independent State, this demand is impossible. Now what is the attitude of Bengalis if this part is not given? I will read from the speech:

> "Shri Atulya Ghosh, the Congress Chief, inspired us when he said that he would do his best to get the lost territories back to Bengal. If necessary, he promis^erf to march to Bihar." *7 fT-'*

Not only that. Dr. Hirendra Kumar Chatterji said:

> "In the first Act (of the drama enacted by the West Bengal Pradesh Congress Committee and the West Bengal Government) we find the valiant knight the President of the West Bengal Provincial Congress Committee, issuing marching orders to his non-violent Army to go to Bihar by crossing the frontier like Napolean's expedition over the Alps."

SHRI S. N. MAZUMDAR: That shows that the claim of the Chief of West Bengal Congress .....

KAZI KARIMUDDIN: It shows that Bengalis are dreaming of an independent State because they want a corridor or approach between North and Soulh. It is not a new idea. At the time of the Partition of Bengal Sarat Bose and Fazl-ul-Huq and Suhra-wardy were talking of a Sovereign State of Bengal. It is in that connection that they want a corridor. Therefore my submission is that on

that ground, corridor cannot be allowed to them.

My friend Mr. Mazumdar said that a communal bogey has been raised. Now you will see that the Jamiat-ul-"Ulema Conference held in Calcutta in 1955 has said that lakhs of Muslims •who are residents of Calcutta and Bengal are homeless. They have not been rehabilitated in spite of the fact that they have not gone and Dr. B. C. Roy said in the course of his speech that Kishanganj and all these territories are required T)y them for rehabilitating the refugees and now when the Commission has said in the report that it is impossible to rehabilitate the refugees there and that the culture and language of, the Mussalmans will be destroyed if this is done, they say that as far as possible, it will not be done. This plea is also untenable. The Commission has said that there is no space and the position is this that there was more land available in the border districts of West Bengal than in Manbhum and other parts of Bihar. Shri Megh Nath Saha, President of the East Bengal Refugees' Association has publicly declared that there is enough land available in Bengal and there is no scope in Bihar for the settlement of refugees. He is the President of the East Bengal Refugees' Association who has made this statement. I submit that if land is available there, if refugees can be settled in Bengal, s why do they want to acquire lands from Bihar against the wishes of the people? From the Communist side it has been argued on several occasions that nothing shauld be done against the wishes of the people and the people's representatives should be heard. Now it is my challenge to any Communist or anybody from Bengal that, let them have a referendum and they will not get 3 per cent, of votes in the Kishanganj area.

SHM S. N. MAZUMDAR: Why dis tort the Communist stand. We iiave said clearly.....

, KAZI KARIMUDDIN: Therefore I say that the claim of Bengal over Kishanganj is nothing but to have a corridor between North and South when there is a national highway.

*(Interruption from Shri S. N. Mazumdar)*

Mr. Mazumdar, you have spoken already. Therefore when it is the considered opinion of the Jamiat-ul-Ulema people who have given facts and figures that lakhs of people who are residents of Bengal are homeless and their houses and properties have been taken aWay by the refugees, now do you not think that people living in that area are apprehensive of their future? First of all, you should convince and ensure safety to the people who are residents of that place. Secondly, it has been stated by' the Members of the Commission that there is no accommodation there. When there is no accommodation, when you declare that no refugees will be settled down there as far as possible, then why you want that area of Kishanganj? What is the idea behind the intended acquisition at all? Therefore my submission is that the Bengalis' demand in regard to Kishanganj is most unjustifiable and it. cannot be supported on any popular ground.

My hon. friend Mr. Mazumdar said that the population in the areas which are to be acquired or rather recommended to be given to Bengal is Bengali-speaking.

SHRI S. N. MAZUMDAR: No, I have not said that.

- KAZI KARIMUDDIN: May be some other speaker, probably Dr. Mookerji.

SHRI S. N. MAZUMDAR: Let not the hon. Member confuse between me and Dr. Mookerji.

KAZI KARIMUDDIN: ' But that is not a fact, for in Kishanganj 97 per cent, of the people speak Hindi or Urdu and only 3 per cent, speak Bengali. If this contention is correct, how can you give this area against the

[Kazi Karimuddin.] wishes of the people? How can you do it? There is absolutely no justification for that. Therefore, my submission is that the S.R.C. has blundered in respect of Bombay, Vidarbha and Bihar. Look at the map. All the States are linguistic. But here lingu-ism is being discarded. Why? Because they want to make an exception in the case of Bombay. Why is that? Because of the capitalists in Bombay, because of the Gujarati capital invested there. My submission is that we should have a united Maharashtra with the city of Bombay, and including Vidarbha and the portion referred to as Kishanganj should not be given to Bengal.

THE VICE-CHAIRMAN (SHRI H. C. MATHTJR): Shri R. C. Gupta? He is not here. Then Dr. P. C. Mitra.

DR. P. C. MITRA (Bihar): Mr. Vice-Chairman, this Commission was appointed to implement the Resolution adopted by the Indian National Congress held in 1920 at Nagpur which was moved by the Father of the Nation, Mahatma Gandhi, as well as to fulfil the aspirations of the whole nation, for the formation of provinces . on a linguistic basis. Subsequent to that Resolution, three committees were appointed one after another, *viz.,* the Nehru Committee, the Dar Committee and the J.V.P. Committee.

The Nehru Committee recommended the formation of Provinces on a linguistic basis, but the Dar Committee and the J.V.P. Committee recommended, along with the linguistic basis, some other factors also and laid emphasis on them. This made a simple matter a complex one and the present discontent is the outcome of that. Had the S.R.C. recommended only the linguistic basis, there would have been no discontent. The Report of the S.R.C. has produced great horror throughout the length and breadth of the country, even among \hose who are benefited.

Now I come to the case regarding the Bihar and Beneal dispute. The States Reorganisation Commission Report suggests the amalgamation of Pu-rulia sub-district, although Purulia is the headquarter of Manbhum district, *minus* the Chas revenue thana and this, in my opinion, is inconsistent and self-contradictory and I say so for the following reasons. Sir, the Commission recognised that the demand for a separate State of Jharkhand, to be formed by separating Chotanagpur from Bihar, would affect the entire economy of Bihar and upset the balance between agriculture and industry. Yet, in the same breath, they have recommended the transfer of Purulia sub-district of Manbhum to West Bengal.

The Commission has rejected the demand of West Bengal for Santal Pargana, on the ground that Bihar in that case would lose the Rajmahal coal fields, but I regret to say, Sir, that in the case of the transfer of Purulia, they have overlooked such considerations though there are more coal fields there.

The Commission rejected the demand for some portion of Purnia district by West Bengal on the score of high density of population, but in Manbhum Sadar sub-division the density of population is 552 per sq. mile and in Bankura in West Bengal which is contiguous to Sadar sub-division of Manbhum Purulia it is 498 per sq. mile. The Commission has recommended the transfer of Bihar's territory to enable West Bengal to have control over catchment areas of rivers like Kusai and Ajoy, which are flowing into West Bengal. But this strikes me as a wonderful recommendation. What about the catchment areas of the Subernarekha river whose origin is in Ranchi district and which produces havoc every year in the district of Balasore in Orissa State? Then, on the same basis, may I ask whether Orissa in order to have control over the catchment areas of this river can claim Ranchi district?

The Commission has laid down that in a democracy, the wishes of the-

people of even a small area are entitled to the fullest consideration. Accordingly they recommended the transfer of four taluks of Travancorle-Cochin to Madras.

The Commission respected the pea- j pie's wishes in the matter of the Kar-natak State and in proposing the disintegration of Hyderabad.

However, the Commission does not recommend the unification of Telai-gana with Andhra on the same ground. They do not disturb the present boundaries between Andhra and Madras in the absence of an agreement. They transferred the fi/e Marathi-speaking districts of Hyderabad to Bombay, in accordance wi|th the wishes of the people. But these considerations, while being applicable to other States, have been absolutely ignored in the case of Bihar. The people of Manbhum Sadar ajid Kishanganj have been ignored, Although the wishes of these people have been demonstrated beyond doubt.

Sir, in Manbhum Sadar there is horror over the proposed transfer Therefore, I would appeal to the higjh- ; power committee recently appointed j by the Congress Working Committee : to reconsider the case of Bihar. Bihar wants justice.

Let me remind the House, Sir, that in 1905, Lord Curzon made the partition of Bengal against the wishes of the people of Bengal, but as we all know, it was nullified by the determination of the people of Bengal and Bihar, in 1911.

SHRI D. Y. PA WAR (Bombay): Sir, the States Reorganisation Commission have done a good thing in deducing the number of States to sixteen. Further they have formed the States on a linguistic basis, except the State of Bombay. I would like to draw the attention of the House to paragraphs 117, 119 and 131 of the Report and also quote paragraph 134 vhich reads as follows:

> Finally, 'it is contended that the urge for linguistic States has now gone deep down into the minds of the masses and a refusal to create such States at'this stage would lead to a widespread sense of frustration which might have very grave consequences."

But having agreed to this, they have totally ignored the formation of Sam-yukta Maharashtra. Why? Because the S.R.C. feels that Bombay city which is Maharashtrian, if merged into Maharashtra might hurt the interests of a few politicians and the capitalists. But for a moment they did not think of the feelings of the 30 million people. They thought that these simple, poor and honest Maha-rashtrians would keep quiet, even if insulted. But, Sir, Maharashtrians may be poor, but they will not take an insult. The Commission recom-mends the reorganisation of the State of Bombay. The arguments that it adopts are amazing in their variety. It feels that what is being recommended is the continuation of the existing State of Bombay. The present State of Bombay is trilingual and it is proposed to be made bilingual by the transfer of the Kannada-speaking districts to the proposed State of Karna-taka and the inclusion of the adjoining three units of Kutch, Saurashtra and the Marathi-speaking districts of Hyderabad. But this will substantially change the boundaries of the existing Bombay State. For one thing, they would get all the Gujarati-speaking areas together. But when it came to the Marathi-speaking areas, they recommend the formation of a separate State of Vidarbha. Personally, I think this was a trump card which they kept in their hand. When the Maharashtrians made a demand for Samyukta Maharashtra with Bombay city, they say that it is not possible for the Maharashtrians to get Bombay city; if they at all want Samyukta Maharashtra, it could be formed with the inclusion of Vidarbha and that they would persuade Vidarbha to join Samyukta Maharashtra. 43 per cent, of the population of

[Shri D. Y. Pa war.]

about 30 lakhs in Bombay are Maharashtrians who will be doomed to a life of servitude by the 54,000 capitalists of various nature living in the city if a separate City State of Bombay is formed. It would not do to belittle the contribu tion of Maharashtrians in the struggle for freedom. The Maharashtrians have been sacrificing their all to se cure the independence of the country since at least the 17th century when North India lay prostrate under the Moghuls. At that time, it was the Maharashtrians who protected, pre served and promoted the ancient cul ture of the motherland. Sir, the dis tricts of Colaba, Thana and Ratnagiri which surround Bombay are part of Maharashtra and are solely dependent on the city. The Maharashtrian work ers working in the city of Bombay are also dependent on the city. Then, how can Bombay be separated from the Maharashtrians? Geographically, Bombay city is part of Maharashtra, historically, it was part of Maha rashtra. Then, would you, for the interested few, not give the Maharashtrians their legitimate demand? Sir, why not give with grace what cannot be retained by force? The States of Maha Gujarat and Samyukta Maharashtra are likely to be formed. A few days back a deputation came to Delhi regarding a small district in the Bombay State. That is called Dang district. The population of that district is 45,000 and the area is 700 square miles. It is on the borders of Maharashtra. 99 per cent, of the population speaks Marathi. Their customs, the way of living and everything is Maharash-trian. The balance one per cent, of population comprises of friends froVn Gujarat who are there as contractors because thte district is full of rich forests. These people feel that if these rich forests go to Maharashtra, they will lose quite a lot; and only these few, who ignore the local labour and bring in labour from outside, demand the inclusion of Dang in Gujarat. I feel that this demand of theirs, the demand for the inclusion of Dang in Maha Gujarat, is **most** fantastic. I feel that our demand **for** Samyukta Maharashtra with Bombay city as the capital is most legitimate The proposals of the S.R.C. are not acceptable to the Maharashtrians.

**श्री कन्हैयालाल दाँ० बैद्य :** उपसभाध्यक्ष महोदय, जब माननीय सदस्य श्री देवगिरिकर अपना भाषण कर रहे थे तो मैंने उन्हें टोकते हुये एक वाक्य कहा था, "They are all dead." सब से पहले मैं समझता हूं कि उसके सम्बन्ध में सदन को अपनी स्थिति स्पष्ट कर दूं। जब माननीय देवगिरिकर जी अपने पक्ष के समर्थन में महात्मा गांधी, पंडित मोतीलाल नेहरू और सदन के चेयरमैन डा० राधाकृष्णन जी की लिखी हुई बातों का उल्लेख कर रहे थे तो मेरे यह कहने का आशय यह था कि यदि महात्मा जी आदि जीवित होते तो आज की परिस्थितियों को देखते हुये उन्होंने उस समय जो राय दी थी उसको निश्चित रूप से बदल देते। इस सदन के सामने अपने विचार रखते हुए हमारे गृह मंत्री माननीय पंत जी ने भी स्पष्ट शब्दों में कहा था कि भाषावार प्रान्त रचना के सम्बन्ध में बाद में महात्मा जी ने अपने विचारों में परिवर्तन किया था। मेरे कहने का जो आशय था वह यह था। मेरा यह आशय नहीं था कि जिन लोगों ने इस देश की स्वतंत्रता के लिये अपना सारा जीवन होम कर दिया था वे मर गये हैं। वे आज भी जीवित हैं और उनकी जो स्पिरिट है, उनकी जो आत्मा है वह सदा जीवित रहने वाली है और युगों तक प्रेरणा देने वाली है।

मैं माननीय देवगिरिकर जी से और दूसरे सब मित्रों से कहना चाहता हूं कि न केवल यह देश बल्कि सारा संसार आज जिस महान व्यक्ति से प्रकाश पा रहा है, जिससे शांति का संदेश ले रहा है, जो कि माननीय देवगिरिकर जी के कथनानुसार इस देश की नाव को चला रहे हैं और संसार जिनसे रोशनी पाता है उस महान नेता, अपने प्रधान मंत्री, पंडित जवाहरलाल जी के सम्बन्ध में मैं यह नहीं समझता कि वह इस

छोटे से बम्बई प्रान्त के मामूली से झगड़े को निपटाने की क्षमता नहीं रखते। यदि वास्तव में वे जितनी लॉयलिटी से उनकी बात पर विश्वास करने के लिये अपने विचार व्यक्त करते हैं वह सच हैं---और मैं इसमें कोई शक नहीं करता कि वे लॉयल नहीं हैं---तो मैं समझता हूं कि महाराष्ट्र के लोगों को बम्बई के प्रश्न को पंडित जी के हाथों में छोड़ देना चाहिये और उससे उनको कोई नुकसान होने वाला नहीं है।

जहां तक एस० आर० सी० रिपोर्ट का प्रश्न है मैं संक्षेप में कुछ बातें कहूंगा क्योंकि समय अधिक नहीं है और अधिक समय नहीं होने के कारण से मैं ज्यादा लम्बे वाद-विवाद में नहीं उतर सकता हूं। जहां तक इस सारी कमीशन की रिपोर्ट का प्रश्न है मैं उसे एक ऐतिहासिक एवं क्रांतिकारी कदम मानता हूं। यह बात ठीक है कि जो प्रतिक्रियावाद के मोर्चों को ला कर के कुछ सोचते और विचारते हैं, वे इतिहास को कुछ दूसरे रूप में देखते हैं। यदि हम इस देश के इतिहास को देखें तो हमें यह कहने के लिये विवश होना पड़ता है कि इस देश के कुछ लोगों ने यह अपना एक व्यवसाय बना रखा था, एक पेशा बना रखा था कि वे इस देश के ऊपर राज्य करें। मैं उनको यह कहना चाहता हूं कि देश स्वतंत्र हो चुका है और अब वह मनोवृत्ति देश के अंदर नहीं चल सकती है। उन लोगों को अपने दिमागों को ठीक करना चाहिए। अब वे दिन नहीं रहे कि जनता के ऊपर मनमानी से शासन किया जा सके। इस देश की स्वतंत्रता को लाने में राष्ट्रपिता महात्मा जी ने जो कुछ किया उसके बाद हमें क्या देखने को नहीं मिला। देश के अंदर स्वतंत्रता प्राप्ति के बाद भी जो प्रतिक्रियावादी ताकतें थीं उन्होंने इस देश की जनता के साथ खून की होलियां खेलीं। इन लोगों ने मिल कर ऐसे एक व्यक्ति को आगे किया जिसने महात्मा जी की हत्या की। सदन को यह मालूम होना चाहिए कि उस दिन जिस दिन महात्मा गान्धी मारे गए, उनके पहले मध्य भारत में लोगों ने कहा, आज महत्वपूर्ण समाचार रेडियो पर आने वाला है और जब उनकी मृत्यु का समाचार आया तब उन्होंने खुशियां मनाईं और मिठाइयां बांटी। इससे आप समझ सकते हैं कि देश के सदर वे तत्व हैं जो उसके अन्दर इस प्रकार की स्थितियां निर्माण करते रहे हैं। वे तत्व यहां पंडित जी की हत्या करने के लिए आज भी साजिशें करते हैं। मैं जिस प्रान्त की चर्चा करता हूं वहां ऐसे तत्व रहे हैं और उन तत्वों ने मिल कर इस देश की प्रगति में रोड़ा अटकाने का प्रयत्न किया है। इतिहास इस बात का साक्षी है। पार्ट बी और सी स्टेट्स के अंदर उपद्रव होते हैं और ला एंड आर्डर को तोड़ा जाता है, मानसिंह और भूपत जैसे डाकुओं को उन तत्वों का आश्रय मिलता था, उनके उपद्रवों से जनता त्रस्त हो कर त्राहिमाम् त्राहिमाम् पुकारती रही है। वे लोग इस लोकतंत्रीय सरकार को चैलेंज करते हैं। यू० पी० में जो ला एंड आर्डर का प्रॉब्लम है वह उन लोगों की करतूत है जिनकी जमींदारियां छीन ली गई हैं, उन्हीं लोगों द्वारा ला एंड आर्डर तोड़ने की परिस्थितियों का निर्माण किया जाता है। क्यों ऐसा होता है कि भूपत डाकू भाग निकलता है और जिस दिन सरकार सचेष्ट होती है और भावनगर महाराजा के एक भाई को जब गिरफ्तार किया जाता है और दूसरी परिस्थितियां होती हैं तब उसके बाद ही वहां स्थिति सुधर जाती है? जाम साहब ने शिकायत की है, अभी हाल अहमदाबाद में, कि यह बड़ी विचित्र सी बात है कि राजप्रमुख प्रथा को समाप्त किया जा रहा है। मैं नहीं समझता जाम साहब को शिकायत करने का क्या हक है। शिकायत करने का हक तो उन लोगों को हो सकता है जिन लोगों ने देश की स्वाधीनता के लिए कुछ किया---सच्चा त्याग किया, सच्ची कुर्बानियां कीं। स्वतंत्रता के आन्दोलन का पिछला इतिहास अंगरेजों के समय से देश के सामने है और सन् १९४२ का क्रान्तिकारी आंदोलन भी हमारे सामने है। जिस दिन बम्बई में पंडित जी ने और महात्मा जी ने अंगरेजों के विरुद्ध "करो या मरो" के आंदोलन का श्रीगणेश किया था उस दिन महात्मा जी ने मांग की थी कि हमारे देश के अंदर हमारे राजा और महाराजा यदि अपने देश

6 P.M.

[श्री कन्हैयालाल दो० वैद्य]

के प्रांत वफादार हैं, तो वे अंगरेजों से स्पष्ट शब्दों में कह दें कि हमारा आपके साथ सार्वभौमिकता का कोई सम्बन्ध नहीं रह जाता है, अब तो सार्वभौमिकता जनता में निहित है, किन्तु देश की जनता ने यह देखा कि इन राजाओं और महाराजाओं ने, चाहे वह छोटे राज्यों के हों चाहे बड़े राज्यों के हों, जब इस प्रकार की मांग सुनी तो जनता पर लाठियां और गोलियां चलाईं और रियासती नेताओं को जेलों में बन्द कर दिया।

यह ठीक बात है कि देश के अंदर ऐसी परिस्थितियां थीं जिनके कारण देश के एकीकरण की समस्या को हल करने के लिए पार्ट बी और सी राज्यों का निर्माण किया गया, लेकिन वह कोई अंतिम व्यवस्था नहीं थी। अंतिम व्यवस्था लाने के लिए आज सरकार सचेष्ट है। एस० आर० सी० की रिकमेंडेशन्स को आप देखें, उसमें उन्होंने इस बात को स्पष्ट रूप में लिखा है कि हमको इन प्रान्तों का पुनर्निर्माण इसलिए करना है ताकि जो लोग सत्ता को हथिया कर वहां अपना अड्डा जमाना चाहते हैं वे स्थापित हितों के लोग, उसमें सफल न हो सकें। मैं समझता हूं कि इस वक्त बहुत उपयुक्त समय है कि हम प्रान्तों की रचना का जो प्रश्न है उसको हल कर लें। कई लोगों ने कहा कि उनके राज्य को ५ वर्ष के लिए उसी स्थिति में बने रहने देते। हमें यह देखकर हैरानी हुई क्योंकि पार्ट सी के राज्यों के विषय में संविधान में बिलकुल स्पष्ट लिखा है कि उनकी राय को लेने की कोई आवश्यकता नहीं, लेकिन फिर भी उनको मौका दिया गया। छोटे से छोटे पार्ट सी स्टेट के चीफ मिनिस्टर ने अपने विचारों में यह कहा है कि हमें बने रहने दो, क्योंकि हमारे राज्य की प्रगति में बाधा पड़ेगी, लेकिन उनको यह नहीं मालूम है कि जो कुछ भी प्रगति इन राज्यों में हो रही है वह हमारी केन्द्रीय सरकार और जनता की वजह से हो रही है। मैं नहीं समझता कि देश की सारी प्रगति के लिए जो केन्द्र से पंचवर्षीय योजना के अन्तर्गत करोड़ों रुपया दिया जायगा और उसमें जो सफलता का श्रेय है उसके लिए कहां तक हमारे पार्ट सी के चीफ मिनिस्टरों के ऊपर जिम्मेदारी आती है। जब-जब मौके आए हैं सदन के सामने ये बातें आती रही हैं कि पार्ट बी और सी स्टेट्स को सहायता देने के विषय में सरकार ने एक कमीशन नियुक्त किया था। उस कमीशन ने अपनी सिफारिशें कीं और पार्ट बी और सी राज्यों को सहायताएं दिलाईं तब जाकर उनका बजट संतुलित बना और उनके काम हुए। लेकिन पार्ट बी और सी राज्यों की इस प्रकार की वर्तमान स्थितियों को देखते हुए सरकार को यह एक बड़ा निर्णय करना पड़ा और कमीशन की नियुक्ति करके राज्यों के पुनर्गठन के प्रश्न को लेकर रिपोर्ट तैयार की और उसे देश के सामने रखा। कमीशन ने जिस प्रकार से अपनी रिपोर्ट के द्वारा विचार रखे हैं उससे भिन्न-भिन्न प्रकार की प्रतिक्रियाएं हुई हैं।

कुछ लोगों ने इस कमीशन के विषय में यहां तक कहने की धृष्टता भी की है कि यह तो देश के लिए एक अशान्ति की स्थिति का निर्माण करने वाला कार्य हुआ है जिसके कारण भी बहुत कुछ अशान्ति मच गई। तो ये अशान्ति पैदा करने वाले और लड़ने वाले लोग कौन हैं? ये लोग वही हैं जो स्थापित हितों को ले कर बैठ गए हैं। कमीशन ने भी लिखा है कि देश के प्रति जिनकी लॉयलटी नहीं है वे तत्व चाहते हैं कि यह स्थिति हो। आपको घटनाओं का क्रम मालूम होना चाहिए कि स्वतंत्रता प्राप्ति के बाद प्रतिक्रियावादी लोगों ने किस प्रकार साजिशें कीं और जनतन्त्र के कामों में बाधा डाली। उन्होंने ऐलान यह किया कि डिमांक्रेसी के जिन तरीकों से जनता ने या कांग्रेस ने सफलता हासिल की है हम भी उन तरीकों से सत्ता हासिल करेंगे। लेकिन उनका तरीका बड़ा विचित्र था, वह यह कि हत्याएं कीं गईं, गांव जलाये गये, डाके डाले गये, जनता को आतंकित किया गया। ला एंड आर्डर को तोड़ना उनके कार्यक्रम का एक अंग रहा है। वे चाहते हैं कि आज भी इस देश के अंदर अराजकता की स्थिति का निर्माण हो। वे सोचने लगते हैं कि

फिर से हम राज्य करने वाले होंगे । इन लोगों ने देश के करोड़ों लोगों के भाग्य को बिलकुल अन्धकारमय बनाना चाहा है । इन्होंने जनतंत्र के नाम पर कई कलंकपूर्ण कार्य किए हैं ।

कल कैप्टेन अवधेश प्रताप सिंह ने बहुत बातें देश के भले के लिए बताई, लेकिन उन्होंने वे बातें नहीं बताई जिनके बारे में विन्ध्य प्रदेश की एसेम्बली की प्रोसीडिंग्स के पन्ने के पन्ने उनके राज्य की व्यवस्था के बारे में भरे पड़े हैं । क्या कलंकपूर्ण कृत्य वहां नहीं हुए । असेम्बली के अंदर गुंडे घुस गए और वहां ऐसा काम हुआ जो देश की असेम्बली के अंदर ही नहीं बल्कि देश की पार्लियामेंटरी लाइफ के लिए एक कलंकपूर्ण कार्य है । मुझे अपने मित्र से ऐसे कृत्यों के प्रति दो शब्द धिक्कार के निकलने की आशा थी, परन्तु मुझे निराशा हुई ।

**कैप्टेन अवधेश प्रताप सिंह** (विन्ध्य प्रदेश) : मुझे कहने को समय ही नहीं मिला । मैं इस सम्बन्ध में बहुत कुछ कहना चाहता था, लेकिन मौका नहीं मिला ।

THE VICE-CHAIRMAN (SHRI H. C. MATHUR): It is time.

**श्री कन्हैयालाल वैद्य** : अच्छी बात है, कम से कम इस चीज को हमारे अवधेश प्रताप जी अनुभव तो करते हैं । तो मैं यह कहना चाहता हूं कि विन्ध्य प्रदेश की असेम्बली के अंदर उन प्रतिक्रियावादी तत्वों के बारे में बहुत सारी चर्चाएं हुई हैं और स्पष्ट रूप में उनको धिक्कारा गया है जिन्होंने गुंडों के जरिये से इस तरह की स्थिति का निर्माण किया ।

इसलिए जहां हम जनतंत्र की बातें करते हैं वहां हमें देश के हित का ध्यान भी रखना चाहिए । राज्यों के पुनर्गठन के प्रश्न को लेते समय कमीशन के सामने वे सारे प्रश्न आए हैं । जहां तक यू० पी० का प्रश्न है, पंडित जी ने स्वयं अपने भाषणों में कहा है कि अगर देश की भलाई के लिए यू० पी० के दो नहीं चार टुकड़े भी होते हैं तो कर देने चाहिए । जहां तक माननीय पंत जी का सवाल है, मैंने स्वयं उनसे ललितपुर डिविजन के बारे में चर्चा की थी और उनके हाथ में वहां की जनता का एक स्मरण-पत्र रखा था जिस पर उन्होंने कहा था कि जनता अगर चाहे तो हम ललितपुर को मध्य प्रदेश में मिला देने के लिए निर्णय कर लेंगे । मैं यह बात नहीं मानता कि हमारे देश के नेता किसी प्रकार भी जनता के हित के प्रश्न का निर्णय करने में संकोच करेंगे । राज्य पुनर्गठन आयोग ने विन्ध्य प्रदेश, मध्य भारत और भोपाल को मिलाकर मध्य प्रदेश प्रान्त बनाने का जो सुझाव दिया है, वह देश के हित में है और उससे देश का कल्याण ही होने वाला है । विंध्य प्रदेश की विधान सभा में भोपाल के सम्बन्ध में, वहां के पालिटिक्स के सम्बन्ध में कई तरह की बातें कही गई, संयुक्त बयान निकाले गये, जिन पर केन्द्रीय सरकार को बड़ी सतर्कता के साथ ध्यान देना होगा । इस समय हमारे सामने देश की सुरक्षा का प्रश्न सबसे महत्वपूर्ण है अगर हमने इस ओर ध्यान नहीं दिया, सतर्क नहीं रहे या किसी प्रकार की गलती की तो हम धोखा खा सकते हैं । **(समय की घंटी)**

अन्त में, मैं यह कहना चाहता हूं कि इस देश की रक्षा के हेतु, इस देश की स्वतंत्रता को स्थायी बनाने के लिए जो पांच जोन बनाने की व्यवस्था है उस पर अवश्य ध्यान दिया जाना चाहिये । काश्मीर और हिमाचल प्रदेश जैसे प्रान्तों की समस्या हमारे सामने है । काश्मीर और हिमाचल प्रदेश प्रान्त हमारे देश की उत्तरी सीमा पर हैं । हिमाचल प्रदेश से अलग प्रान्त बनाये जाने की मांग की जा रही है । यह क्षेत्र एक पहाड़ी क्षेत्र है, वहां पर पहाड़ी जातियां बसती हैं । उनकी संस्कृति और कल्चर को ध्यान में रखकर मैं समझता हूं एक बड़ा प्रान्त बन सकता है । हिमाचल प्रदेश के उत्तर में काश्मीर तक कुछ छोटे से पहाड़ी प्रान्त हैं और पूर्व में भी छोटे छोटे पहाड़ी प्रदेश हैं, जिनको मिलाकर एक सुन्दर पहाड़ी प्रान्त बन सकता है जो कि हमारे देश की रक्षा के लिए एक शक्तिशाली प्रान्त सिद्ध हो सकता है । **(समय की घंटी)**

[श्री कन्हैयालाल वो० वैद्य]

मैं अब अपना भाषण समाप्त करने जा रहा हूं और अन्त में यह कहना चाहता हूं कि राज्य पुनर्गठन आयोग ने जो सुझाव दिये हैं, उनका मैं हृदय से स्वागत करता हूं और आशा करता हूं कि हमारे देश के नेतागण इस सम्बन्ध में जो भी निर्णय करेंगे, उस को भी देश की जनता सहर्ष स्वीकार करेगी ।

SHRI MAHESH SARAN (Bihar)-: Mr. Vice-Chairman; Sir. I am very grate ful to you for giving me an opportunity to speak on this very import-snC"subject. I do feel that this subject has been discussed thoroughly and all points of view have been presented, but the angle from which the whole thing has been looked at v* something which really gives me a little shock. I have all along felt that we have been looking at it with a coloured glass. We have been trying to create an atmosphere of hatred between people speaking one language and people speaking another language. When I read the speeehs of some of the hon. Members and when I heard some of the speeches, I felt that the people were obsessed with linguistic principle. Linguistic principle is all right by itself, but one has to see whether this is the sole criterion to iudge this very complicated question. I find that people have not looked at this from all poimts of view. Sir. we find that the Government ! India rightly indicated some broad principles whteh should • govern the consideration of the problem ' of reorganisation. They are preservation and strengthening of the unity and security of India, language and cultural homogeneity, financial. economic and administrative considerations and successful working of the national Plan. Sir, except the linguistic question, all other aspects seem 10 he forgotten. People's thoughts 'we not ireen directed towards the other important questions and. therefore, the net result has been that we have art hid a true picture o! India that would emerge after this reorganisation. Now, Sir, I think the main idea that should be there in the reorganisation of the States is the strengthening of India and emphasizing on the question of unity. But on the other hand, we find that this question of unity has been lost tight of. Here some people have oppo:-: hey aVe quite good friends, but ihey have opposed each other because they feel that both of them are claiming a certain territory, fore, . bitterness has crept in, is not a thing which should be there when we are considering such serious problems. Now, hon. Members should not come to I!u conclusion that I do not consider the linguistic principle to be an important consideration. It is necessary that all the languages should be strengthened and they should be enriched. That is true. Not only the major languages but even the minor languages should be taken care of. There should be schools even for the minor languages. Therefore, I am not opposed to the linguistic principle. but the point is that the other vital principles should also be kept in view and then if this also happens to fit in, it is absolutely all right. But we forget the question of strengthen ing the unity and security and we concentrate only on carving out the States on a linguistic basis. I think that it is not a correct thing to do. I also feel that this language question is bringing frustration to those people who speak a language which is spoken by only a few persons in the State. They feel that they have no voice in the proposed new State. This attitude of mind will hamper the development of the State. It is true that certain safeguards have been suggested by the S.R.O. and if carefully followed they will remove many difficulties. These safeguards are firstly, the right of linguistic minor'-to instruction in thei* mothe" tongue, use of the minority language in the administration, representation of minorities in the State's services arid instruction in their language in the primary stage These safeguards are there but we, are

tackling the whole problem from ah angle which is not the correct *one.* We are not emphasizing these things; we are emphasizing the 'diversity an ! not the unity. Now, the reorganisation of the States is u»seless un it creates a strong and united India, but I am afraid the insistence an reorganisation of States on a linguistic basis alone is apt to undermine the unity of India. The demonstrations at many places during the tour ftf the Commission, and the incidents that have occurred after their Repoj*t was published, clearly show thit people are obsessed with the lingutis-tic principle and friction has already started among people of States speafc-kag different languages and between States and States. We also find thit there is a strong opposition by ia section of the people to the Commi|s-sion's recommendations regarding Bombay State. This is due to tljte fact that they do not want a bilijn-gual State though from every poiht of view the S.R.C.. recommendations are the best. It is, herefore, njiy view that we should follow carefuljy the principles . which . should govern the reorganisation of States ai|id should not be m a hurry to give an opinion merely on linguistic principle.

The other point which has struck me most is the area and the population of the different States. I thought that the States should be more or less equal in population if not in area not exadly equal, but nearly equ^l. We find that Madras has an area of SO, 170 sq. miles and 30 million population; Kerala area 14,980 sq. miles and 13-G million population: Kama-taka 72,730 sq. miles and 19 million population: Madhya Pradesh 1,71,200 sq. miles and 26-1 million population: Rajasthan 1,32.300 >?q. miles and 16 million population: U.P. has an area of 1,13,410 sq. miles; West Benkal area is 34,590 sq. miles and population 26-5 million. Now. when we *Are* dividing the whole country into units, the units should be nearly equal ajnd I feel that "hk, disparity is *not* adv's-->b!e Therefc-e. I wish to put this I point *oi* view before the people who are to decide things at a later stage.

SYED MAZHAR IMAM: In population or in area?

SHRI MAHESH SARAN: It should be in population, of course. There must not be such great disparity so far as these things are concerned.

There is another point of view regarding the linguistic principle that has been placed before this House and some of the speakers have tried to trace the history of the Indian National Congress in regard to this question. Thoy have quoted facts which show that in the beginning Congress was in favour of linguistic Provinces. Now, of course, it is true that the Nagpur Congress in 1920—then the Congress in 1927 and 1928, and as a matter of fact, tMl independence was achieved—was in favour of linguistic Provinces. But then one must realise that then we were not free. We wanted the propagation of the idea of independence to the masses. It could only be possible *'it* the message was given in the language that the people understood. The propaganda wa$_s$ easy if the Provinces were divided on linguistic principles. But after independence, when India became free and the administration came in our hands, we had to look to this problem from a different angle. We find the first sign of change in the election manifesto of 1945-46 wherein it was stated that, administrative units should be constituted as far as possible on a linguistic basis. Note the words "as far as possible". That puts a qualifying clause.

Then, we find a perceptible change in the outlook after the advent of irfdependence. Pandit Jawaharlal Nehru, speaking before the Constituent Assembly on 27th November, 1947 soon after the partition, while conceding the linguistic principle, remarked: "First thiwgs must come first and the first thing Is tne fierurfty and stability of India " We then have the Dar Com-

[Shri Mahesh Saran.] mission Report which said that the formation of Provinces exclusively or even mainly on linguistic considerations would be undesirable. The Commission felt that in forming Provinces the emphasis should be primarily on administrative convenience.

Again, m December, 1948 we have the J.V.P. Committee Report. It says: "When the Congress had given the seal of its approval to the gene ral principle of linguistic provinces it was not faced with the practica[1] application ot the principle and hence it had not considered all the impli cations and consequences that arose from this practical application; the primary consideration must be the security, unity and economic pros perity of India and every separatist and disruptive tendency should be rigorously discouraged." I have quoted all these to show how Congressmen from 1947 onward clearly indicated that language could not be the main consideration for reorganisation .....

THE VICE-CHAIRMAN (SHRI H. C. MATHUH): It is time.

SHRI MAHESH SARAN: I will hurry up. St>, later on we find that people have taken this point of view rather than the previous one about which reference has been made by hon, speakers.

Now, Sir. I am glad that Pandit Jawaharlal Nehru has spoken in *he Lok Sabha things which give great hope and great encouragement to the people in the reorganised States to be. He has said that the reorganised States of IndK -hould be grouped intn fotr- or five zones with advisory council. This is most welcome, it j will ensure better working of the reorganised States. Such zonal advi- I sory council, he said, would have a group of three, four or five States *I*

*T* i1 nn.il it would be advisory in character. Nov/, Sir. such an advisory council should be welcomed by I even those who favour reorganisation on linguistic principles, because the Prime Minister has said that greatest importance will be given to the zones. Such a zonal advisory council will create a feeling of fellowship in the zones and will be able to create goodwill and economic prosperl*y not only within the different zones but throughout India. That is all I wish to say.

SHRI H. P. SAKSENA: Sir, at long last I rise to make my observations on the S.R.C. recommendations. In doing so, I speak as an Indian first, as an Indian last and nothing in between. I recognize no linguism; I recognize no parochialism; I recognize no provincialism; I recognize no capitalism. I do not recognize any other 'ism' excepting socialism of the Gandhian type.

Sir, the hon. Home Minister while introducing these recommendations to our House claimed that the authors of the Report had presented a very whole some and a very balanced Report. Strange enough, as it may seem, this balanced Report has unbalanced the minds of the hundreds of millions of people in this country. I am at my wit's end how to call this Report as a balanced Report when it has unbalanced and unhinged the minds of millions upon millions of people in this country. Sir, this Report was called upon for the purpose of creat ing and building a new India, pulsat ing and thr .bbing with all that a newly born growing child wants for its growth. Language can be a uniting force, but at the same time it is also a very powerful separating force and, therefore, I will be the last person for any States to be reorganised on the basis of language alone. This language question can only refer to the birds. to the insects, but not to human beings. I would not like the parrots to be put in a particular cage and the mairas to be put in another particular rage. And this system, this practice,' this method nf creating States where human beings live, where they work, where they dream, where they buifd a strong .....

SHRI S. N. MAZUMDAR: Is UP a linguistic State or not?

SHRI H. P. SAKSENA: ..... for midably country, to be divided in water-tight compartments on the basis of language? Regarding UP. I need not be provoked. I was sorry that ny hon. friend, Begam Aizaz Ra ul, brought in the name of UP. in Ihe debate. Had it been left to me, I would have not uttered a single word abjut UP. The greatness of the Himalayas does not lie in shouting that it is [the greatest mountain of the whole world. It lies in its lofty size and stature. One little thing I may state.

SHRI S. N. MAZUMDAR: It is linguistic.

SHRI H. P. SAKSENA: I wc uld remined this hon. House and the hon. Members, of the first war of independence in 1857. At that time, it was UP. which led the revolt against the British imperialism. That should not be forgotten. When the rest of India was lying as cold as cucumber or it was slumbering peacefully, it was UP. which was leading the revolt whereby thousands and thousand! of people were awakened. *(Interruptions.)* I do not want any interruption. I am not going to yield and if I lose my temper, I shall not be responsible for it But my friend whom I listened to with rapt attention has made great advance in interruption science.

SHRI S. N. MAZUMDAR: I am all along listening.

SHRI H. P. SAKSENA: The first and foremost consideration—linguistic or non-linguistic;—should be the security and the stability of India. When I have sacrificed my all, when I have done my best for bringing this cherished goal of independence to my country. I cannot allow it to be jeopardised by the deeds or misdeeds of any person however great he, may be. Who lives if India does? Who dies so long as India is alive? So, we should concentrate our energy for the l pre-servation, the promotion and the con-solidation of the peace and security and the progress oi the country. Nothing short, nothing more, nothing less. That should be our ideal. We here in this House are fighting for Samyuktha Maharashtra or separate Bombay. In fact, threats are being issued—"Hands off Bombay. Let nobody look at Bombay with any other angle except that which the threat-givers happen to have". That is not the way in which the great people of a great country should be inclined to look at things.

Sir, this Report is not an award. I want to make it abundantly clear. The final say, so far as the implementation or otherwise of the Report is concerned, rests with the Parliament of India. The authors of the Report were simply requested to give their suggestions, to give their recommendations like all other Reports. It lies with the Government of India—administratively speaking and looking at the recommendations—to have the last say to accept whichever they think proper and reject which they do not think proper.

So, I do not look at this Report as an award. It is neither like the Mac-donald Award or anybody else's award. It is not an award as the Bank Commission has given. It is only a set of recommendations. So far as their labours and their efficiency, integrity and all that are concerned, I endorse what the hon. the Home Minister has said, that they have done their woTk very admirably and with a great deal of objectivity. That all is true. But the final say rests with the Parliament of India.

Unfortunately, Sir, this Report pre sents to us three very big dangerous spots. To begin with, there is the Punjab which used to be the granary of India and it can even today be con-verted into a granary of India provided this internecine war between the Sikhs and the Hindus and others Is put to a stop. The other is Maharashtra and coupled with it are Bombay and Gujarat. There is also

[Shri H. P. Sakesna.] some talk about Visalandhra. It is a proposition which it is very difficult to understand for a man like myself.

Then. I have to make a recommendation regarding the inhabitants of the Laccadive Islands—I have received representations from those people— and they have made a plea that they should be merged with the Province of Kerala which is going to be newly formed. So, those who decide finally the shape of the future States will do well to keep this point in mind.

Now, I have to say a word about Sardar Panikkar's note of dissent about U.P. in which he has recommended its being partitioned into two. It stands discredited for the very simple reason that the cogency of his arguments could not satisfy even those two of his own colleagues with whom he has worked for more than a year and he could not reconcile his arguments even to bring in those two persons along with him. Now, it is obvious that, such weak, arguments cannot bring conviction to anybody else when the renowned Sardar could not even satisfy the complaint whatever may have been of his own two colleagues. So. it does not deserve any greater consideration at the hands of any other authority whatsoever. So far as the question of the charge of U.P. dominating the other States or the Centre is concerned, I say that U.P. does, not dominate and has never dominated any other State. If it dominates at all, it dominates all other States of India by means of its services. Should not the rest of India be proud of and thankful to UP. which has given its best jewels in the persons of Pandit Jawaharlal Nehru, Pandit Govind Ballabh Pant and other Ministers, who constitute the Cabinet here? And then, most ungratefully a complaint is made that U.P. is manning the entire Cabinet of the Indian Union. This is a matter for which U.P. should have been thanked: on the other hand, a grievance is made out of it that TT.P. is dominating the Cabinet. I am today prepared to withdraw all these Mfnisters who constitute the Cabinet. They have got their own Provincial legislatures. They can go there. I would like to know who are the men who would be manning the Cabinet of the Indian Union when these persons are removed? Let me see the face of _any one of them. Let any friend quote to me the names of persons who will replace these persons when they have gone to the Legislative Assembly of U.P. U.P. is big enough.

SEVERAL HON. MEMBERS: Uttar Pradesh is big enough.

SEVERAL HON. MEMBERS: It is a challenge to other States.

SHRI H. P. SAKSENA: I do not want to hear any interruptions.

Now, many fantastic things have been said in this House. My friend Dr. Gour is not here, but I hope his bosom friend, Mr. Mazumdar, will convey it to Dr. Gour.

SHRI S. N. MAZUMDAR: I shali convey your feelings.

SHRI H. P. SAKSENA: While he was comparing Uttar Pradesh to an elephant he told a white lie.

SHRI S. N. MAZUMDAR: 'Lie' is unparliamentary.

THE VICE-CHAIRMAN (SHRI H. C. MATHUR) : Please do not use such words. You can use some dignified words.

SHRI H. P. SAKSENA: I am, sorry. I never thought it was undignified or unparliamentary to call a lie a 'lie' A thing is lie if it is false. Anyway, I withdraw the word and inform my friend. Dr. Gour that his opinion that . Urdu was being killed and brutallv and mercilessly slaughtered in Uttar Pradesh was based on very wrong information that he received and he should change his opinion. I learned my Urdu from my mother, Urdu is my mother-tongue. my mother whosp sacred memory I still cherish taught me to speak Urdu. Can anybody even imagine that so long as I live in UP. and so long as I am alive any harm

can come to Urdu? Never, never, never. *(Hear, hear).*

THE VICE-CHAIRMAN (SHRI H. C. MATHUR) : It is time, Mr. Saxem..

SHi?i H. P. SAKSENA: It is seven minutes. I saw the clock when I started.

THE VICE-CHAIRMAN (SHRI H. C. MATHUR): YOU started at 6 27.

SHRI H. P. SAKSENA: I do lot ubt your word. I will sit down as soon as you riiiy the final bell.

THE VICE-CHAIRMAN (SHRI H C. MATHUR) : I don't ring any bells.

SHRI H. P. SAKSENA: I wish to say a word about Vindhya Pradesh[1]. The wishes of the people should be the determining factor so far as the delineation of these States is eo I see no logic why if the Deop'j Vindhya Pradesh—when their State if not permitted to remain as an independent unit—should be forced to marge in Madhya Pradesh, instead of merg-. ing in Uttar Pradesh. We do not invite them, we do not ask them to join Uttar Pradesh, but if they arc so willing we cannot but welcome them. U.P. has always been hospitable to all of its friends who desire to join with It. I am sure this consideration vill weigh not only primarily but even finally with those who decide the 'ate *of* the States of the future.

My friend, Mr. Bodra, emitted *i* ire-smoke and lava but without any result whatsoever. That entire gun-powder was wasted, but I was happy that this
august House did not catch fire.

My friend. Mr. Mann is not here, but I would like to tell him that *k* is » wrong impression chat the unfortunate brethren of ours who migrated from Pakistan and came to various Provinces of India were not treated and received with affection and nice treatment. If anybody did otherwise he is sure to blame; but let my friend, Mr. Mann, or any other friend from the Punjab not take the feeling or the impression that we look upon them as strangers, outsiders or foreigners. After all, what is it if I live in Punjab, or in South India. It is all the same. We are all limbs of the same body.

The case of Assam has been very successfully put before the House by the hon. lady friend. My friend. Dr. Subbarayan, for whom I have the greatest respect, wanted Madras to be as big as Uttar Pradesh. 1 wish him god-speed. I offer him the entire Indian Ocean which he can add to the territories of Madras.

SHRI V. K. DHAGE: Not the Arabian Sea?

SHRI H. P. SAKSENA: II he wants he can also have Uttar Pradesh to boot so that the vanity of a dear Erfa should eventually be satisfied by having a State which is bigger than Uttar Pradesh.

We have all read the masterly expression of our popular Prime Minister, Shri Jawaharlal Nehru. Eventually, it so apears to me that the decision will have to be made by him. There never.was in the history of the world a more popular Prime Minister, there never is in the present world a Prime Minister as popular and as beloved as our Prime Minister, there never shall be, if I hazard a prediction, in future who is the master of the hearts of 360 million of people. We have all our hopes centred in him. Just as he has by administering shocks and by his other various methods solved so many knotty problems in the past, similarly I endorse the view expressed by some hon. friends that the entire question of the reorganisation of States with this blue-print, the S.R.C. Report be entrusted to the care of our popular Prime Minister, and I am positive and certain that the result will satisfy the wishes of each and every one of us. With these few words I take leave.

قاضی احمد حسین (بہار) .
جناب وائس چیئرمین صاحب - میں
بہار کی مخلوطیت کے بارے میں اس

زمین کاٹ کاٹ کر اس کو دے دی جائے اور وہاں رفیوجیوں کو بسایا جائے تو بنگال کو بہار کی زمین کا ایک ٹکڑا بھی نہیں دیا جا سکتا۔ رفیوجیز کی صورت حال یہ ہے کہ ایسٹ بنگال سے جو لوگ آ رہے ہیں وہ کسی کیمونل بیسس پر نہیں آ رہے ہیں بلکہ وہ اقتصادی دباو کے ماتحت آتے ہیں - آپ کلکتہ سے پشاور تک جائیں ہر جگہ بنگالی ملیں گے - تو جب یہ معلوم ہو جائے کہ پچھمی بنگال میں زمین اور گھر اس آسانی سے مل رہا ہے تو برابر آتے رہیں گے - مثلاً کسی شخص کے چار بیٹے ہیں تو ایک کو وہاں رکھ لیتے ہیں اور تین کو سیدھے پچھمی بنگال بھیج دیتے ہیں -

آج حالت یہ ہے کہ ایسٹ بنگال سے لوگ اقتصادی حالت خراب ہونے کی وجہ سے آ رہے ہیں اور شاید ابھی آتے ہی جائیں گے تو اس طرح سے یہ آبادی گھٹنے والی نہیں ہے بلکہ بڑھتی ہی جائے گی یہ مسئلہ سارے ہندوستان کا مسئلہ ہے اور حکومت ہند کو یہ مسئلہ غور و خوض سے حل کرنا چاہیئے - ہم یہ نہیں کہتے کہ ہم اپنے بھائیوں کو بہار میں بسانا نہیں چاہتے بلکہ ہمارا مطالبہ تو یہ ہے کہ ان کے بسانے کے لئے ہمارا ایک کوٹہ پرسنٹیج کے حساب سے فکسڈ کر دیا

[ قاضی احمد حسین ]

ہاوس کے سامنے کچھ مزید اضافہ نہیں کروں گا کیونکہ اس کے متعلق بہت کافی باتیں ہو چکی ہیں - کشن گنج پرینہ کی زمین کو مانگنے کا بنگال کا جو مطالبہ ہے وہ ایک عجیب و غریب مطالبہ ہے کیونکہ نہ اس جگہ کی زبان بنگالی ہے نہ وہاں کا کلچر بنگالی ہے اور نہ وہاں کی آبادی ہی کوئی خاص بنگالی آبادی ہے - دراصل انسان جب شرم کھو دیتا ہے تو پھر جو جی چاہے بولنے لگے - بالکل یہی حالت بنگال کی ہے - میں حیران ہوں کہ بنگال کو کس طرح اس بات کا اختیار ہے کہ وہ بہار سے زمین کا مطالبہ کرے -

رفیوجیز کو بسانے کے سلسلہ میں ابھی چند منٹ ہوئے ایک بھائی سے یہ معلوم ہوا کہ بنگال کے رفیوجی ایسوسی ایشن کا جو صدر ہے اس کی اس بارے میں کیا رائے ہے - وہ کہتا ہے کہ بنگال میں کافی زمین ہے - تو میں سمجھتا ہوں کہ اس سے یہ معاملہ اتنا صاف ہو جاتا ہے کہ اب اس پر مزید روشنی ڈالنا بیکار ہے - لہذا میں صرف اتنا ہی کہنا چاہتا ہوں کہ بہار اس کے لئے کسی صورت میں بھی تیار نہیں ہے کہ وہ اپنی ایک انچ بھی زمین کسی حالت میں بنگال کو دے - اگر بنگال چاہتا ہے کہ بہار کی

انہوں نے لکھا تھا : "میں یہ خیال کرتا ہوں کہ اڑیسہ گورنمنٹ اس غلط فہمی میں مبتلا ہے کہ وہ اسٹیٹس جو بہار میں مدغم ہوئی ہیں وہ مستقل طور پر شامل نہیں ہوئی ہیں - اس معاملے پر دونوں صوبوں یعنی بہار اور اڑیسہ میں اتفاق ہونا چاہئے کہ سنٹر نے جو فیصلہ کیا ہے وہ قائل اور آخری ہے - "

مگر پھر بھی دونوں صوبوں میں اس معاملہ پر بحث جاری رہی تو سردار پٹیل نے دوبارہ مداخلت کی بہار، بنگال، اڑیسہ اور سی - پی - کے بڑے وزیروں کی سردار پٹیل نے ایک کانفرنس کرائی جس کے بعد ایک متفقہ بیان جاری کیا جس میں انہوں نے یہ تسلیم کیا کہ ہم ان اسٹیٹس کے متعلق گورنمنٹ کا فیصلہ تسلیم کرتے ہیں اور اب ہم میں کوئی اختلاف نہیں ہے - لیکن جب اگست سنہ ۱۹۴۹ میں سورہیلج اڑیسہ میں مدغم ہوا تو پھر دوبارہ اڑیسہ والوں نے سرائے کیلا اور کھرسوان کے لئے تحریک شروع کی تو ہمارے پرائم منسٹر نے سورہیلج کی مانگ نہ کی اور نہ انکی نیکی اور رواداری سے سورہیلج اڑیسہ میں رہ گیا ورنہ حقیقت یہ ہے کہ یہ علاقہ بہار میں ہی ملنا تھا جیسا کہ نقشہ دیکھنے سے معلوم ہوگا کہ وہ بہار کا حصہ ہونا چاہئے - اور جائے اور اس کے حساب سے ہم انکو بسائیں گے - مگر ہم یہ نہیں چاہتے کہ ہماری میں کے ٹکڑے ٹکڑے کر کے دوسروں کو بانٹ دئے جائیں - آج بنگال سے یہ مانگ کی جا رہی ہے کہ کشن گنج پرینہ اور مان بھوم اور دوسرے حصے بہار کے بنگال کو دیدئے جائیں تو ہم کسی طرح اس کے لئے تیار نہیں ہیں - اصل بات یہ ہے کہ بہار کے لوگ بہت شریف ہوتے ہیں اور دوسرے لوگ ان کی شرافت سے ناجائز فائدہ اٹھانا چاہتے ہیں - بنگال کی حکومت کے اس ہنگامہ کے رویہ پر ہماری حکومت کا یہ نہایت ہی شریفانہ اور مصالحانہ ہے اب بھی ہماری بہار کی سرکار نے کہہ دیا ہے کہ اگر تمکو راستہ کی خواہی نہ خواہی مانگ ہے تو اپر دیز کے قریب کچھ زمین راستے کے لئے ہم دینے کو تیار ہیں - اب اڑیسہ کی صورت حال سنئے - آپ کو یاد ہوگا کہ مئی سنہ ۱۹۴۸ میں سرائے کیلا اور کھرسوان کی ریاستیں بہار میں شامل ہو گئیں - سنہ ۱۹۴۹ جب سردار پٹیل منسٹر آف اسٹیٹس تھے اور جب اڑیسہ والوں نے یہ ہنگامہ کیا کہ سرائے کیلا اور کھرسوان اڑیسہ میں شامل ہونا چاہئے اور اس کے لئے عوام کے جذبات کو بھڑکایا گیا تھا ۲۱ فروری سنہ ۱۹۴۹ کو سردار پٹیل نے ایک مراسلہ بہار کے چیف منسٹر کو بھیجا تھا جس میں

جا رہے ہیں ، کوریڈار کی مانگ کی جا رہی ہے ، مارچ کرنے کی دھمکیاں دی جا رہی ہیں ، وہ بھی نہیں ہوں گی - مگر میں یہاں پر صاف کہدینا چاہتا ہوں کہ ہملوگ ، بہار کے لوگ امن اور دوستی سے ہر بات کو طے کرنا چاہتے ہیں - یہ ضرور ہے کہ ہم شری جواہرلال نہرو کی وجہ سے ان تمام دھمکیوں کے باوجود چپ ہیں ورنہ وہ مارچ کرکے تو دیکھیں -

میں آخر میں پھر یہی کہنا چاہتا ہوں کہ اس طرح کے ایجی ٹیشن سے ہمارے ملک کا بھلا نہیں ہوگا بلکہ اس سے تو آپس میں اختلاف پیدا ہو جائیگا - اس لئے بہتر ہے کہ اس سلسلہ میں اس قسم کے ایجی ٹیشن نہ کئے جائیں ورنہ بہار کے لوگ بھی تیار ہیں -

میں ان چند الفاظ کے ساتھ آپ کا شکریہ ادا کرنا چاہتا ہوں کہ آپ نے مجھے اپنے خیالات کے اظہار کا موقع دیا -

†[काजी अहमद हुसैन (बिहार): जनाब वाइस चैयरमैन साहिब । मैं बिहार की मजलूमियत के बारे में इस हाउस के सामने कुछ मजीद इजाफा नहीं करूंगा क्योंकि इसके मुतल्लिक बहुत काफी बातें हो चुकी हैं । किशनगंज पूर्णिया की जमीन को मांगने का बंगाल का जो मुतालबा है वह एक अजीबोगरीब मुतालबा है क्योंकि न उस जगह की जबान

†Hindi transliteration.

[ قاضی احمد حسین ]

ہم سور بھلیج کو مانگ کرتے ہیں - حکومت ہند اسے بہار کو دے - اب پھر بہار کی شرافت کی وجہ سے بہار کے خلاف ایجی ٹیشن ہو رہی ہے - لیکن میں یہ کہتا ہوں کہ اس کا یہ علاج نہیں ہے کہ آپ ایک طرف ہمارا ہاتھ کاٹتے ہیں قلب کے ساتھ ، اور پھر کاٹتے ہیں جگر کے ساتھ ، اس طرح آپ ہمکو بالکل بیکار کر دینا چاہتے ہیں - اس سارے ایجی ٹیشن کا علاج صرف ایک ہی ہے اور وہ یہ ہے کہ آپ پورے بہار کو بنگال کے ساتھ ملا دیجئے - بنگال اور بہار پہلے ایک ہی تھے اگر ہمیں اب بھی بنگال کو دیدیا جائے تو ہم بنگال کو پہلے کی طرح خوش رکھیں گے - اور اچھے خادم ثابت ہونگے آپ سب لوگوں کو معلوم ہوگا کہ بنگال اور بہار پہلے ایک ہی تھے اور ان کو علیحدہ کرنے والے خود بنگالی اور بہاری نہیں تھے بلکہ وہ انگریز تھے جنہوں نے ہم کو ایک دوسرے سے علیحدہ کیا - جبتک بہار بنگال کے ساتھ رہا تو کسی طرح کی کوئی شکایت بنگال کو نہیں ہوئی - مجھے یقین ہے کہ اگر بہار کو پھر بنگال کے ساتھ ملا دیا جائے تو پھر کوئی شکایت پیدا نہیں ہوگی - اس طرح میں سمجھتا ہوں کہ یہ تمام مسئلہ حل ہو جائے گا - اس وقت جو مطالبے دل

बंगाली हैं न वहां का कल्चर बंगाली है और न वहां की आबादी ही कोई खास बंगाली आबादी है। दरअसल इन्सान जब शरम खो देता है तो फिर जो जी चाहे बोलने लगे। बिलकुल यही हालत बंगाल की है। मैं हैरान हूं कि बंगाल को किस तरह इस बात का अख्तियार है कि वह बिहार में जमीन का मुतालबा करे।

रिफ्यूजीज को बसाने के सिलसिला में अभी चन्द मिनट हुए एक भाई से यह मालूम हुआ कि बंगाल के रिफ्यूजी एसोसियेशन का जो सदर है उसकी इस बारे में क्या राय है। वह कहता है कि बंगाल में काफी जमीन है तो मैं समझता हूं कि इससे यह मामला इतना साफ हो जाता है कि अब इस पर मजीद रोशनी डालना बेकार है। लिहाजा मैं सिर्फ इतना ही कहना चाहता हूं कि बिहार इसके लिए किसी सूरत में भी तैयार नहीं है कि वह अपनी एक इंच भी जमीन किसी हालत में बंगाल को दे। अगर बंगाल चाहता है कि बिहार की जमीन काट-काट कर इसको दे दी जाय और वहां रिफ्यूजियों को बसाया जाय तो बंगाल को बिहार की जमीन का एक टुकड़ा भी नहीं दिया जा सकता। रिफ्यूजीज की सूरत हाल यह है कि ईस्ट बंगाल से जो लोग आ रहे हैं वह किसी कम्युनल बेसिस पर नहीं आ रहे हैं बल्कि वह इक्तसादी दबाव के मातहत आते हैं। आप कलकत्ता से पेशावर तक जायें हर जगह बंगाली मिलेंगे, तो जब यह मालूम हो जाय कि पश्चिमी बंगाल में जमीन और घर इस आसानी से मिल रहा है तो वह बराबर आते रहेंगे। मसलन किसी शख्स के चार बेटे हैं तो एक को वहां रख लेते हैं और तीन को सीधे पश्चिमी बंगाल भेज देते हैं। आज हालत यह है कि ईस्ट बंगाल से लोग इक्तसादी हालत खराब होने की वजह से आ रहे हैं और शायद अभी आते ही जायेंगे। तो इस तरह से यह आबादी घटने वाली नहीं है बल्कि बढ़ती ही जायगी। यह मसला सारे हिन्दुस्तान का मसला है और हुकूमत हिन्द को यह मसला गौरेखौफ से हल करना चाहिये। हम यह नहीं कहते कि हम अपने भाइयों को बिहार में बसाना नहीं चाहते बल्कि हमारा मुतालबा तो यह है कि इनके बसाने के लिए हमारा एक कोटा परसेंटेज के हिसाब से फिक्स कर दिया जाय और इसके हिसाब से हम उनको बसायेंगे। मगर हम यह नहीं चाहते कि हमारी जमीन के टुकड़े-टुकड़े करके दूसरों को बांट दिये जायें। आज बंगाल से यह मांग की जा रही है कि किशनगंज, पूर्णिया और मानभूम और दूसरे हिस्से बिहार के बंगाल को दे दिये जायें तो हम किसी तरह इसके लिए तैयार नहीं हैं। असल बात यह है कि बिहार के लोग बहुत शरीफ होते हैं और दूसरे लोग इनकी शराफत से नाजायज फायदा उठाना चाहते हैं। बंगाल की हुकूमत के इस हंगामों के रवैये पर हमारी हुकूमत का रवैया निहायत ही शरीफाना और मसालहाना है। अब भी हमारी बिहार की सरकार ने कह दिया है कि अगर तुमको रास्ता की ख्वाही न ख्वाही मांग है तो एयरबेज के करीब कुछ जमीन रास्ता के लिए हम देने को तैयार हैं। अब उड़ीसा की सूरत हाल सुनिये। आपको याद होगा कि मई सन् १९४८ में सरायकेला और खरसवान की रियासतें बिहार में शामिल हो गईं। सन् १९४९ में जब सरदार पटेल मिनिस्टर आफ स्टेट्स थे और जब उड़ीसा वालों ने यह हंगामा किया कि सरायकेला और खरसवान उड़ीसा में शामिल होना चाहिए और इसके लिए अवाम के जज्बात को भड़काया गया तो २१ फरवरी सन् १९४९ को सरदार पटेल ने एक मरासला बिहार के चीफ मिनिस्टर को भेजा था जिसमें उन्होंने लिखा था—"मैं यह ख्याल करता हूं कि उड़ीसा गवर्नमेंट इस गलतफहमी में मुब्तला है कि वह स्टेट्स जो बिहार में मुदगम हुई हैं वह मुस्तकिल तौर पर शामिल नहीं हुई हैं। इस मामला पर दोनों सूबों यानी बिहार और उड़ीसा में इत्तफाक होना चाहिये कि सेंटर ने जो फैसला किया है वह फाइनल और आखिरी है।"

मगर फिर भी दोनों सूबों में इस मामला पर बहस जारी रही तो सरदार पटेल ने दुबारा मदाखलत की, बिहार, बंगाल, उड़ीसा, और सी० पी० के बड़े वजीरों की सरदार पटेल ने एक कांफरेंस कराई जिसके बाद एक मुत्तफिका बयान जारी

किया जिसमें उन्होंने यह तसलीम किया कि हम इन स्टेट्स के मुतल्लिक गवर्नमेंट का फैसला तसलीम करते हैं और अब हम में कोई इख्तलाफ नहीं है। लेकिन जब अगस्त सन् १९४८ में मयूरभंज उड़ीसा में मुदगम हुआ तो फिर दुबारा उड़ीसा वालों ने सतायकला और खरसवान के लिए तहरीक शुरू की तो हमारे प्राइम मिनिस्टर ने मयूरभंज की मांग न की। और उनकी नेकी और रवादारी से मयूरभंज उड़ीसा में रह गया वरना हकीकत यह है कि यह इलाका बिहार ही को मिलना था जैसा कि नक्शा देखने से मालूम होगा कि यह बिहार का हिस्सा होना चाहिए और हम मयूरभंज की मांग करते हैं। हुकूमत हिन्द उसे बिहार को दे। अब फिर बिहार की शराफत की वजह से बिहार के खिलाफ एजीटेशन हो रही है लेकिन मैं यह कहता हूं कि इसका यह इलाज नहीं है कि आप एक तरफ हमारा हाथ काटते हैं कलम के साथ, और पैर काटते हैं जिगर के साथ इस तरह आप हमको बिलकुल बेकार कर देना चाहते हैं। इस सारे एजीटेशन का इलाज सिर्फ एक ही है और वह यह है कि आप पूरे बिहार को बंगाल के साथ मिला दीजिए। बंगाल और बिहार पहले एक ही थे। अगर हमें अब भी बंगाल को दे दिया जाय तो हम बंगाल को पहले की तरह खुश रखेंगे और अच्छे खादिम साबित होंगे। आप सब लोगों को मालूम होगा कि बंगाल और बिहार पहले एक ही थे और इनको अलहदा करने वाले खुद बंगाली और बिहारी नहीं थे बल्कि वह अंग्रेज थे जिन्होंने हमको एक दूसरे से अलहदा किया। बिहार बंगाल के साथ रहा तो किसी तरह की कोई शिकायत बंगाल को नहीं हुई। मुझे यकीन है कि अगर बिहार को फिर बंगाल के साथ मिला दिया जाय तो फिर कोई शिकायत पैदा नहीं होगी। इस तरह मैं समझता हूं कि यह तमाम मसला हल हो जायगा। इस वक्त जो मुतालबे किये जा रहे हैं, कोरीडोर की मांग की जा रही है, मार्च करने की धमकियां दी जा रही हैं, वह भी नहीं होंगी। मगर मैं यहां पर साफ कह देना चाहता हूं कि हम लोग, बिहार के लोग, अमन और दोस्ती से हर बात को तय करना चाहते हैं। यह जरूर है कि हम श्री जवाहरलाल नेहरू की वजह से इन तमाम धमकियों के बावजूद चुप हैं वरना वह मार्च करके तो देखें।

मैं आखिर में फिर यही कहना चाहता हूं कि इस तरह के एजीटेशन से हमारे मुल्क का भला नहीं होगा, बल्कि इससे तो आपस में इख्तलाफ पैदा हो जायगा। इसलिए बेहतर है कि इस सिलसिले में इस किस्म के एजीटेशन न किये जायं वरना बिहार के लोग भी तैयार हैं।

मैं इन चन्द अल्फाज के साथ आपका शुक्रिया अदा करना चाहता हूं कि आपने मुझे अपने ख्यालात के इजहार का मौका दिया।]

DR. R. P. DUBE (Madhya Pradesh): Mr. Vice-Chairman, let me at the very start congratulate the members of the S.R.C. for the trouble, care and patience that they have taken and exercised to bring out this Report. They are persons of approved integrity with balanced judgment and have had no attachment to any party. 1 am sure in my mind that the suspicion that some of the speakers had expressed about their integrity is absolutely unfounded. The Government or party in power could not influence any of them. Moreover, i1 is a slur on the Government and our trusted leaders to even think that they would try to influence these people. The amount of labour they have put in is stupendous. The honourable Members of this House have heard from no less a person than the Leader of this House and the mover of the motion itself. Shri Pantji, the amount of work that they had to put in for the preparation of this Report. He also complimented and congratulted them. They had to go through many thousands of memoranda and a hundred and fifty thousand documents. They had interviewed and heard thousands of deputations. They went r^ound all over the country to collect the views and opinions of the people and also to judge for themselves how the various

laces looked like. Is it any wonder hat they took nearly a year and a half o compile the Report? They studied ill the documents, representation .....

THE VICE-CHAIRMAN (SHRI H. C. MATHUR): Dr. Dube, you may continue tomorrow. The House stands adjourned till 10 A.M. tomorrow.

The House then adjourned at seven of the clock till ten of the clock on Saturday, the 24th December 1955.